

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No. 304 of 2024 (SZ)**

**Mrs. Irai Thamarai M,**

W/O Thiru. V. Mathiazhagan,

7/88A, Uppu Palayam,

Kuppam post, Pugalur taluk,

Karur 639 111

**...Appellant**

Vs

**1. State Level Environment Impact Assessment Authority (SEIAA),**

Rep. by its Member Secretary,

No. 327, 9<sup>th</sup> floor, CMRL MetroS,

Anna Salai, Nandanam,

Chennai 600 035

Email: [seiaamstn@gmail.com](mailto:seiaamstn@gmail.com)

Phone No. 044-24359973

**And Another**

**...Respondents**

**INDEX**

<b>S.NO</b>	<b>DESCRIPTION</b>	<b>Pg. NO</b>
1.	Counter Affidavit filed on behalf of the 2 <sup>nd</sup> Respondent	1-9
2.	Annexures	10-182

Dated at Chennai on this 11<sup>th</sup> day of July, 2025



COUNSEL FOR 2<sup>nd</sup> RESPONDENT

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI  
Original Application No. 304 of 2024 (SZ)**

Mrs. Irai Thamarai M,  
W/O Thiru.V.Mathiazhagan,  
7/88A Uppu Palayam,  
Kuppam (PO) Pugalur Taluk,  
Karur-639111

**... Appellant**

**Vs**

1. Union of India,  
Rep. by its Secretary of Government  
Ministry of Environment, Forest and Climate Change,  
Indira Paryavaran Bhavan,  
Jorbagh Road, New Delhi-110003  
[E-mail-secvmoef@nic.in](mailto:secvmoef@nic.in)
  
2. State Level Environment Impact Assessment Authority (SEIAA),  
Rep. by its Member Secretary,  
No.327 Metros, 9th Floor, Anna Salai,  
Nandanam, Chennai- 600 035  
Email: [seiaamstn@gmail.com](mailto:seiaamstn@gmail.com)  
Phone No. 044-24359973
  
3. The Director,  
Directorate of Geology and Mining,  
Industrial Estate,  
Guindy, Chennai-600032  
[E.mail-geominc@tn.nic.in](mailto:geominc@tn.nic.in)

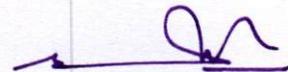
4. The District Collector,  
Karur District, Karur-639007  
E.mail-cllrkar@nic.in
5. The Assistant Director,  
Department of Geology and Mining,  
Collectors Office,  
Karur District-639007.
6. Tamil Nadu Pollution Control Board,  
District Environment Engineer,  
48, Ramkrishnapuram,  
Karur-639001.
7. District Superintendent of Police,  
Collector Office Campus,  
Behind RTO Office Road,  
Thanthoni, Karur-639007
8. The District Revenue Officer,  
District Revenue Office,  
Sh-874, First Floor Collector Office, Karur-639007
9. The Tahsildar,  
Tahsildar Office, Pugalur,  
Karur District-639113
10. Mrs. Manjula,  
W/o P.K. Ponnusamy,  
8/87 D, Pasupathipalayam,  
Punnam Village, Punnam Post,  
Nadupalayam, Pugalur Taluk,  
Karur-639113.



**Member Secretary**  
**STATE LEVEL ENVIRONMENT IMPACT**  
**ASSESSMENT AUTHORITY - TAMIL NADU**  
No. 327, Metros, 9th Floor,  
Anna Salai, Nandanam, Chennai-600 035.

11. Mr. S. Gunasekaran,  
S/o R. Subramani,  
Punnam Village, Punnam Post,  
Nadupalayam, Pugalur Taluk,  
Karur-639113.
12. Mr. Thangaraj,  
S/o R. Subramani,  
Door No 2/31,  
Punnam Village, Punnam Post,  
Nadupalayam, Pugalur Taluk,  
Karur-639113.
13. Mr. P.K Ponnusamy,  
8/87 D, Pasupathipalayam,  
Punnam Village, Pugalur Taluk,  
Karur-639 136.
14. M/s. Karpaga Vinayaga Blue Metal,  
Proprietor Udayakumar Suganya  
Having its registered address at,  
972/8 973/9, Sadaiampalayam,  
Punnam PO,  
Pugalur Taluk,  
Karur-639136.

... Respondents



**Member Secretary**  
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**COUNTER AFFIDAVIT FILED ON BEHALF OF SEIAA – TAMIL NADU,**  
**THE 2<sup>nd</sup> RESPONDENT**

I, A.R. Rahul Nadh, I.A.S., aged about 37 years, working as Member Secretary, State Level Environment Impact Assessment Authority, Tamil Nadu (SEIAA-TN) having office at No.327 Metros, 9th Floor, Anna Salai, Nandanam, Chennai- 600 035 do hereby solemnly affirm and sincerely state as follows:

1. I am filing this counter affidavit on behalf of the 2nd Respondent herein and as such I am well acquainted with the facts and the circumstances of the case from the records available in this office.
2. I state that I have perused the application and deny the averments and allegations stated therein except those that are specifically admitted hereunder and put the Appellant to strict proof of the same.
3. It is respectfully submitted that the project proponent M/s. Karpaga Vinayaga Blue Metal, had applied to SEIAA-TN for Grant of TOR for the Proposed Rough Stone and Gravel Quarry over an extent of 6.30.0 Ha at No.327 Metros, 9th Floor, Anna Salai, Nandanam, Chennai- 600 035 vide online application no. SIA/TN/MIN/520661/2025 dt 27.01.2025. This project is covered under Category "B1" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006 as amended.
4. It is respectfully submitted that the proposal was placed in the 538th meeting of SEAC held on 01.03.2025 and the Project Proponent made a presentation through his consultant during the meeting. Based on the presentation and details furnished by the project proponent, SEAC decided to grant Terms of Reference (TOR) with Public Hearing subject to the following condition, *"ToRs, in addition to the standard terms of reference for EIA study for non-coal mining projects and details issued by the MOEF & CC to be included in EIA/EMP Report:*



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**ASSESSMENT AUTHORITY - TAMIL NADU**  
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**Anna Salai, Nandanam, Chennai-600 035.**

Member Secretary  
 STATE LEVEL ENVIRONMENT IMPACT  
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 Anna Salai, Nandanam, Chennai-600 035

1. Since the proposed estimated ultimate depth is 97m BGL as per the approved mining plan and already there exists a pit of depth 42m, PP should undertake a Slope Stability study as it has been observed that no adequate benches are formed in the existing quarry, for ensuring the safety of the persons employed in the quarry. The scientific studies shall be done after obtaining the prior permission from the Director of Mines Safety/Chennai Region, to assess the slope stability of the existing quarry walls in the existing quarry by determining the angle of safety for the entire quarry but 'zone-wise' to decide whether the existing slope is safer to work or otherwise enumerate the achievable mitigation measures if any, within a period of six months from the date of lease execution which will also helpful in designing the proposed benches, by involving any one of the reputed Research and Academic Institutions - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, IIT (ISM)/Dhanbad, NIT-Dept of Mining Engg, Surathkal, and Dept of Mining Eng- Anna University Chennai. A copy of such scientific study report shall be submitted with an action plan accommodating the inclusion of haul road accessibility with maintaining the proper gradient by ensuring the slope stability of the working benches to be constructed and existing quarry wall.

2. As the proposed estimated ultimate depth is 97m BGL, PP should undertake hydrogeological study within 1 km of the proposed area of the groundwater level with respect to open wells. The PP should also conduct resistivity survey to find out the lateral variations and vertical homogeneity of the rock formation within 200m radius of the proposed site.

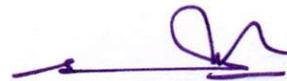


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3. PP shall give details of any litigation in respect of the proposed mine in the past or currently pending.

4.A Cluster Management Committee (CMC) shall be constituted including all the mines in the cluster as Committee Members for the effective management of the mining operation in the cluster through systematic & scientific approach with appointment of statutory personnel, appropriate environmental monitoring, good maintenance of haul roads and village/panchayat roads, authorized blasting operation etc. The PP shall submit the following details in the form of an Affidavit during the EIA appraisal:

- i. Copy of the agreement forming CMC.
  - ii. The Organization chart of the Committee with defining the role of the members
  - iii. The 'Standard Operating Procedures' (SoP) executing the planned activities
5. The Boundary pillars to be erected as per the mine rules and the evidence should be submitted along with the EIA report.
6. Since waterbodies are situated nearby, the PP shall carry out the hydrological study including the details of waterflow pattern to determine the impacts of the mining operation in the waterbodies.
7. The details of enumeration of structures including schools, colleges, primary health centres should be submitted along with the EIA report.
8. The structures within the radius of (i) 50 m, (ii) 100 m, (iii) 200 m and (iv) 300m & upto 1km shall be enumerated with details such as dwelling houses with number of occupants, whether it belongs to the owner (or) not, places of worship, industries, factories, sheds, etc. and spell out the mitigation measures to be proposed for the protection of the above structures, if any during the quarrying operations.



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9. The proponent shall furnish photographs of adequate fencing, garland drainage built with siltation tank & green belt along the periphery including replantation of existing trees; maintaining the safety distance between the adjacent quarries & water bodies nearby provided as per the approved mining plan.

10. The Proponent shall carry out Bio diversity study as a part of EIA study and the same shall be included in the Report.

11. The PP shall prepare the EMP for the entire life of mine and also furnish the sworn affidavit stating to abide the EMP for the entire life of mine.

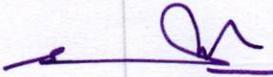
12. The PP shall carry out the comprehensive studies on the cumulative environmental impacts of the existing & proposed quarries which included drilling & blasting, loading & hauling on the surrounding village and structures.

13. The PP shall prepare a conceptual working plan accommodating the inclusion of haul road accessibility keeping the benches intact, in accordance with the provisions of the MMR 1961.

14. The PP shall install the CCTV camera for the continuous surveillance of mining activity & furnish the photographic/videographic evidence along with the EIA report."

5. It is respectfully submitted that the proposal was subsequently placed in the 804th meeting of SEIAA held on 01.04.2025. After detailed discussions, the Authority noted the following:

"1. Earlier, EC issued by DEIAA vide Lr.No. DEIAA-DIA/TN/MIN.13778/2018 KRR/EC NO.99/2018, Mines Dated 23.04.2018.



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**STATE LEVEL ENVIRONMENT IMPACT**  
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2. Mining plan approved by Assistant Director of Dept. of Geology and Mining vide Roc.No.285/Mines/2024 Dated 03.01.2025

3. Subsequently, PP applied for ToR vide Online Proposal No. SIA/TN/MIN/520661/2025 Dated 27.01.2025

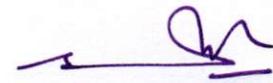
4. However, an Original Application No. 304/2024 was filed before Hon'ble NGT(SZ) by Tmt. K. Irai Thamarai against the PP among others regarding alleged illegal mining operations and forgery of documents.

5. Hence, the Authority, after careful observations, decided that MS-SEIAA may write a letter to the District Collector, Karur seeking his remarks whether to examine Terms of Reference (ToR) in view of pendency of Hon'ble NGT O.A. 304/2024(SZ) on allegation of forgery in documents."

6. It is respectfully submitted that Letter No.SEIAA-TN E.No.11755/2025 dated 16.04.2025 was sent to the District Collector, Karur seeking his remarks whether to examine Terms of Reference (ToR) in view of pendency of Hon'ble NGT O.A. 304/2024(SZ) on allegation of forgery in documents.

It is submitted that this respondent is unaware of the alleged forgery of the documents and such an information will be crucial to determine the further processing of the application for Environmental Clearance. Apart from the scientific inaccuracy, if any, arising out of the alleged forged documents, the conduct of the proponent is also a relevant factor before benefitting the grant of Environmental Clearance.

In the above circumstance, pending the remarks and provision of additional information from the District Collector, the application of the project proponent is pending in the office of this respondent for the aforesaid

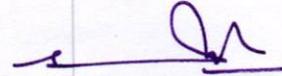


**Member Secretary**  
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Member Secretary  
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reasons. In view of the same, at this juncture, there can be no relief that can be sought for by the Applicant as against this respondent.

It is therefore prayed that this Hon'ble Tribunal may be pleased to record and pass orders as this Hon'ble Tribunal may deem to fit and proper in light of the facts and circumstances of this case and thus render justice.



**Member Secretary**  
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Solemnly affirmed in Chennai

On this the 20<sup>th</sup> day of June 2025

signed his name in my presence

Before me,

*D. Arvind*  
*(Ms. No. 317/2003)*  
*(No. 104. Law chambers*  
*Highcourt, Madras)*

Advocate, Chennai

**State Expert Appraisal Committee (SEAC)**

Minutes of 538<sup>th</sup> meeting of the State Expert Appraisal Committee (SEAC) held on 01.03.2025 (Saturday) at SEAC Conference Hall 9th Floor, MetroS (CMRL building), Nandanam, Chennai-600035 for Mining Projects, Bio-Medical Waste Treatment Facility & Building and Construction Projects.

**Confirmation of Earlier Minutes**

The minutes of the 537<sup>th</sup> SEAC meeting held on 28.02.2025 were circulated to the Members in advance and as there were no remarks, the Committee decided to confirm the minutes.

Agenda No: 538-01

File No: 11754/2025

Proposed Rough Stone and Gravel Quarry lease over an extent 2.12.5 Ha at S.F.Nos. 586/11, 12, 13, 14, 15, 17, 18 of Gopalapuram Village, Vembakottai Taluk, Virudhunagar District, Tamil Nadu by Thiru. S.Shunmugavel- For Terms of Reference.

(SIA/TN/MIN/520271/2025, Dated: 28/01/2025).

The proposal was placed in the 538<sup>th</sup> meeting of SEAC held on 01.03.2025. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Project Proponent, Thiru. S.Shunmugavel has applied for Terms of Reference for the proposed rough stone and gravel quarry lease over an extent 2.12.5 Ha at S.F.Nos. 586/11, 12, 13, 14, 15, 17, 18 of Gopalapuram Village, Vembakottai Taluk, Virudhunagar District, Tamil Nadu.
2. The project/activity is covered under Category "B1" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.
3. The present proposed quarry was earlier worked by the applicant from 2018 to 2023 by obtaining Environmental Clearance vide Lr.no.DEIAA/VNR/O25/EC.NO.20/2017 Dated 11.08.2017.
4. As per the precise area communication, the lease period is 5 years and mining plan period is for 5 years & production should not exceed 72,710m<sup>3</sup> of Rough Stone & 28,248m<sup>3</sup> of Gravel. As per the approved mining plan, the annual peak

  
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SEAC -TN

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CHAIRMAN  
SEAC- TN

production shall not exceed 20,220m<sup>3</sup> of Rough Stone and 10,608m<sup>3</sup> of Gravel for an ultimate depth of 29m.

Based on the presentation and details furnished by the project proponent, SEAC decided to grant **Terms of Reference (TOR) with Public Hearing** subject to the following ToRs, in addition to the standard terms of reference for EIA study for non-coal mining projects and details issued by the MOEF & CC to be included in EIA/EMP Report:

1. A **Cluster Management Committee (CMC)** shall be constituted including all the mines in the cluster as **Committee Members** for the effective management of the mining operation in the cluster through systematic & scientific approach with appointment of statutory personnel, appropriate environmental monitoring, good maintenance of haul roads and village/panchayat roads, authorized blasting operation etc. The PP shall submit the following details in the form of an Affidavit during the EIA appraisal:
  - (i) Copy of the agreement forming CMC.
  - (ii) The Organisation chart of the Committee with defining the role of the members
  - (iii) The 'Standard Operating Procedures' (SoP) executing the planned activities.
2. The Boundary pillars to be erected as per the mine rules and the evidence should be submitted along with the EIA report.
3. Since waterbodies are situated nearby, the PP shall carry out the hydrogeological and hydrological study including the details of waterflow pattern to determine the impacts of the mining operation in the waterbodies.
4. The project proponent shall submit a Certified Compliance Report (CCR) obtained from the RO, MoEF&CC, Chennai for the previous EC dated. 11.08.2017 and appropriate mitigating measures for the non-compliance items, if any.
5. The details of enumeration of structures including schools, colleges, primary health centres should be submitted along with the EIA report.
6. The structures within the radius of (i) 50 m, (ii) 100 m, (iii) 200 m and (iv) 300 m & upto 1km shall be enumerated with details such as dwelling houses with

  
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SEAC -TN

  
CHAIRMAN  
SEAC- TN

number of occupants, whether it belongs to the owner (or) not, places of worship, industries, factories, sheds, etc. and spell out the mitigation measures to be proposed for the protection of the above structures, if any during the quarrying operations.

7. The proponent shall furnish photographs of adequate fencing, garland drainage built with siltation tank & green belt along the periphery including replantation of existing trees; maintaining the safety distance between the adjacent quarries & water bodies nearby provided as per the approved mining plan.
8. The Proponent shall carry out Bio diversity study as a part of EIA study and the same shall be included in the Report.
9. The PP shall prepare the EMP for the entire life of mine and also furnish the sworn affidavit stating to abide the EMP for the entire life of mine.
10. The PP shall carry out the comprehensive studies on the cumulative environmental impacts of the existing & proposed quarries which included drilling & blasting, loading & hauling on the surrounding village and structures.
11. For the safety of the persons employed in the quarry, the PP shall carry out the scientific studies to assess the slope stability of the existing quarry wall (exists without benches) **for spelling out the slope stability action plan with mitigation measures and working methodology**, by involving any one of the reputed Research and Academic Institutions - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg, Surathkal, and Dept of Mining Engg., Anna University Chennai. A copy of such scientific study report shall be submitted with an action plan accommodating the inclusion of haul road accessibility with maintaining the proper gradient by ensuring the slope stability of the working benches to be constructed and existing quarry wall.
12. The PP shall install the CCTV camera for the continuous surveillance of mining activity & furnish the photographic/videographic evidence along with the EIA report.

Agenda No: 538 - 02

(File No: 11755/2025)

  
MEMBER SECRETARY  
SEAC -TN

3

  
CHAIRMAN  
SEAC- TN

Existing Rough stone and Gravel Quarry over an extent of 6.30.0 Ha in S.F.Nos. 1092/1A(P), 1092/1B(P), 1092/2A1(P), 1092/2A2(P), 1092/2B(P), 1093/1A(P), 1093/1B, 1093/2A1, 1093/2A2, 1093/2B, 1094/1A(P), 1094/1B(P), 1094/2A1, 1094/2A2(P) and 1094/2B(P) of Punnam Village, Pugalur Taluk, Karur District, Tamil Nadu by Tvl. Karpaga Vinayaga Blue Metals - For Terms of Reference (SIA/TN/MIN/520661/2025 Dated 27/01/2025)

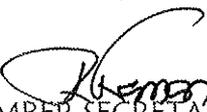
The proposal was placed in this 538<sup>th</sup> meeting of SEAC held on 01.03.2025. The details of the project furnished by the proponent are available on the PARIVESH web portal (parivesh.nic.in).

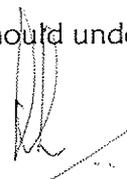
The SEAC noted the following:

1. The project proponent, Tvl. Karpaga Vinayaga Blue Metal has applied for Terms of Reference for the proposed rough stone and gravel quarry over an extent of 6.30.0 Ha in S.F.Nos. 1092/1A(P), 1092/1B(P), 1092/2A1(P), 1092/2A2(P), 1092/2B(P), 1093/1A(P), 1093/1B, 1093/2A1, 1093/2A2, 1093/2B, 1094/1A(P), 1094/1B(P), 1094/2A1, 1094/2A2(P) and 1094/2B(P), Punnam Village, Pugalur Taluk, Karur District, Tamil Nadu.
2. The project/activity is covered under Category "B1" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.
3. Earlier, EC granted by DEIAA vide Lr.No. DEIAA-DIA/TN/MIN.13778/2018 KRR/EC NO.99/2018, Mines Dated 23.04.2018. There is an existing quarry pit of 42m depth as per approved mining plan.
4. As per approved mining plan, the lease period is for 5 years, the mining plan is valid for 5 years for total production quantity of 12,66,254 m<sup>3</sup> of rough stone and annual peak production shall not exceed 3,32,875 m<sup>3</sup> of rough stone for an ultimate depth of mining of 97m BGL.

Based on the presentation and details furnished by the project proponent, SEAC decided to grant **Terms of Reference (TOR) with Public Hearing** subject to the following ToRs, in addition to the standard terms of reference for EIA study for non-coal mining projects and details issued by the MOEF & CC to be included in EIA/EMP Report:

1. Since the proposed estimated ultimate depth is 97m BGL as per the approved mining plan and already there exists a pit of depth 42m, PP should undertake a

  
MEMBER SECRETARY  
SEAC -TN

  
CHAIRMAN  
SEAC- TN

Slope Stability study as it has been observed that no adequate benches are formed in the existing quarry, for ensuring the safety of the persons employed in the quarry. The scientific studies shall be done after obtaining the prior permission from the Director of Mines Safety/Chennai Region, to assess the slope stability of the existing quarry walls in the existing quarry by determining the angle of safety for the entire quarry but 'zone-wise' to decide whether the existing slope is safer to work or otherwise enumerate the achievable mitigation measures if any, within a period of six months from the date of lease execution which will also helpful in designing the proposed benches, by involving any one of the reputed Research and Academic Institutions - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, IIT (ISM)/Dhanbad, NIT-Dept of Mining Engg, Surathkal, and Dept of Mining Engg-Anna University Chennai. A copy of such scientific study report shall be submitted with an action plan accommodating the inclusion of haul road accessibility with maintaining the proper gradient by ensuring the slope stability of the working benches to be constructed and existing quarry wall.

2. As the proposed estimated ultimate depth is 97m BGL, PP should undertake hydrogeological study within 1 km of the proposed area of the groundwater level with respect to open wells. The PP should also conduct resistivity survey to find out the lateral variations and vertical homogeneity of the rock formation within 200m radius of the proposed site.
3. PP shall give details of any litigation in respect of the proposed mine in the past or currently pending.
4. A Cluster Management Committee (CMC) shall be constituted including all the mines in the cluster as Committee Members for the effective management of the mining operation in the cluster through systematic & scientific approach with appointment of statutory personnel, appropriate environmental monitoring, good maintenance of haul roads and village/panchayat roads, authorized blasting operation etc. The PP shall submit the following details in the form of an Affidavit during the EIA appraisal:

  
MEMBER SECRETARY  
SEAC -TN

5

  
CHAIRMAN  
SEAC- TN

- (i) Copy of the agreement forming CMC.
  - (ii) The Organisation chart of the Committee with defining the role of the members
  - (iii) The 'Standard Operating Procedures' (SoP) executing the planned activities.
5. The Boundary pillars to be erected as per the mine rules and the evidence should be submitted along with the EIA report.
  6. Since waterbodies are situated nearby, the PP shall carry out the hydrological study including the details of waterflow pattern to determine the impacts of the mining operation in the waterbodies.
  7. The details of enumeration of structures including schools, colleges, primary health centres should be submitted along with the EIA report.
  8. The structures within the radius of (i) 50 m, (ii) 100 m, (iii) 200 m and (iv) 300 m & upto 1km shall be enumerated with details such as dwelling houses with number of occupants, whether it belongs to the owner (or) not, places of worship, industries, factories, sheds, etc. and spell out the mitigation measures to be proposed for the protection of the above structures, if any during the quarrying operations.
  9. The proponent shall furnish photographs of adequate fencing, garland drainage built with siltation tank & green belt along the periphery including replantation of existing trees; maintaining the safety distance between the adjacent quarries & water bodies nearby provided as per the approved mining plan.
  10. The Proponent shall carry out Bio diversity study as a part of EIA study and the same shall be included in the Report.
  11. The PP shall prepare the EMP for the entire life of mine and also furnish the sworn affidavit stating to abide the EMP for the entire life of mine.
  12. The PP shall carry out the comprehensive studies on the cumulative environmental impacts of the existing & proposed quarries which included drilling & blasting, loading & hauling on the surrounding village and structures.

  
MEMBER SECRETARY  
SEAC -TN

  
CHAIRMAN  
SEAC- TN

13. The PP shall prepare a conceptual working plan accommodating the inclusion of haul road accessibility keeping the benches intact, in accordance with the provisions of the MMR 1961.
14. The PP shall install the CCTV camera for the continuous surveillance of mining activity & furnish the photographic/videographic evidence along with the EIA report.

Agenda No: 538-03

File No: 11767/2024

Proposed Rough Stone and Gravel quarry lease over an extent 3.95.0Ha at S.F.Nos.4/2, 1274/1 and 1274/2, Viralipatti Village, Nilakkottai Taluk, Dindigul District, Tamil Nadu by Tvl. Adayar Granites - For Terms of Reference.

(SIA/TN/MIN/520970/2025, Dated: 29/01/2025).

The proposal was placed in the 538<sup>th</sup> meeting of SEAC held on 01.03.2025. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Project Proponent, Tvl. Adayar Granites has applied for Terms of Reference for the proposed rough stone and gravel quarry lease over an extent 3.95.0Ha at S.F.Nos.4/2, 1274/1 and 1274/2, Viralipatti Village, Nilakkottai Taluk, Dindigul District, Tamil Nadu.
2. The project/activity is covered under Category "B1" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.
3. As per the Mining Plan Approved, the total production for a period of 10 years is 4,53,280m<sup>3</sup> of rough stone & 46,505m<sup>3</sup> of gravel up to the depth of 51.5m BGL. The proposed annual peak production is 91,325m<sup>3</sup> of rough stone & 19,902m<sup>3</sup> of gravel.

Based on the presentation made by the proponent, SEAC decided to recommend the proposal for Terms of Reference (TOR) with Public Hearing subject to the following additional TORs & ToRs in Annexure of this minutes, in addition to the standard terms of reference for EIA study for non-coal mining projects and details issued by the MOEF & CC to be included in EIA/EMP Report:

  
MEMBER SECRETARY  
SEAC -TN

7

  
CHAIRMAN  
SEAC- TN

1. A Cluster Management Committee (CMC) shall be constituted including all the mines in the cluster as Committee Members for the effective management of the mining operation in the cluster through systematic & scientific approach with appointment of required statutory personnel, appropriate environmental management, system of maintaining the haul roads and village/panchayat roads, authorized blasting operation, Monitoring system of the environmental & other statutory compliances & its reporting methodology, etc. The PP shall submit the following details in the form of an Affidavit during the EIA appraisal:
  - (i) Copy of the agreement forming CMC.
  - (ii) The Organisation chart of the Committee with defining the role of the members
  - (iii) The 'Standard Operating Procedures' (SoP) executing the planned activities.
2. The PP shall enumerate the tress available at the proposed quarry site.
3. The PP shall ensure the installation of CCTV at the proposed quarry site and ensure its inclusion during the EIA presentation.
4. The proponent shall furnish photographs of adequate fencing, garland drainage built with siltation tank & green belt along the periphery including replantation of existing trees; maintaining the safety distance between the adjacent quarries & water bodies nearby provided as per the approved mining plan.

Agenda No: 538-04

File No: 11773/2025

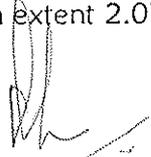
Proposed Rough Stone and Gravel Quarry lease over an extent 2.07.5 Ha at S.F.Nos. 174/1, 2, 3, 4 and 175/1 of Periya Venmani Village, Maduranthakam Taluk, Chengalpattu District, Tamil Nadu by Tvl. Global Mines - For Terms of Reference. (SIA/TN/MIN/520106/2025, Dated: 30/01/2025).

The proposal was placed in the 538<sup>th</sup> meeting of SEAC held on 01.03.2025. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Project Proponent, Tvl. Global Mines has applied for Terms of Reference for the proposed rough stone and gravel quarry lease over an extent 2.07.5 Ha

  
MEMBER SECRETARY  
SEAC -TN

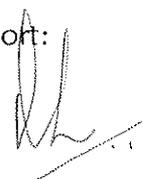
  
CHAIRMAN  
SEAC- TN

at S.F. Nos. 174/1, 2, 3, 4 and 175/1 of Periya Venmani Village, Maduranthakam Taluk, Chengalpattu District, Tamil Nadu.

2. The project/activity is covered under Category "B1" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.
3. Based on the precise area communication, the PP has furnished the mining plan duly approved for 5 years by the Competent Authority with two categories of tentative year wise production for (i) the mine incorporating the safety distances and benches to be left in the boundary common to the proposed adjacent mine lease (i.e., including common boundary part) (ii) excluding the common boundary (i.e., the extraction of safety distances and benches exists as a part of boundary common on the northern side).
4. Accordingly, the mining plan was prepared & duly approved (AMP) by the Competent Authority with accommodating the total maximum production volume of 2,37,295m<sup>3</sup> of Rough Stone & 20,298m<sup>3</sup> of Gravel and the annual peak production of not exceeding the quantity of 66,740m<sup>3</sup> of Rough Stone & 8,958m<sup>3</sup> of Gravel for an ultimate depth of 32m BGL by maintaining the common boundary after leaving safety distance & benches in the common boundary. Further, the AMP has facilitated the amalgamation of common boundary on the Northern side allowing the extraction of the total maximum production volume of 4,12,150m<sup>3</sup> of rough stone and 23,734m<sup>3</sup> of Gravel; the annual peak production shall not exceed 93,110m<sup>3</sup> of Rough Stone & 9,462m<sup>3</sup> of Gravel for an ultimate depth of 47m BGL.
5. The PP has requested the SEAC to recommend for granting the prior Environmental Clearance accommodating the total maximum production volume of rough stone & gravel while carrying out the extraction of the common boundary, i.e., the extraction of safety distances and benches exists as a part of boundary common on the Northern side.

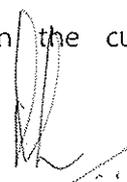
Based on the presentation and details furnished by the project proponent, SEAC decided to grant Terms of Reference (TOR) with Public Hearing subject to the following ToRs, in addition to the standard terms of reference for EIA study for non-coal mining projects and details issued by the MOEF & CC to be included in EIA/EMP Report:

  
MEMBER SECRETARY  
SEAC -TN

  
CHAIRMAN  
SEAC- TN

1. A Cluster Management Committee (CMC) shall be constituted including all the mines in the cluster as Committee Members for the effective management of the mining operation in the cluster through systematic & scientific approach with appointment of statutory personnel, appropriate environmental monitoring, good maintenance of haul roads and village/panchayat roads, authorized blasting operation etc. The PP shall submit the following details in the form of an Affidavit during the EIA appraisal:
  - (i) Copy of the agreement forming CMC.
  - (ii) The Organisation chart of the Committee with defining the role of the members
  - (iii) The 'Standard Operating Procedures' (SoP) executing the planned activities.
2. The Boundary pillars to be erected as per the mine rules and the evidence should be submitted along with the EIA report.
3. The details of enumeration of structures including schools, colleges, primary health centres should be submitted along with the EIA report.
4. The structures within the radius of (i) 50 m, (ii) 100 m, (iii) 200 m and (iv) 300 m & upto 1km shall be enumerated with details such as dwelling houses with number of occupants, whether it belongs to the owner (or) not, places of worship, industries, factories, sheds, etc. and spell out the mitigation measures to be proposed for the protection of the above structures, if any during the quarrying operations.
5. The proponent shall furnish photographs of adequate fencing, garland drainage built with siltation tank & green belt along the periphery including replantation of existing trees; maintaining the safety distance between the adjacent quarries & water bodies nearby provided as per the approved mining plan.
6. The Proponent shall carry out Bio diversity study as a part of EIA study and the same shall be included in the Report.
7. The PP shall prepare the EMP for the entire life of mine and also furnish the sworn affidavit stating to abide the EMP for the entire life of mine.
8. The PP shall carry out the comprehensive studies on the cumulative

  
MEMBER SECRETARY  
SEAC -TN

  
CHAIRMAN  
SEAC- TN

environmental impacts of the existing & proposed quarries which included drilling & blasting, loading & hauling on the surrounding village and structures.

9. In order to ensure the safety of the persons employed in the quarry during the extraction of common boundary, the PP shall carry out the scientific studies to assess the slope stability of the existing quarry wall/ benches by involving any one of the reputed Research and Academic Institutions - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg. Surathkal, and Dept of Mining Engg., Anna University Chennai. A copy of such scientific study report shall be submitted with an action plan accommodating the inclusion of haul road accessibility by ensuring the slope stability of the working benches to be constructed and existing quarry wall.
10. The PP shall install the CCTV camera for the continuous surveillance of mining activity & furnish the photographic/videographic evidence along with the EIA report.

**Agenda No: 538-05**

**File No: 11776/2024**

**Proposed Colour Granite Gravel quarry lease over an extent 4.10.0ha at S.F.No:609A (Part) (Bit-2), Nagojanahalli Village, Pochampalli Taluk, Krishnagiri District, Tamil Nadu by M/s. KMB- Granite Enterprises - For Terms of Reference.**

**(SIA/TN/MIN/520561/2025, Dated: 28/02/2025).**

The proposal was placed in the 538<sup>th</sup> meeting of SEAC held on 01.03.2025. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

**The SEAC noted the following:**

1. The Project Proponent, M/s. KMB- Granite Enterprises has applied for Terms of Reference for the proposed Colour Granite Gravel quarry lease over an extent 4.10.0ha at S.F.No:609A (Part) (Bit-2), Nagojanahalli Village, Pochampalli Taluk, Krishnagiri District, Tamil Nadu.
2. The project/activity is covered under Category "B1" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.

  
MEMBER SECRETARY  
SEAC -TN

  
CHAIRMAN  
SEAC- TN

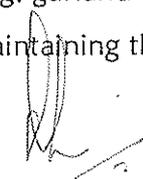
3. As per the Mining Plan Approved, the total production for a period of 20 years is 159903m<sup>3</sup> of Colour Granite m<sup>3</sup> & 373102m<sup>3</sup> of Granite Waste m<sup>3</sup> up to the depth/height of 36m. The proposed annual peak production is 5551m<sup>3</sup> of Colour Granite m<sup>3</sup> & 12949 m<sup>3</sup> of Granite Waste m<sup>3</sup>.

Based on the presentation made by the proponent, SEAC decided to recommend the proposal for Terms of Reference (TOR) with Public Hearing subject to the following additional TORs & ToRs in Annexure of this minutes, in addition to the standard terms of reference for EIA study for non-coal mining projects and details issued by the MOEF & CC to be included in EIA/EMP Report:

1. The PP should indicate the proposed mining area at the bottom and top levels with respect to the ground level (mean Reduced Level) and make appropriate corrections in the Approved Mine Plan.
2. The PP shall study the indicative species and submit the report along with the EIA report.
3. A Cluster Management Committee (CMC) shall be constituted including all the mines in the cluster as Committee Members for the effective management of the mining operation in the cluster through systematic & scientific approach with appointment of required statutory personnel, appropriate environmental management, system of maintaining the haul roads and village/panchayat roads, authorized blasting operation, Monitoring system of the environmental & other statutory compliances & its reporting methodology, etc. The PP shall submit the following details in the form of an Affidavit during the EIA appraisal:
  - (i) Copy of the agreement forming CMC.
  - (ii) The Organisation chart of the Committee with defining the role of the members
  - (iii) The 'Standard Operating Procedures' (SoP) executing the planned activities.
5. The PP shall ensure the installation of CCTV at the proposed quarry site and ensure its inclusion during the EIA presentation.
6. The proponent shall furnish photographs of adequate fencing, garland drainage built with siltation tank & green belt along the periphery; maintaining the safety

  
MEMBER SECRETARY  
SEAC -TN

12

  
CHAIRMAN  
SEAC- TN

distance between the adjacent quarries & water bodies nearby provided as per the approved mining plan.

Agenda No: 538-06

File No: 11777/2025

Proposed Black Granite Quarry lease over an extent 4.50.0 Ha at S.F.Nos. 823 (P) & 824/3 of Ajjanahalli Village, Pennagaram Taluk, Dharmapuri District, Tamil Nadu by Tvl. KMB Trading company- For Terms of Reference.

(SIA/TN/MIN/520786/2025, Dated: 28/01/2025).

The proposal was placed in the 538<sup>th</sup> meeting of SEAC held on 01.03.2025. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

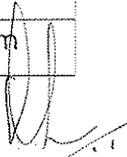
The SEAC noted the following:

1. The Project Proponent, Tvl. KMB Trading company has applied for Terms of Reference for the proposed black granite quarry lease over an extent 4.50.0 Ha at S.F.Nos. 823 (P) & 824/3 of Ajjanahalli Village, Pennagaram Taluk, Dharmapuri District, Tamil Nadu.
2. The project/activity is covered under Category "B1" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.
3. As per the precise area communication, the lease period is 20 years and mining plan period is for 20 years & production should not exceed 35,433m<sup>3</sup> of Black granite@20%; 1,41,732m<sup>3</sup> of waste@80%; 67,098m<sup>3</sup> of weathered rock and 47,640m<sup>3</sup> of top soil. As per the approved mining plan, the annual peak production shall not exceed 2,100m<sup>3</sup> of RoM @20%; 8,400m<sup>3</sup> of waste@80%; 15,840m<sup>3</sup> of weathered rock and 21,672m<sup>3</sup> of top soil for an ultimate depth of 45m from the top surface.
4. The PP has furnished the DFO letter stating the distance of nearby Reserve Forests and Wildlife Sanctuaries vide letter dated 12.06.2023 which enlists the following:

Sl.no	Name of the Reserve Forest/Wildlife Sanctuary	Distance
1.	Bevanur Reserve Forest	1.57 Km
2.	Masakal Reserve Forest	3.34 Km
3.	Pathanavaadi Reserve Forest	1.0 Km

  
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SEAC -TN

13

  
CHAIRMAN  
SEAC- TN

4.	Cauvery South wild life Sanctuary	8.74 Km
5.	Karnataka State Cauvery wild life Sanctuary	7.89 Km

Based on the presentation and details furnished by the project proponent, SEAC decided to grant Terms of Reference (TOR) with Public Hearing subject to the following TORs, in addition to the standard terms of reference for EIA study for non-coal mining projects and details issued by the MOEF & CC to be included in EIA/EMP Report:

1. A Cluster Management Committee (CMC) shall be constituted including all the mines in the cluster as Committee Members for the effective management of the mining operation in the cluster through systematic & scientific approach with appointment of statutory personnel, appropriate environmental monitoring, good maintenance of haul roads and village/panchayat roads, authorized blasting operation etc. The PP shall submit the following details in the form of an Affidavit during the EIA appraisal:
  - (i) Copy of the agreement forming CMC.
  - (ii) The Organisation chart of the Committee with defining the role of the members
  - (iii) The 'Standard Operating Procedures' (SoP) executing the planned activities.
2. The boundary pillars to be erected as per the mine rules and the evidence should be submitted along with the EIA report.
3. Since the Cauvery Wildlife Sanctuary is located at 8.74km from the proposed site as on date, the PP shall furnish the prior NBWL Clearance along with the EIA report.
4. The PP should indicate the proposed mining area at the bottom and top levels with respect to the ground level (mean Reduced Level) and make appropriate corrections in the Approved Mine Plan and the same shall be submitted along with the EIA report.
5. The details of enumeration of structures including schools, colleges, primary health centres should be submitted along with the EIA report.
6. The structures within the radius of (i) 50 m, (ii) 100 m, (iii) 200m and (iv) 300

  
MEMBER SECRETARY  
SEAC -TN

14

  
CHAIRMAN  
SEAC- TN

m & upto 1km shall be enumerated with details such as dwelling houses with number of occupants, whether it belongs to the owner (or) not, places of worship, industries, factories, sheds, etc. and spell out the mitigation measures to be proposed for the protection of the above structures, if any during the quarrying operations.

7. The proponent shall furnish photographs of adequate fencing, garland drainage built with siltation tank & green belt along the periphery including replantation of existing trees; maintaining the safety distance between the adjacent quarries & water bodies nearby provided as per the approved mining plan.
8. The Proponent shall carry out Bio diversity study as a part of EIA study and the same shall be included in the Report.
9. The PP shall prepare the EMP for the entire life of mine and also furnish the sworn affidavit stating to abide the EMP for the entire life of mine.
10. The PP shall carry out the comprehensive studies on the cumulative environmental impacts of the existing & proposed quarries which included drilling & blasting, loading & hauling on the surrounding village and structures.
11. The PP shall install the CCTV camera for the continuous surveillance of mining activity & furnish the photographic/videographic evidence along with the EIA report.

Agenda No: 538 - 07

(File No: 11783/2025)

Proposed Rough stone and Gravel Quarry over an extent of 2.03.0 Ha in S.F.Nos. 181/2, Periya Venmani, Maduranthakam Taluk, Chengalpattu District, Tamil Nadu by Tvl. Global Mines - For Terms of Reference (SIA/TN/MIN/519667/2025 Dated 27/01/2025)

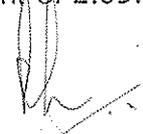
The proposal was placed in this 538<sup>th</sup> meeting of SEAC held on 01.03.2025. The details of the project furnished by the proponent are available on the PARIVESH web portal (parivesh.nic.in).

The SEAC noted the following:

1. The project proponent, Tvl. Global Mines has applied for Terms of Reference for the proposed rough stone and gravel quarry over an extent of 2.03.0 Ha in

  
MEMBER SECRETARY  
SEAC -TN

15

  
CHAIRMAN  
SEAC- TN

S.F.Nos. 181/2, Periya Venmani, Maduranthakam Taluk, Chengalpattu District, Tamil Nadu.

2. The project/activity is covered under Category "B1" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.
3. As per approved mining plan, the lease period is for 5 years, the mining plan is valid for 5 years for total production quantity of 2,26,005 m<sup>3</sup> of rough stone and 4,698 m<sup>3</sup> of Gravel and annual peak production shall not exceed 69,025 m<sup>3</sup> of rough stone and 4,698 m<sup>3</sup> of Gravel for an ultimate depth of mining of 45m BGL.

Based on the presentation and details furnished by the project proponent, SEAC decided to grant Terms of Reference (TOR) with Public Hearing subject to the following ToRs, in addition to the standard terms of reference for EIA study for non-coal mining projects and details issued by the MOEF & CC to be included in EIA/EMP Report:

1. A Cluster Management Committee (CMC) shall be constituted including all the mines in the cluster as Committee Members for the effective management of the mining operation in the cluster through systematic & scientific approach with appointment of statutory personnel, appropriate environmental monitoring, good maintenance of haul roads and village/panchayat roads, authorized blasting operation etc. The PP shall submit the following details in the form of an Affidavit during the EIA appraisal:
  - (i) Copy of the agreement forming CMC.
  - (ii) The Organisation chart of the Committee with defining the role of the members
  - (iii) The 'Standard Operating Procedures' (SoP) executing the planned activities.
2. The Boundary pillars to be erected as per the mine rules and the evidence should be submitted along with the EIA report.
3. Since waterbodies are situated nearby, the PP shall carry out the hydrological study including the details of waterflow pattern to determine the impacts of the mining operation in the waterbodies.

  
MEMBER SECRETARY  
SEAC -TN

  
CHAIRMAN  
SEAC- TN

4. The details of enumeration of structures including schools, colleges, primary health centres should be submitted along with the EIA report.
5. The structures within the radius of (i) 50 m, (ii) 100 m, (iii) 200 m and (iv) 300 m & upto 1km shall be enumerated with details such as dwelling houses with number of occupants, whether it belongs to the owner (or) not, places of worship, industries, factories, sheds, etc. and spell out the mitigation measures to be proposed for the protection of the above structures, if any during the quarrying operations.
6. The proponent shall furnish photographs of adequate fencing, garland drainage built with siltation tank & green belt along the periphery including replantation of existing trees; maintaining the safety distance between the adjacent quarries & water bodies nearby provided as per the approved mining plan.
7. The Proponent shall carry out Bio diversity study as a part of EIA study and the same shall be included in the Report.
8. The PP shall prepare the EMP for the entire life of mine and also furnish the sworn affidavit stating to abide the EMP for the entire life of mine.
9. The PP shall carry out the comprehensive studies on the cumulative environmental impacts of the existing & proposed quarries which included drilling & blasting, loading & hauling on the surrounding village and structures.
10. The PP shall prepare a conceptual working plan accommodating the inclusion of haul road accessibility keeping the benches intact, by ensuring the slope stability of the working benches to be constructed and existing quarry wall.
11. The PP shall install the CCTV camera for the continuous surveillance of mining activity & furnish the photographic/videographic evidence along with the EIA report.

Agenda No: 538-08

File No: 11791/2025

Proposed Rough Stone and Gravel Quarry lease over an extent 4.04.0 Ha at S.F.Nos. 502/1, 2(P), 510/1, 2 & 511/1, 2 of Gopalapuram Village, Vembakottai Taluk, Virudhunagar District, Tamil Nadu by Thiru. S. Devaraj- For Terms of Reference. (SIA/TN/MIN/521246/2025, Dated: 04/02/2025).

  
MEMBER SECRETARY  
SEAC -TN

17

  
CHAIRMAN  
SEAC- TN

The proposal was placed in the 538<sup>th</sup> meeting of SEAC held on 01.03.2025. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Project Proponent, Thiru. S. Devaraj has applied for Terms of Reference for the proposed rough stone and gravel quarry lease over an extent 4.04.0 Ha at S.F.Nos. 502/1, 2(P), 510/1, 2 & 511/1, 2 of Gopalapuram Village, Vembakottai Taluk, Virudhunagar District, Tamil Nadu.
2. The project/activity is covered under Category "B1" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.
3. As per the precise area communication, the lease period is 10 years and mining plan period is for 10 years & production should not exceed 7,07,060m<sup>3</sup> of Rough Stone & 1,90,060m<sup>3</sup> of Gravel. As per the approved mining plan, the annual peak production shall not exceed 84,400m<sup>3</sup> of Rough Stone and 29,500m<sup>3</sup> of Gravel for an ultimate depth of 35m.

Based on the presentation and details furnished by the project proponent, SEAC decided to grant **Terms of Reference (TOR) with Public Hearing** subject to the following ToRs, in addition to the standard terms of reference for EIA study for non-coal mining projects and details issued by the MOEF & CC to be included in EIA/EMP Report:

1. A **Cluster Management Committee (CMC)** shall be constituted including all the mines in the cluster as **Committee Members** for the effective management of the mining operation in the cluster through systematic & scientific approach with appointment of statutory personnel, appropriate environmental monitoring, good maintenance of haul roads and village/panchayat roads, authorized blasting operation etc. The PP shall submit the following details in the form of an Affidavit during the EIA appraisal:
  - (i) Copy of the agreement forming CMC.
  - (ii) The Organisation chart of the Committee with defining the role of the members
  - (iii) The 'Standard Operating Procedures' (SoP) executing the planned activities.
2. The Boundary pillars to be erected as per the mine rules and the evidence should

  
MEMBER SECRETARY  
SEAC -TN

  
CHAIRMAN  
SEAC - TN

- be submitted along with the EIA report.
3. Since waterbodies are situated nearby, the PP shall carry out the hydrogeological and hydrological study including the details of waterflow pattern to determine the impacts of the mining operation in the waterbodies.
  4. The PP shall complete the consent registration and furnish the details along with the EIA report.
  5. The details of enumeration of structures including schools, colleges, primary health centres should be submitted along with the EIA report.
  6. The structures within the radius of (i) 50 m, (ii) 100 m, (iii) 200 m and (iv) 300 m & upto 1km shall be enumerated with details such as dwelling houses with number of occupants, whether it belongs to the owner (or) not, places of worship, industries, factories, sheds, etc. and spell out the mitigation measures to be proposed for the protection of the above structures, if any during the quarrying operations.
  7. The proponent shall furnish photographs of adequate fencing, garland drainage built with siltation tank & green belt along the periphery including replantation of existing trees; maintaining the safety distance between the adjacent quarries & water bodies nearby provided as per the approved mining plan.
  8. The Proponent shall carry out Bio diversity study as a part of EIA study and the same shall be included in the Report.
  9. The PP shall prepare the EMP for the entire life of mine and also furnish the sworn affidavit stating to abide the EMP for the entire life of mine.
  10. The PP shall carry out the comprehensive studies on the cumulative environmental impacts of the existing & proposed quarries which included drilling & blasting, loading & hauling on the surrounding village and structures.
  11. The PP shall install the CCTV camera for the continuous surveillance of mining activity & furnish the photographic/videographic evidence along with the EIA report.

Agenda No: 538-09

File No: 11794/2025

  
MEMBER SECRETARY  
SEAC -TN

19

  
CHAIRMAN  
SEAC- TN

Proposed Rough Stone and Gravel Quarry lease over an extent 4.07.5 Ha at S.F.Nos. 172/3, 4, 5, 6, 173/1, 2, 3, 4, 5 & 6 in Periya Venmani Village, Maduranthagam Taluk, Chengalpattu District, Tamil Nadu by TVL. Global Mines- For Terms of Reference. (SIA/TN/MIN/520071/2025, Dated: 04/02/2025).

The proposal was placed in the 538<sup>th</sup> meeting of SEAC held on 01.03.2025. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Project Proponent, TVL. Global Mines has applied for Terms of Reference for the proposed rough stone and gravel quarry lease over an extent 4.07.5 Ha at S.F.Nos. 172/3, 4, 5, 6, 173/1, 2, 3, 4, 5 & 6 in Periya Venmani Village, Maduranthagam Taluk, Chengalpattu District, Tamil Nadu.
2. The project/activity is covered under Category "B1" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.
3. The Mining Plan approval letter vide Rc.No. 425/Mines/2023, Dated: 04.11.2024 stated that "As per the mining plan the year wise production for the proposed five years as per amalgamating the mine boundaries on the southern side as detailed below.

Year	Recoverable Reserves (m <sup>3</sup> ) @ 100%	Gravel in (m <sup>3</sup> )
1 <sup>st</sup> year	221975	23286
2 <sup>nd</sup> year	198875	21116
3 <sup>rd</sup> year	192455	21888
4 <sup>th</sup> year	191510	-
5 <sup>th</sup> year	185560	-
Total	2,26,005	66,290

4. As per the Mining Plan approved for the common boundary on the south side with the proposed quarry of Tvl. Global Mines (File No. 11773), the total production for a period of 5 years is 9,90,375 m<sup>3</sup> of rough stone and 66,290 m<sup>3</sup> of gravel, up to a depth of 47 m BGL. The proposed annual peak production is 2,21,975 m<sup>3</sup> of rough stone and 23,286 m<sup>3</sup> of gravel.

Based on the presentation made by the proponent, SEAC decided to recommend the

  
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SEAC -TN

  
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SEAC- TN

proposal for Terms of Reference (TOR) with Public Hearing subject to the following additional TORs & ToRs in Annexure of this minutes, in addition to the standard terms of reference for EIA study for non-coal mining projects and details issued by the MOEF & CC to be included in EIA/EMP Report:

1. The PP shall furnish the details on no. of trees to be removed for the proposed quarrying activity and the compensatory planting proposed for the same in the EIA Report.
2. A Cluster Management Committee (CMC) shall be constituted including all the mines in the cluster as Committee Members for the effective management of the mining operation in the cluster through systematic & scientific approach with appointment of statutory personnel, appropriate environmental monitoring, good maintenance of haul roads and village/panchayat roads, authorized blasting operation etc. The PP shall submit the following details in the form of an Affidavit during the EIA appraisal:
  - (i) Copy of the agreement forming CMC.
  - (ii) The Organisation chart of the Committee with defining the role of the members
  - (iii) The 'Standard Operating Procedures' (SoP) executing the planned activities.
3. The PP shall erect DGPS reference pillars as per MCDR Rules, 1988 and furnish photographic evidences of the same at the time of EIA appraisal.
4. As this is an existing quarry, the PP shall ensure that the CCTV Cameras are installed inside the mine premises and the photographs of the same shall be submitted at the time of EIA appraisal.
5. The proponent shall furnish photographs of adequate fencing, garland drainage built with siltation tank & green belt along the periphery including replantation of existing trees; maintaining the safety distance between the adjacent quarries & water bodies nearby provided as per the approved mining plan.
6. Since the structures including windmills are situated within a radial distance of 500 m, the PP shall design the controlled blast parameters for reducing the blast-induced ground/air- vibrations and eliminating the fly rock from the blasting

  
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SEAC -TN

21

  
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SEAC- TN

operations and a copy of such scientific study report shall be submitted during the EIA appraisal without any deviation.

7. The Proponent shall carry out Bio diversity study as a part of EIA study and the same shall be included in the Report.
8. The PP shall prepare the EMP for the entire project life of mine, and also furnish the sworn affidavit stating to abide the EMP for the entire life of mine.
9. The PP shall carry out the comprehensive studies on the cumulative environmental impacts of the existing & proposed quarries which included drilling & blasting, loading & hauling on the surrounding village and structures.

**Agenda No: 538-10**

**File No: 11795/2024**

**Proposed Rough Stone and Gravel Quarry lease over an extent 2.94.0 Ha at S.F.Nos. 123/13B2, 125/1A, 125/1B & 125/2, Menallur Village and S.F.Nos. 91/9C, 91/10B, 93/3A, 93/3B, 93/3C, 93/3D, 93/3E, 93/4A, 93/4B & 93/6, Girijapuram Village, Vembakkam Taluk, Tiruvannamalai District, Tamil Nadu by M/s. Sri Ganesh Blue Metals – Unit II - For Terms of Reference.**

**(SIA/TN/MIN/515153/2024, Dated: 18/12/2024).**

The proposal was placed in the 538<sup>th</sup> meeting of SEAC held on 01.03.2025. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

**The SEAC noted the following:**

1. The Project Proponent, M/s. Sri Ganesh Blue Metals – Unit II has applied for Terms of Reference for the proposed rough stone and gravel quarry lease over an extent 2.94.0 Ha at S.F.Nos. 123/13B2, 125/1A, 125/1B & 125/2, Menallur Village and S.F.Nos. 91/9C, 91/10B, 93/3A, 93/3B, 93/3C, 93/3D, 93/3E, 93/4A, 93/4B & 93/6, Girijapuram Village, Vembakkam Taluk, Tiruvannamalai District, Tamil Nadu.
2. The project/activity is covered under Category “B1” of Item 1(a) “Mining of Minerals Projects” of the Schedule to the EIA Notification, 2006.
3. As per the precise area communication, the lease period is 5 years and mining plan period is for 5 years & production should not exceed 5,82,790m<sup>3</sup> of Rough Stone & 46,944m<sup>3</sup> of Gravel. As per the approved mining plan, the annual peak

  
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SEAC -TN

22

  
CHAIRMAN  
SEAC- TN

production shall not exceed 1,20,000m<sup>3</sup> of Rough Stone and 21,888m<sup>3</sup> of Gravel for an ultimate depth of 67m BGL.

Based on the presentation and details furnished by the project proponent, SEAC decided to grant Terms of Reference (TOR) with Public Hearing subject to the following TORs, in addition to the standard terms of reference for EIA study for non-coal mining projects and details issued by the MOEF & CC to be included in EIA/EMP Report:

1. A Cluster Management Committee (CMC) shall be constituted including all the mines in the cluster as Committee Members for the effective management of the mining operation in the cluster through systematic & scientific approach with appointment of statutory personnel, appropriate environmental monitoring, good maintenance of haul roads and village/panchayat roads, authorized blasting operation etc. The PP shall submit the following details in the form of an Affidavit during the EIA appraisal:
  - (i) Copy of the agreement forming CMC.
  - (ii) The Organisation chart of the Committee with defining the role of the members
  - (iii) The 'Standard Operating Procedures' (SoP) executing the planned activities.
2. The Boundary pillars to be erected as per the mine rules and the evidence should be submitted along with the EIA report.
3. The details of enumeration of structures including schools, colleges, primary health centres should be submitted along with the EIA report.
4. The structures within the radius of (i) 50 m, (ii) 100 m, (iii) 200 m and (iv) 300 m & upto 1km shall be enumerated with details such as dwelling houses with number of occupants, whether it belongs to the owner (or) not, places of worship, industries, factories, sheds, etc. and spell out the mitigation measures to be proposed for the protection of the above structures, if any during the quarrying operations.
5. The proponent shall furnish photographs of adequate fencing, garland drainage built with siltation tank & green belt along the periphery including replantation of existing trees; maintaining the safety distance between the adjacent quarries

  
MEMBER SECRETARY  
SEAC -TN

23

  
CHAIRMAN  
SEAC- TN

- & water bodies nearby provided as per the approved mining plan.
6. The Proponent shall carry out Bio diversity study as a part of EIA study and the same shall be included in the Report.
  7. The PP shall prepare the EMP for the entire life of mine and also furnish the sworn affidavit stating to abide the EMP for the entire life of mine.
  8. The PP shall carry out the comprehensive studies on the cumulative environmental impacts of the existing & proposed quarries which included drilling & blasting, loading & hauling on the surrounding village and structures.
  9. The PP shall install the CCTV camera for the continuous surveillance of mining activity & furnish the photographic/videographic evidence along with the EIA report.

Agenda No: 538 - 11

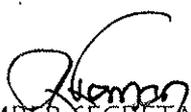
(File No: 11796/2024)

Proposed Rough stone and Gravel Quarry over an extent of 2.14.30 Ha of Patta land in S.F.Nos. 25/1C, 25/1D, 25/1E, 25/1F, 25/1G, 26/2A, 26/3A, 25/1H1, 25/1I, 25/1J, 25/1K, 26/1A1, 26/1B1, 65/2 and 65/3 of Elacheri Village, Vembakkam Taluk, Tiruvannamalai District, Tamil Nadu by Thiru. R. Seenuvasan - For Terms of Reference (SIA/TN/MIN/515173/2025 Dated 18/12/2024)

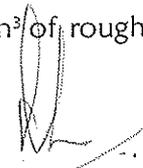
The proposal was placed in this 538<sup>th</sup> meeting of SEAC held on 01.03.2025. The details of the project furnished by the proponent are available on the PARIVESH web portal (parivesh.nic.in).

The SEAC noted the following:

1. The project proponent, Thiru. R. Seenuvasan has applied for Terms of Reference for the proposed rough stone and gravel quarry over an extent of 2.14.30 Ha of Patta land in S.F.Nos. 25/1C, 25/1D, 25/1E, 25/1F, 25/1G, 26/2A, 26/3A, 25/1H1, 25/1I, 25/1J, 25/1K, 26/1A1, 26/1B1, 65/2 and 65/3 of Elacheri Village, Vembakkam Taluk, Tiruvannamalai District, Tamil Nadu.
2. The project/activity is covered under Category "B1" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.
3. As per approved mining plan, the lease period is for 5 years, the mining plan is valid for 5 years for total production quantity of 3.54,390 m<sup>3</sup> of rough stone

  
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SEAC -TN

24

  
CHAIRMAN  
SEAC- TN

and 31,244 m<sup>3</sup> of Gravel and annual peak production shall not exceed 76,975 m<sup>3</sup> of rough stone and 11,528 m<sup>3</sup> of Gravel for an ultimate depth of mining of 47m BGL.

Based on the presentation and details furnished by the project proponent, SEAC decided to grant **Terms of Reference (TOR) with Public Hearing** subject to the following ToRs, in addition to the standard terms of reference for EIA study for non-coal mining projects and details issued by the MOEF & CC to be included in EIA/EMP Report:

1. A **Cluster Management Committee (CMC)** shall be constituted including all the mines in the cluster as **Committee Members** for the effective management of the mining operation in the cluster through systematic & scientific approach with appointment of statutory personnel, appropriate environmental monitoring, good maintenance of haul roads and village/panchayat roads, authorized blasting operation etc. The PP shall submit the following details in the form of an Affidavit during the EIA appraisal:
  - (i) Copy of the agreement forming CMC.
  - (ii) The Organisation chart of the Committee with defining the role of the members
  - (iii) The 'Standard Operating Procedures' (SoP) executing the planned activities.
2. The Boundary pillars to be erected as per the mine rules and the evidence should be submitted along with the EIA report.
3. Since waterbodies are situated nearby, the PP shall carry out the hydrological study including the details of waterflow pattern to determine the impacts of the mining operation in the waterbodies.
4. The details of enumeration of structures including schools, colleges, primary health centres should be submitted along with the EIA report.
5. The structures within the radius of (i) 50 m, (ii) 100 m, (iii) 200 m and (iv) 300 m & upto 1km shall be enumerated with details such as dwelling houses with number of occupants, whether it belongs to the owner (or) not, places of worship, industries, factories, sheds, etc. and spell out the mitigation measures

  
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SEAC -TN

25

  
CHAIRMAN  
SEAC- TN

to be proposed for the protection of the above structures, if any during the quarrying operations.

6. The proponent shall furnish photographs of adequate fencing, garland drainage built with siltation tank & green belt along the periphery including replantation of existing trees; maintaining the safety distance between the adjacent quarries & water bodies nearby provided as per the approved mining plan.
7. The Proponent shall carry out Bio diversity study as a part of EIA study and the same shall be included in the Report.
8. The PP shall prepare the EMP for the entire life of mine and also furnish the sworn affidavit stating to abide the EMP for the entire life of mine.
9. The PP shall carry out the comprehensive studies on the cumulative environmental impacts of the existing & proposed quarries which included drilling & blasting, loading & hauling on the surrounding village and structures.
10. The PP shall prepare a conceptual working plan accommodating the inclusion of haul road accessibility keeping the benches intact, by ensuring the slope stability of the working benches to be constructed and existing quarry wall.
11. The PP shall install the CCTV camera for the continuous surveillance of mining activity & furnish the photographic/videographic evidence along with the EIA report.

Agenda No: 538-12

File No: 11797/2025

Proposed Rough Stone and Gravel Quarry lease over an extent 4.36.78Ha at S.F.Nos. 222/4, 223/1, 223/2A, 223/2B, 227/13, 227/2E5A1, 227/2E5B, 227/2E7, 228/4, 228/5, 228/6, 228/7A, 228/9A and 228/9B Chithathoor Village, Vembakkam Taluk, Tiruvannamalai District, Tamil Nadu by Thiru. K. Boobalan- For Terms of Reference. (SIA/TN/MIN/516771/2024, Dated: 31/12/2024).

The proposal was placed in the 538<sup>th</sup> meeting of SEAC held on 01.03.2025. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Project Proponent, Thiru. K. Boobalan has applied for Terms of Reference for the proposed rough stone and gravel quarry lease over an extent 4.36.78Ha

  
MEMBER SECRETARY  
SEAC -TN

26

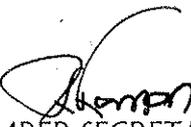
  
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at S.F.Nos. 222/4, 223/1, 223/2A, 223/2B, 227/13, 227/2E5A1, 227/2E5B, 227/2E7, 228/4, 228/5, 228/6, 228/7A, 228/9A and 228/9B Chithathoor Village, Vembakkam Taluk, Tiruvannamalai District, Tamil Nadu.

2. The project/activity is covered under Category "B1" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.
3. As per the Mining Plan Approved, the total production for a period of 5 years is 4,25,830m<sup>3</sup> of rough stone & 2,51,930m<sup>3</sup> of Gravel up to the depth of 47m BGL. The proposed annual peak production is 1,01,570m<sup>3</sup> of rough stone & 75,481m<sup>3</sup> of Gravel.

Based on the presentation made by the proponent, SEAC decided to recommend the proposal for Terms of Reference (TOR) with Public Hearing subject to the following additional TORs & ToRs in Annexure of this minutes, in addition to the standard terms of reference for EIA study for non-coal mining projects and details issued by the MOEF & CC to be included in EIA/EMP Report:

1. The PP shall furnish the details on the extraction of common boundary under the provisions of Reg. 111 (3) of MMR 1961 in the approved Mining Plan and the action plan which should be included in the EIA Report.
2. A Cluster Management Committee (CMC) shall be constituted including all the mines in the cluster as Committee Members for the effective management of the mining operation in the cluster through systematic & scientific approach with appointment of statutory personnel, appropriate environmental monitoring, good maintenance of haul roads and village/panchayat roads, authorized blasting operation etc. The PP shall submit the following details in the form of an Affidavit during the EIA appraisal:
  - (i) Copy of the agreement forming CMC.
  - (ii) The Organisation chart of the Committee with defining the role of the members
  - (iii) The 'Standard Operating Procedures' (SoP) executing the planned activities.
3. The PP shall erect DGPS reference pillars as per MCDR Rules, 1988 and furnish photographic evidences of the same at the time of EIA appraisal.

  
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SEAC -TN

  
CHAIRMAN  
SEAC- TN

4. As this is an existing quarry, the PP shall ensure that the CCTV Cameras are installed inside the mine premises and the photographs of the same shall be submitted at the time of EIA appraisal.
5. The proponent shall furnish photographs of adequate fencing, garland drainage built with siltation tank & green belt along the periphery including replantation of existing trees; maintaining the safety distance between the adjacent quarries & water bodies nearby provided as per the approved mining plan.
6. The Proponent shall carry out Bio diversity study as a part of EIA study and the same shall be included in the Report.
7. The PP shall prepare the EMP for the entire project life of mine, and also furnish the sworn affidavit stating to abide the EMP for the entire life of mine.
8. The PP shall carry out the comprehensive studies on the cumulative environmental impacts of the existing & proposed quarries which included drilling & blasting, loading & hauling on the surrounding village and structures.

**Agenda No: 538 - 13**

**(File No: 11814/2025)**

**Proposed Rough stone and Gravel Quarry over an extent of 3.86.0 Ha of Patta land in S.F.Nos. 27/1, 2, 3, 4, 28/1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 28/11A, Sithalapakkam Village, Vembakkam Taluk, Tiruvannamalai District, Tamil Nadu by Thiru. N. Dharmalingam - For Terms of Reference (SIA/TN/MIN/522715/2025 Dated 07/02/2025)**

The proposal was placed in this 538<sup>th</sup> meeting of SEAC held on 01.03.2025. The details of the project furnished by the proponent are available on the PARIVESH web portal ([parivesh.nic.in](http://parivesh.nic.in)).

**The SEAC noted the following:**

1. The project proponent, **Thiru. N. Dharmalingam** has applied for Terms of Reference for the proposed rough stone and gravel quarry over an extent of 3.86.0 Ha of Patta land in S.F.Nos. 27/1, 2, 3, 4, 28/1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 28/11A, Sithalapakkam Village, Vembakkam Taluk, Tiruvannamalai District, Tamil Nadu.
2. The project/activity is covered under Category "B1" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.

  
MEMBER SECRETARY  
SEAC -TN

28

  
CHAIRMAN  
SEAC- TN

3. As per approved mining plan, the lease period is for 5 years, the mining plan is valid for 5 years for total production quantity of 6,04,110 m<sup>3</sup> of rough stone and 63,956 m<sup>3</sup> of Gravel and annual peak production shall not exceed 1,40,375 m<sup>3</sup> of rough stone and 27,606 m<sup>3</sup> of Gravel for an ultimate depth of mining of 50 m BGL.

Based on the presentation and details furnished by the project proponent, SEAC decided to grant **Terms of Reference (TOR) with Public Hearing** subject to the following ToRs, in addition to the standard terms of reference for EIA study for non-coal mining projects and details issued by the MOEF & CC to be included in EIA/EMP Report:

1. A Cluster Management Committee (CMC) shall be constituted including all the mines in the cluster as Committee Members for the effective management of the mining operation in the cluster through systematic & scientific approach with appointment of statutory personnel, appropriate environmental monitoring, good maintenance of haul roads and village/panchayat roads, authorized blasting operation etc. The PP shall submit the following details in the form of an Affidavit during the EIA appraisal:
  - (i) Copy of the agreement forming CMC.
  - (ii) The Organisation chart of the Committee with defining the role of the members
  - (iii) The 'Standard Operating Procedures' (SoP) executing the planned activities.
2. The Boundary pillars to be erected as per the mine rules and the evidence should be submitted along with the EIA report.
3. Since waterbodies are situated nearby, the PP shall carry out the hydrological study including the details of waterflow pattern to determine the impacts of the mining operation in the waterbodies.
4. The details of enumeration of structures including schools, colleges, primary health centres should be submitted along with the EIA report.
5. The structures within the radius of (i) 50 m, (ii) 100 m, (iii) 200 m and (iv) 300 m & upto 1km shall be enumerated with details such as dwelling houses with number of occupants, whether it belongs to the owner (or) not, places of

  
MEMBER SECRETARY  
SEAC -TN

29

  
CHAIRMAN  
SEAC- TN

worship, industries, factories, sheds, etc. and spell out the mitigation measures to be proposed for the protection of the above structures, if any during the quarrying operations.

6. The proponent shall furnish photographs of adequate fencing, garland drainage built with siltation tank & green belt along the periphery including replantation of existing trees; maintaining the safety distance between the adjacent quarries & water bodies nearby provided as per the approved mining plan.
7. The Proponent shall carry out Bio diversity study as a part of EIA study and the same shall be included in the Report.
8. The PP shall prepare the EMP for the entire life of mine and also furnish the sworn affidavit stating to abide the EMP for the entire life of mine.
9. The PP shall carry out the comprehensive studies on the cumulative environmental impacts of the existing & proposed quarries which included drilling & blasting, loading & hauling on the surrounding village and structures.
10. The PP shall prepare a conceptual working plan accommodating the inclusion of haul road accessibility keeping the benches intact, by ensuring the slope stability of the working benches to be constructed and existing quarry wall.
11. The PP shall install the CCTV camera for the continuous surveillance of mining activity & furnish the photographic/videographic evidence along with the EIA report.

Agenda No: 538 - 14

(File No: 11826/2025)

Proposed Lime Kankar & Clay (Black Cotton Soil) Quarry over an extent of 158.86.5 Ha in S.F.Nos. 100/9, 10 etc., (Annexure - I) at Maravarperungudi Village and S.F.Nos. 468/1A, 1B1, etc., (Annexure -I) at T.Koppuchithampatti Village, Aruppukottai Taluk, Virudhunagar District, Tamil Nadu by M/s. The Ramco Cements Limited - For Terms of Reference (SIA/TN/MIN/522992/2025 Dated 07/02/2025)

The proposal was placed in this 538<sup>th</sup> meeting of SEAC held on 01.03.2025. The details of the project furnished by the proponent are available on the PARIVESH web portal (parivesh.nic.in).

The SEAC noted the following:

  
MEMBER SECRETARY  
SEAC - TN

30

  
CHAIRMAN  
SEAC - TN

1. The project proponent, **M/s. The Ramco Cements Limited** has applied for Terms of Reference for the proposed lime kankar & clay (black cotton soil) quarry over an extent of 158.86.5 Ha in S.F.Nos. 100/9, 10 etc., (Annexure - I) at Maravarperungudi Village and S.F.Nos. 468/1A, 1B1, etc., (Annexure -I) at T.Koppuchithampatti Villages, Aruppukottai Taluk, Virudhunagar District, Tamil Nadu.
2. The project/activity is covered under Category "B1" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.
3. As per approved mining plan, the lease period is for 10 years, the mining plan is valid for 10 years for total production quantity of 30,71,388 Ts of Lime Kankar and 23,45,385 Ts of Clay (BC soil) and annual peak production shall not exceed 10,00,000 Ts of Lime Kankar and 10,00,000 Ts of Clay (BC soil) for an ultimate depth of mining of 3m BGL.

Based on the presentation and details furnished by the project proponent, SEAC decided to grant Terms of Reference (TOR) with Public Hearing subject to the following ToRs, in addition to the standard terms of reference for EIA study for non-coal mining projects and details issued by the MOEF & CC to be included in EIA/EMP Report:

1. A Cluster Management Committee (CMC) shall be constituted including all the mines in the cluster as Committee Members for the effective management of the mining operation in the cluster through systematic & scientific approach with appointment of statutory personnel, appropriate environmental monitoring, good maintenance of haul roads and village/panchayat roads, authorized blasting operation etc. The PP shall submit the following details in the form of an Affidavit during the EIA appraisal:
  - (i) Copy of the agreement forming CMC.
  - (ii) The Organisation chart of the Committee with defining the role of the members
  - (iii) The 'Standard Operating Procedures' (SoP) executing the planned activities.
2. The Boundary pillars to be erected as per the mine rules and the evidence should be submitted along with the EIA report.

  
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SEAC -TN

  
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SEAC- TN

3. Since waterbodies are situated nearby, the PP shall carry out the hydrological study including the details of waterflow pattern to determine the impacts of the mining operation in the waterbodies.
4. The details of enumeration of structures including schools, colleges, primary health centres should be submitted along with the EIA report.
5. The structures within the radius of (i) 50 m, (ii) 100 m, (iii) 200 m and (iv) 300 m & upto 1km shall be enumerated with details such as dwelling houses with number of occupants, whether it belongs to the owner (or) not, places of worship, industries, factories, sheds, etc. and spell out the mitigation measures to be proposed for the protection of the above structures, if any during the quarrying operations.
6. The proponent shall furnish photographs of adequate fencing, garland drainage built with siltation tank & green belt along the periphery including replantation of existing trees; maintaining the safety distance between the adjacent quarries & water bodies nearby provided as per the approved mining plan.
7. The Proponent shall carry out Bio diversity study as a part of EIA study and the same shall be included in the Report.
8. The PP shall prepare the EMP for the entire life of mine and also furnish the sworn affidavit stating to abide the EMP for the entire life of mine.
9. The PP shall carry out the comprehensive studies on the cumulative environmental impacts of the existing & proposed quarries which included rock breakage, loading & hauling on the surrounding village and structures.
10. The PP shall prepare a conceptual working plan accommodating the inclusion of haul road accessibility keeping the benches intact, by ensuring the slope stability of the working benches to be constructed and existing quarry wall.
11. The PP shall install the CCTV camera for the continuous surveillance of mining activity & furnish the photographic/videographic evidence along with the EIA report.

Annexure I – List of Survey Numbers

Village: MARAVARPERUNGUDI

  
MEMBER SECRETARY  
SEAC -TN

32

  
CHAIRMAN  
SEAC -TN

S.No	SF.No	Sub Div.No	Extent in Ha.	S.No	SF.No	Sub Div.No	Extent in Ha.
1	100	9	0.225	41	124	9	0.400
2	100	10	0.180	42	125	1A	0.420
3	101	1	0.485	43	125	1B	0.520
4	101	2	1.475	44	125	1C	0.910
5	101	3	0.430	45	125	2	0.190
6	103	3	1.330	46	125	5	0.300
7	103	4	2.610	47	125	6	0.105
8	109	7	0.010	48	126	1	0.070
9	109	8A	0.035	49	126	3	0.065
10	109	8B	0.120	50	126	4	0.055
11	109	9	0.270	51	126	5	0.035
12	109	10A	0.490	52	126	7A	0.750
13	109	10B	1.225	53	126	7B	0.760
14	119	3 (part)	1.820	54	126	8	0.005
15	120	1	0.560	55	126	9	0.025
16	120	2A	0.230	56	126	10	0.550
17	120	2B	0.270	57	127	1	0.005
18	120	3	0.370	58	127	2	0.055
19	120	4	1.030	59	127	3	0.160
20	121	1A	0.155	60	127	5	0.310
21	121	2	0.265	61	127	6	0.305
22	121	3	0.285	62	127	7	0.310
23	121	4	0.225	63	127	8	0.310
24	121	5	1.090	64	127	9	0.775
25	121	6	0.140	65	127	10	0.650
26	121	7	0.415	66	127	11	0.340
27	121	1B	0.070	67	128	1A	0.830
28	122	1	0.150	68	128	1B	0.830

  
MEMBER SECRETARY  
SEAC -TN

33

  
CHAIRMAN  
SEAC- TN

29	122	2	0.165	69	128	2A	0.570
30	122	4	0.490	70	128	2B	0.510
31	123	1	0.595	71	128	4	0.030
32	123	2	0.800	72	128	5	0.865
33	124	1	0.585	73	129	2	0.080
34	124	2	0.135	74	129	4	0.440
35	124	3	0.280	75	129	5A	0.260
36	124	4	0.145	76	129	5B	1.075
37	124	5	0.290	77	130	1	0.170
38	124	6	0.310	78	130	2	0.140
39	124	7	0.445	79	130	3	0.190
40	124	8	0.430	80	130	4	0.145

S.No	SF.No	Sub Div.No	Extent in Ha.	S.No	SF.No	Sub Div.No	Extent in Ha.
81	130	6	0.020	121	407	4	0.040
82	130	7	0.090	122	407	5	0.145
83	130	8	0.395	123	407	6A	0.765
84	130	9	0.350	124	407	6B	0.070
85	130	10	0.230	125	408	3	0.755
86	130	11	0.105	126	409	1B	0.950
87	131	1B	2.185	127	410	4	0.740
88	131	2B	0.665	128	410	5	0.750
89	131	2C	0.760	129	411	1A	0.120
90	131	2D	0.745	130	411	1B	0.115
91	131	2E	0.180	131	411	2A	0.330
92	131	3	0.180	132	411	3	0.220
93	132	1A	0.030	133	411	4	0.200
94	132	1B	0.825	134	411	5	0.215
95	132	1C	0.740	135	412	1	2.475

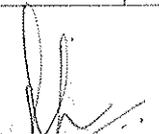
  
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96	132	2	0.135	136	412	2	0.590
97	132	3	0.160	137	413	3	0.820
98	132	4	0.875	138	413	4	0.895
99	137	3	0.395	139	415	1	0.900
100	137	4	0.420	140	415	2	0.300
101	138	1	1.215	141	415	3	0.330
102	138	2A	0.355	142	416	1	0.160
103	138	3A	0.205	143	416	2	0.145
104	138	4A	0.120	144	416	3	0.185
105	138	5A	0.470	145	416	4	0.170
106	139	1	0.295	146	416	8	0.170
107	139	3A	1.230	147	416	9	0.210
108	139	3B	0.150	148	416	10	0.480
109	140	1	0.585	149	418	1	0.500
110	140	3A	0.255	150	418	2	0.285
111	140	3B	0.205	151	418	6	0.220
112	140	3C	0.370	152	429	1	0.030
113	140	4	1.120	153	429	2	0.185
114	140	5	0.795	154	431	1	0.275
115	141	1	0.395	155	431	4	0.735
116	141	2	0.815	156	431	5	0.985
117	404	1A	0.880	157	431	6	0.245
118	404	1B	0.015	158	431	7A	0.690
119	407	2	0.740	159	431	7B	0.380
120	407	3	0.005	160	431	8	0.390

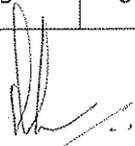
S.No	SF.No	Sub Div.No	Extent in Ha.	S.No	SF.No	Sub Div.No	Extent in Ha.
161	431	9	0.200	201	438	5A	0.505
162	432	1	0.110	202	438	5B	0.315

  
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163	432	2	0.720	203	439	1A	0.260
164	432	3	0.835	204	439	1B	0.035
165	432	4	0.265	205	439	1C	0.020
166	432	5	0.250	206	439	2A	0.130
167	432	6	0.425	207	439	2B	0.020
168	432	7	0.170	208	439	2C	0.005
169	432	8	0.195	209	439	3A	0.115
170	433	1A	0.110	210	439	3B	0.020
171	433	1B	0.115	211	439	3C	0.005
172	433	1C	0.230	212	439	4A	0.590
173	433	2	0.170	213	439	4B	0.065
174	433	3	0.310	214	439	5A	0.505
175	433	4	0.395	215	439	5B	0.030
176	433	5A	0.060	216	440	1A	0.340
177	433	5B	0.140	217	440	2A	0.465
178	433	6	0.550	218	440	3A	0.235
179	433	7A	0.410	219	442	1A	0.130
180	433	7B	0.450	220	442	3B	0.155
181	434	1	0.025	221	442	4B	1.090
182	434	2A	0.160	222	442	5	0.315
183	434	2B	0.095	223	443	1	0.100
184	434	2C	0.080	224	443	2	0.225
185	434	2D	0.180	225	443	3	0.365
186	434	2E	0.210	226	444	1A	0.790
187	434	4A	0.025	227	444	1B	0.690
188	434	4B	0.030	228	444	2	0.670
189	434	4C	0.170	229	445	1	0.005
190	434	5	0.255	230	445	3	0.285
191	434	6	0.285	231	445	4	0.370
192	435	1	1.910	232	445	5	0.115

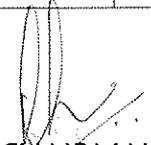
  
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193	437	1A	0.385	233	445	7	0.070
194	437	1B	0.325	234	445	8	0.745
195	437	2	1.550	235	445	9	0.695
196	438	2A	0.480	236	445	10	0.725
197	438	2B	0.495	237	445	11A	0.205
198	438	3A	0.280	238	445	11B	0.600
199	438	3B	0.285	239	446	1	0.115
200	438	4	0.880	240	446	2A	0.400

S.No	SF.No	Sub Div.No	Extent in Ha.	S.No	SF.No	Sub Div.No	Extent in Ha.
241	446	2B	0.285	281	454	1	0.010
242	446	3	0.275	282	454	3	0.375
243	446	4	0.830	283	454	4	0.455
244	446	5	0.455	284	454	5	0.425
245	446	6A	0.360	285	454	6	0.670
246	446	6B	0.215	286	455	1	0.755
247	446	8	0.115	287	455	3A	0.430
248	446	9A	0.140	288	455	3B	0.885
249	446	9B	0.240	289	456	3	0.510
250	447	1	0.710	290	456	4	0.230
251	447	2	1.210	291	456	5A	1.315
252	447	3	0.575	292	456	5B	0.130
253	447	5	0.005	293	457	1	0.040
254	447	6	0.065	294	457	3A	0.380
255	448	1	0.625	295	457	3B	0.470
256	448	2	0.810	296	457	3C	0.085
257	448	3	1.060	297	457	4A	0.430
258	449	2	0.460	298	457	4B	0.040
259	449	3A	0.465	299	457	5A	0.645

  
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260	449	3B	0.495	300	457	5B	0.065
261	449	4	0.655			Total	132.005
262	449	5	0.520				
263	449	6	0.370				
264	449	7	0.150				
265	449	8	1.435				
266	450	1	1.555				
267	450	2	1.110				
268	451	1	0.680				
269	451	2	0.600				
270	451	3	0.990				
271	451	4	0.725				
272	451	7	0.120				
273	452	1	1.750				
274	452	3	0.370				
275	453	1	0.545				
276	453	2	0.405				
277	453	3	0.405				
278	453	7	0.095				
279	453	8	1.100				
280	453	9	0.935				

Village: T.Koppuchithampatti

S.No	SF.No	Sub Div.No	Extent in Ha.	S.No	SF.No	Sub Div.No	Extent in Ha.
1	468	1A	0.490	26	543	1A2	0.780
2	468	1B1	0.425	27	543	1B1	0.030
3	468	1B2	0.070	28	543	1B2	0.555
4	468	2	0.295	29	543	2B	0.260
5	468	3	0.135	30	543	3	1.625

  
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6	468	4A	0.480	31	544	1A	0.060	
7	468	4B	0.040	32	544	1B	2.785	
8	468	5A	0.440	33	683	2	1.430	
9	468	5B	0.015	34	683	3	1.360	
10	538	3A	0.040	35	684	1	0.465	
11	538	3B	0.810	36	684	2A	0.320	
12	539	1B1	1.155	37	684	2B	0.620	
13	539	1B2	0.010	38	684	3	0.255	
14	540	2	1.180	39	684	4	0.425	
15	540	3	0.605	40	684	5	0.465	
16	540	4	1.585	41	684	6	0.235	
17	541	1	1.37	42	684	7	0.240	
18	541	2	1.240			<b>Total</b>	<b>26.810</b>	
19	541	3A	1.480					
20	541	3B	0.375	<b>Abstract</b>				
21	541	3C	0.375					
22	542	1	0.370		Maravarperungudi		132.005	
23	542	2	0.965		T.Koppuchithampatti		26.81	
24	542	3	0.920		<b>Grand Total</b>		<b>158.865</b>	
25	543	1A1	0.030					

Agenda No: 538-15

File No: 11857/2024.

Proposed Rough Stone and Gravel quarry lease over an extent 1.60.5Ha at S.F.No.203/7, Appayanayakanpatti Village, Vembakottai Taluk, Virudhunagar District, Tamil Nadu by Thiru. S. Balakrishnan - For Terms of Reference.

(SIA/TN/MIN/523950/2025, Dated: 18/02/2025).

The proposal was placed in the 538<sup>th</sup> meeting of SEAC held on 01.03.2025. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Project Proponent, Thiru. S. Balakrishnan has applied for Terms of Reference

  
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for the proposed rough stone and gravel quarry lease over an extent 1.60.5Ha at S.F.No.203/7, Appayanayakanpatti Village, Vembakottai Taluk, Virudhunagar District, Tamil Nadu.

2. The project/activity is covered under Category "B1" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.
3. As per the Mining Plan Approved, the total production for a period of 10 years is 1,85,232m<sup>3</sup> of rough stone & 11,834 m<sup>3</sup> of gravel up to the depth of 39m BGL. The proposed annual peak production is 29790m<sup>3</sup> of rough stone & 3298m<sup>3</sup> of gravel.

Based on the presentation made by the proponent, SEAC decided to recommend the proposal for Terms of Reference (TOR) with Public Hearing subject to the following additional TORs & ToRs in Annexure of this minutes, in addition to the standard terms of reference for EIA study for non-coal mining projects and details issued by the MOEF & CC to be included in EIA/EMP Report:

1. The PP shall furnish the action plan to suppress the propagation of dust particles and to reduce the blast-induced ground vibration & noise as per the DGMS Circular No.7 of 1997, since the college and fireworks are located at 600 m and 390 m respectively from the lease boundary of the proposed quarry.
2. A Cluster Management Committee (CMC) shall be constituted including all the mines in the cluster as Committee Members for the effective management of the mining operation in the cluster through systematic & scientific approach with appointment of required statutory personnel, appropriate environmental management, system of maintaining the haul roads and village/panchayat roads, authorized blasting operation, Monitoring system of the environmental & other statutory compliances & its reporting methodology, etc. The PP shall submit the following details in the form of an Affidavit during the EIA appraisal:
  - (i) Copy of the agreement forming CMC.
  - (ii) The Organisation chart of the Committee with defining the role of the members
  - (iii) The 'Standard Operating Procedures' (SoP) executing the planned activities.

  
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SEAC- TN

3. The PP shall ensure the installation of CCTV at the proposed quarry site and ensure its inclusion during the EIA presentation.
4. The proponent shall furnish photographs of adequate fencing, garland drainage built with siltation tank & green belt along the periphery; maintaining the safety distance between the adjacent quarries & water bodies nearby provided as per the approved mining plan.

Agenda No: 538-16

File No: 11873/2025

Proposed Rough Stone and Gravel Quarry lease over an extent 3.13.5 Ha at S.F.Nos. 2/1 and 1269/3 in Viralipatti Village, Nilakkottai Taluk, Dindigul District, Tamil Nadu by M/s. Adayar Granites- For Terms of Reference.

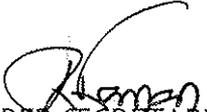
(SIA/TN/MIN/521185/2025, Dated: 31/01/2025).

The proposal was placed in the 538<sup>th</sup> meeting of SEAC held on 01.03.2025. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Project Proponent, M/s. Adayar Granites has applied for Terms of Reference for the proposed rough stone and gravel quarry lease over an extent 3.13.5 Ha at S.F.Nos. 2/1 and 1269/3 in Viralipatti Village, Nilakkottai Taluk, Dindigul District, Tamil Nadu.
2. The project/activity is covered under Category "B1" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.
3. As per the Mining Plan Approved, the total production for a period of 10 Years is 3,06,760 m<sup>3</sup> of rough stone & 35,660 m<sup>3</sup> of Gravel up to the depth of 46.5m BGL. The proposed annual peak production is 55,650 m<sup>3</sup> of rough stone & 12,012 m<sup>3</sup> of Gravel.

Based on the presentation made by the proponent, SEAC decided to recommend the proposal for Terms of Reference (TOR) with Public Hearing subject to the following additional TORs & ToRs in Annexure of this minutes, in addition to the standard terms of reference for EIA study for non-coal mining projects and details issued by the MOEF & CC to be included in EIA/EMP Report:

  
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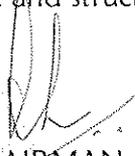
41

  
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SEAC- TN

1. The PP shall furnish the details on no. of trees to be removed for the proposed quarrying activity and the compensatory planting proposed for the same in the EIA Report.
2. A Cluster Management Committee (CMC) shall be constituted including all the mines in the cluster as Committee Members for the effective management of the mining operation in the cluster through systematic & scientific approach with appointment of statutory personnel, appropriate environmental monitoring, good maintenance of haul roads and village/panchayat roads, authorized blasting operation etc. The PP shall submit the following details in the form of an Affidavit during the EIA appraisal:
  - (i) Copy of the agreement forming CMC.
  - (ii) The Organisation chart of the Committee with defining the role of the members
  - (iii) The 'Standard Operating Procedures' (SoP) executing the planned activities.
3. The PP shall erect DGPS reference pillars as per MCDR Rules, 1988 and furnish photographic evidences of the same at the time of EIA appraisal.
4. As this is an existing quarry, the PP shall ensure that the CCTV Cameras are installed inside the mine premises and the photographs of the same shall be submitted at the time of EIA appraisal.
5. The proponent shall furnish photographs of adequate fencing, garland drainage built with siltation tank & green belt along the periphery including replantation of existing trees; maintaining the safety distance between the adjacent quarries & water bodies nearby provided as per the approved mining plan.
6. The Proponent shall carry out Bio diversity study as a part of EIA study and the same shall be included in the Report.
7. The PP shall prepare the EMP for the entire project life of mine, and also furnish the sworn affidavit stating to abide the EMP for the entire life of mine.
8. The PP shall carry out the comprehensive studies on the cumulative environmental impacts of the existing & proposed quarries which included drilling & blasting, loading & hauling on the surrounding village and structures.

  
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42

  
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Agenda No: 538-17

(File No: 11801/2025)

Proposed Garnet sand Quarry lease over an extent of 3.07.0Ha at S.F.Nos. 137/7, 348/1A, 1B, 1C1, 1C2, 1C3, 2B1, 3A, 4, 5, 6B, 7A, 8, 9, 11, 12 & 13 of Naduvalur Village, Thuraiyur Taluk, Tiruchirappalli District, Tamil Nadu by Tvl. Riverways Mines and Minerals Ltd -for Amendment in Terms of Reference.

(SIA/TN/MIN/522153/2025, Dated: 05.02.2025).

The proposal was placed in the 538<sup>th</sup> meeting of SEAC held on 01.03.2025. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Project Proponent, Tvl. Riverways Mines and Minerals Ltd has obtained Terms of Reference vide Lr.No.SEIAA-TN/F.No.6260/SEAC/ToR-1565/2018 Dated: 19.09.2023 for the proposed garnet sand quarry lease over an extent of 3.07.0Ha at S.F.Nos. 137/7, 348/1A, 1B, 1C1, 1C2, 1C3, 2B1, 3A, 4, 5, 6B, 7A, 8, 9, 11, 12 & 13 of Naduvalur Village, Thuraiyur Taluk, Tiruchirappalli District, Tamil Nadu.
2. The project/activity is covered under Category "B1" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.
3. The quarry lease was granted vide proceedings letter RC.No.1453/MM7/2008 dated: 16.11.2009 for the period of twenty years. The lease deed was executed on 29.03.2010 and the lease period is valid up to 28.03.2030.
4. The mining plan was prepared for the period 2010-11 to 2014-15 and approved by the Indian Bureau of mines, Chennai.
5. The first Scheme of mining for the period (2015-16 to 2019-20) was approved by the Indian Bureau of Mines, Chennai vide letter no.TN/TCR/GNT/MS-1240-MDS, dated: 12.05.2015.
6. Now, the PP has applied for the ToR amendment vide proposal SIA/TN/MIN/522153/2025, dated: 05.02.2025, wherein the PP stated as follows:

*"We wish to submit few lines regarding our Garnet Sand proposal vide File No 6260 over an extent of 3.07.0 Ha in S.F.Nos 137/7, 348/1A, 1B, 1C1,*

  
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43

  
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1C2, 1C3, 2B1, 3A, 4, 5, 6B, 7A, 8, 9, 11, 12 & 13 in Naduvalur village, Thuraiyur Taluk, Tiruchirappalli District by Tvl. River ways mines and Minerals Ltd.,

Initially we had applied for TOR for the following production details based on the earlier approved mining plan (2015-16 to 2019-20) as follows:

Particulars	File No 6260
Lease area in ha	3.07.0
Total mineable Reserves (T)	49,366
Garnet Reserves @ 35% recovery	17,278
Peak Production capacity ROM in Tones per annum	11,120
Garnet Production @35% recovery	3892
Life of the mine	12 Years

- TOR for this proposal was issued by SEIAA, Tamilnadu vide ToR Letter No. SEIAA-TN/F/No. 6260/SEAC/TOR-1565/2018 dated 19.09.2023.

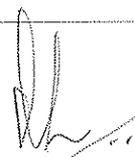
We wish to submit few lines that the ToR Granted vide file No 6260 is not mentioned about the Quantity, peak production and life of the mine, hence we request the Honorable SEIAA/SEAC to kindly mention in the ToR as below as per the Approved Review of Mining plan 2025-26 to 2029-30

- There is no Change in area or reserves, considering the techno economic viability and IBM suggestion, the annual production capacity has been increased within the ROM is revised as follows:

Particulars	File No 6260
Lease area in ha	3.07.0
Total mineable Reserves (T)	49,366
Garnet Reserves @ 35% recovery	17,278
Peak Production capacity ROM in Tones per annum	24948
Garnet Production@ 35% recovery	8731
Life of the mine	5 Years

  
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44

  
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*Include the production quantity as mentioned above in the ToR since the details of the production is not mentioned, to carry out the public hearing it is required the above details in the ToR for the smooth operation and also the Name of the Mine is mentioned as Rivers Mines and Minerals Ltd instead of M/s. Riverways Mines and Minerals Ltd., we request to consider this amendment in the ToR."*

Based on the PP's request and presentation made by the proponent, SEAC recommended the **Amendment for Terms of Reference (TOR)** issued subject to the following additional condition in addition to the conditions of ToR issued vide Lr.No.SEIAA-TN/F.No.6260/SEAC/ToR-1565/2018 Dated: 19.09.2023:

- i. As per the Review of Mining Plan approved by IBM vide No. TN/TCR/GNT/ROMP-1784.MDS dated 23.12.2024, both the total production and peak production capacity (RoM of Garnet) are increased. The PP should prepare the EMP for the revised quantities.
- ii. The PP is requested to carry out the EIA study for the revised quantities and to prepare the EMP accordingly.
- iii. All other conditions issued vide of ToR issued vide Lr.No.SEIAA-TN/F.No.6260/SEAC/ToR-1565/2018 Dated: 19.09.2023 remain unchanged and unaltered.

Agenda No: 538-18

File No: 11809/2024

Proposed Garnet sand lease area over an extent of 4.75.50Ha at S.F. No.390(P), Kottathur Village Musiri Taluk, Tiruchirappalli District, Tamil Nadu by Tvl. Riverways Mines and Minerals Ltd - For Amendment to Terms of Reference.

(SIA/TN/MIN/522461/2025, Dated: 28/02/2025)

The proposal was placed in the 538<sup>th</sup> meeting of SEAC held on 01.03.2025. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Project Proponent, Tvl. Riverways Mines and Minerals Ltd has applied for Terms of Reference for the proposed garnet sand lease area over an extent of 4.75.50Ha at S.F. No.390(P), Kottathur Village Musiri Taluk, Tiruchirappalli District, Tamil Nadu.

  
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45

  
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2. The project/activity is covered under Category "B1" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.
3. Earlier, ToR issued Letter No. SEIAATN/F/No.6507/SEAC/ToR-1487/2023 dated 22.06.2023.
4. PP stated that in the TOR issued vide SEIAA-TN/F/No.6507/SEAC/ToR-1487/2023, the production quantity is not specified. However, for the preparation of the Draft EIA/EMP report and for conducting the public hearing, it is required to be mentioned in the TOR.
5. Further, the PP stated that the mining operation has not been carried out to date. The proposed reserves and resources are considered for the remaining lease period. In the preparation of the RoMP for 2023-2024 to 2027-2028, there is no change in area or reserves. Considering the techno-economic viability and IBM's suggestions, the annual production capacity has been increased within the ROM.
6. The details in the approved mine Plan by the Regional Controller of Mines, IBM, vide Letter No. TN/TCR/GNT/ROMP-1761.MDS, dated 01.08.2024 (Period 2023-2024 to 2027-2028), as follows:

Particulars - G.O.M.S. No.43	As per ToR Application	(Amendment Sought) Review of mining plan for the period 2023-2024 to 2027-2028
Lease area in ha	4.75.5	4.75.5
Total mineable Reserves (T)	28800	28800
Garnet Reserves @ 10% recovery	2880	2880
Peak Production capacity ROM in Tones per annum	2400	9000
Garnet Production@ 10% recovery	240	900

  
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46

  
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Life @ targeted production	12 Years	5 Years
5 years		

Based on the presentation made by the proponent, SEAC decided to recommend the Amendment in the Terms of Reference (TOR) dated 22.06.2023 along with Public Hearing subject to the following additional TORs & ToRs in Annexure of this minutes, in addition to the standard terms of reference for EIA study for non-coal mining projects and details issued by the MOEF & CC to be included in EIA/EMP Report:

1. The PP is requested to carry out the EIA study for the revised quantities and to prepare the EMP accordingly.
2. A Cluster Management Committee (CMC) shall be constituted including all the mines in the cluster as Committee Members for the effective management of the mining operation in the cluster through systematic & scientific approach with appointment of required statutory personnel, appropriate environmental management, system of maintaining the haul roads and village/panchayat roads, authorized blasting operation, Monitoring system of the environmental & other statutory compliances & its reporting methodology, etc. The PP shall submit the following details in the form of an Affidavit during the EIA appraisal:
  - (i) Copy of the agreement forming CMC.
  - (ii) The Organisation chart of the Committee with defining the role of the members
  - (iii) The 'Standard Operating Procedures' (SoP) executing the planned activities.
3. The PP shall ensure the installation of CCTV at the proposed quarry site and ensure its inclusion during the EIA presentation.
4. The proponent shall furnish photographs of adequate fencing, garland drainage built with siltation tank & green belt along the periphery; maintaining the safety distance between the adjacent quarries & water bodies nearby provided as per the approved mining plan.
5. All other conditions mentioned in the ToR dated 22.06.2023 will remain unchanged and unaltered.

  
MEMBER SECRETARY  
SEAC -TN

47

  
CHAIRMAN  
SEAC- TN

Agenda No: 538-19

(File No: 11810/2025)

Proposed Garnet sand Quarry lease over an extent of 4.90.0Ha at S.F.Nos. 390(P) of Kottathur Village, Musiri Taluk, Tiruchirappalli District, Tamil Nadu by Tvl. Riverways Mines and Minerals Ltd -for Amendment in Terms of Reference.

(SIA/TN/MIN/522482/2025, Dated: 06.02.2025).

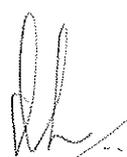
The proposal was placed in the 538<sup>th</sup> meeting of SEAC held on 01.03.2025. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Project Proponent, Tvl. Riverways Mines and Minerals Ltd has obtained Terms of Reference vide Lr.No.SEIAA-TN/F.No.6510/SEAC/ToR-1490/2023 Dated: 22.06.2023 for the proposed garnet sand quarry lease over an extent of 4.90.0Ha at S.F.Nos. 390(P) of Kottathur Village, Musiri Taluk, Tiruchirappalli District, Tamil Nadu.
2. The project/activity is covered under Category "B1" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.
3. The Government of Tamil Nadu sanctioned the grant of fresh mining lease for Garnet sand over an extent of 4.90.0 Ha in S.F.Nos.390 (part) of Kottathur Village, Musiri Taluk, Trichy District, Tamil Nadu G.O.(3D) No.69 dated 27.12.2010 to Tvl. Riverways mines and minerals Ltd.
4. The mining plan was submitted and approved by IBM vide letter No.TN/TCR/MP/GNT1855.MDS dated: 28.05.2013.
5. The applied mining lease area (G.O.(3D).69 of extent - 4.90.0 Ha) is located in Kottathur village, Musiri taluk, Trichy District, Tamil Nadu. The entire mine lease is Government Eri Poramboke land with an average elevation of 121m-124m from MSL.
6. The geological reserve is estimated has 40078 Tonnes and the mineable reserve is estimated to be 20736 Tonnes. The quantity of top soil expected is around 12050 Tonnes for the entire life of the mine. Top soil will be dumped all along the boundary barriers for afforestation purpose. The proposed peak production from this lease is 1776 Tonnes of garnet ROM per annum.

  
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SEAC -TN

48

  
CHAIRMAN  
SEAC- TN

7. Now, the PP has applied for the ToR amendment vide proposal SIA/TN/MIN/522482/2025, dated: 06.02.2025, wherein the PP stated as follows:

*"With reference to the cited subject, we would like state following facts in respect of Proposed garnet sand mine (G.O. No. (3D) No.69) over an extent of 4.90.0 ha at S.F. No. 390 (Part) in Kottathur village, Musiri Taluk, Tiruchirappalli district, Tamilnadu by Tvl. Riverways Mines and Minerals Ltd.*

*Initially we had applied for TOR for a peak production capacity of 1772 Tonnes of ROM to SEIAA, Tamil Nadu based on the earlier approved mining plan as follows:*

<i>Particulars</i>	<i>G.O.M.S. No.69</i>
<i>Lease area in ha</i>	<i>4.90.0</i>
<i>Total mineable Reserves (T)</i>	<i>20,736</i>
<i>Garnet Reserves @ 10% recovery</i>	<i>2,074</i>
<i>Peak Production capacity ROM in Tones per annum</i>	<i>1,772</i>
<i>Garnet Production@ 10% recovery</i>	<i>177</i>
<i>Life of the mine</i>	<i>12 years</i>

*TOR for this proposal TOR was issued vide ToR Letter No. SEIAA-TN/F/No.6510/SEAC/ToR-1490/2023 dated 22.06.2023 referred SI.No.16 above*

- In the TOR issued in page no. 4 of 29, SI.No: 9&10, it is mentioned as follows:*
  - 9. The geological reserve is estimated has 40078 Tonnes and the mineable reserve is estimated to be 20736 Tonnes. The quantity of top soil expected is around 12050 Tonnes for the entire life of the mine. Top soil will be dumped all along the boundary barriers for afforestation purpose.*
  - 10. The proposed peak production from this lease is 1776 Tonnes of garnet ROM per annum.*
- However, in the recent review of mining plan for the period 2023 -2024 to 2027-2028 approved by IBM vide letter No TN/TCR/GNT/ROMP-1759.MDS*

  
MEMBER SECRETARY  
SEAC -TN

49

  
CHAIRMAN  
SEAC- TN

dated 01.08.2024 Though there is no Change in area or reserves, considering the techno economic viability and IBM suggestion, the annual production capacity is revised as follows:

<i>Particulars</i>	<i>G.O.M.S. No.69</i>
<i>Lease area in ha</i>	<i>4.90.0</i>
<i>Total mineable Reserves (T)</i>	<i>20,736</i>
<i>Garnet Reserves @ 10% recovery</i>	<i>2,074</i>
<i>Peak Production capacity ROM in Tones per annum</i>	<i>6,912</i>
<i>Garnet Production@ 10% recovery</i>	<i>691</i>
<i>Life of the mine</i>	<i>5 years</i>

*Terms of Reference (TOR) along with Public Hearing for the revised Peak annual Production capacity quantity of 6912 T ROM (691T of Garnet per annum) up to the depth of 2m BGL as per review of mining plan from IBM."*

Based on the PP's request and presentation made by the proponent, SEAC recommended the Amendment for Terms of Reference (TOR) issued subject to the following additional condition in addition to the conditions of ToR issued vide Letter No. SEIAA-TN/F/No.6510/SEAC/ToR-1490/2023 dated 22.06.2023:

- i. As per the Review of Mining Plan approved by IBM vide No. TN/TCR/GNT/ROMP-1759.MDS dated 01.08.2024, both the total production and peak production capacity (RoM of Garnet) are increased. The PP should prepare the EMP for the revised quantities.
- ii. The PP is requested to carry out the EIA study for the revised quantities and to prepare the EMP accordingly.
- iii. All other conditions issued vide of ToR issued vide Letter No. SEIAA-TN/F/No.6510/SEAC/ToR-1490/2023 dated 22.06.2023 remain unchanged and unaltered.

Agenda No: 538-20

(File No: 11811/2025)

Proposed Garnet sand Quarry lease over an extent of 4.75.0Ha at S.F.Nos. 390(P) of Kottathur Village, Musiri Taluk, Tiruchirappalli District, Tamil Nadu by Tvl. Riverways

  
MEMBER SECRETARY  
SEAC -TN

50

  
CHAIRMAN  
SEAC- TN

Mines and Minerals Ltd - for Amendment in Terms of Reference.  
(SIA/TN/MIN/522638/2025, Dated: 06.02.2025).

The proposal was placed in the 538<sup>th</sup> meeting of SEAC held on 01.03.2025. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Project Proponent, Tvl. Riverways Mines and Minerals Ltd has obtained Terms of Reference vide Lr.No.SEIAA-TN/F.No.6511/SEAC/1(a)/ToR-1478/2023 Dated: 22.06.2023 for the proposed garnet sand quarry lease over an extent of 4.75.0Ha at S.F.Nos. 390(P) of Kottathur Village, Musiri Taluk, Tiruchirappalli District, Tamil Nadu.
2. The proposed quarry/activity of Major Mineral (Garnet Sand Mining) over an extent of 4.75.0 ha with cluster area 23.95.5 ha is covered under Category "B1" of Item 1(a) "Mining Projects" of the Schedule to the EIA Notification, 2006.
3. The precise area communication was issued vide G.O.3D No.70 dated 29.12.2010.
4. The approved mining plan was issued vide TN/TCR/MP/GNT/1857-MDS dt: 28.05.2013 for mining 29700 Tonnes of ROM (Garnet recovery (10%) - 2970 Tonnes, Mining Waste (90%) - 26730 Tonnes) & Clay Alluvium-18096 Tonnes and depth of mining upto 2m and anticipated life of mine is morethan 12 Years as reported.
5. For the 1<sup>st</sup> Five Years of Mining, 9900 Tonnes of ROM (Garnet recovery (10%) - 990 Tonnes, Mining Waste (90%) - 8910 Tonnes) & Clay Alluvium-10192 Tonnes & depth of mining 2m.
6. The mining Lease was issued on 06.04.2018 valid upto 05.04.2038.
7. Now, the PP has applied for the ToR amendment vide proposal SIA/TN/MIN/522638/2025, dated: 06.02.2025, wherein the PP stated as follows:

*"With reference to the cited subject, we would like state following facts in respect of Proposed garnet sand mine (G.O. No. (3D) No.70) over an extent of 4.75.0 ha at S.F. No. 390 (Part) in Kottathur village, Musiri Taluk, Tiruchirappalli district, Tamilnadu by Tvl. Riverways Mines and Minerals*

  
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SEAC -TN

51

  
CHAIRMAN  
SEAC- TN

Ltd.

Initially we had applied for TOR for a peak production capacity of 2500 Tonnes of ROM to SEIAA, Tamil Nadu based on the earlier approved mining plan as follows:

Particulars	G.O.M.S. No.70
Lease area in ha	4,75.0
Total mineable Reserves (T)	29,700
Garnet Reserves @ 10% recovery	2,970
Peak Production capacity ROM in Tones per annum	2,500
Garnet Production@ 10% recovery	250
Life of the mine	12 Years

- TOR for this proposal TOR was issued vide ToR Letter No. SEIAA-TN/F/No.6511/SEAC/ToR-1478/2023 dated 22.06.2023 referred SI.No.16 above
- In the TOR issued in page no. 3 of 26, SI.No: 5, it is mentioned as follows:
  5. The approved mining plan was issued vide TN/TCR/MP/GNT/1857-MDS dt: 28.05.2013 for mining 29700 Tonnes of ROM (Garnet recovery (10%) - 2970 Tonnes, Mining Waste (90%) - 26730 Tonnes) & Clay Alluvium-18096 Tonnes and depth of mining upto 2m and anticipated life of mine is morethan 12 Years as reported.
  6. For the 1<sup>st</sup> Five Years of Mining, 9900 Tonnes of ROM (Garnet recovery (10%) - 990 Tonnes, Mining Waste (90%) - 8910 Tonnes) & Clay Alluvium-10192 Tonnes & depth of mining 2m.
- However, in the recent review of mining plan for the period 2023 -2024 to 2027-2028 approved by IBM vide letter No TN/TCR/GNT/ROMP-1760.MDS dated 20.08.2024 Though there is no Change in area or reserves, considering the techno economic viability and IBM suggestion, the annual production capacity is revised as follows:

  
MEMBER SECRETARY  
SEAC -TN

52

  
CHAIRMAN  
SEAC- TN

<i>Particulars</i>	<i>G.O.M.S. No.70</i>
<i>Lease area in ha</i>	<i>4.75.0</i>
<i>Total mineable Reserves (T)</i>	<i>29,700</i>
<i>Garnet Reserves @ 10% recovery</i>	<i>2970</i>
<i>Peak Production capacity ROM in Tonnes per annum</i>	<i>9750</i>
<i>Garnet Production@ 10% recovery</i>	<i>975</i>
<i>Life of the mine</i>	<i>5 Years</i>

*Terms of Reference (TOR) along with Public Hearing for the revised Peak annual Production capacity quantity of 9750 T ROM (975T of Garnet per annum) up to the depth of 2m BGL as per review of mining plan from IBM.”*

Based on the PP's request and presentation made by the proponent, SEAC recommended the **Amendment for Terms of Reference (TOR)** issued subject to the following additional condition in addition to the conditions of ToR issued vide Letter No. SEIAA-TN/F/No.6510/SEAC/ToR-1490/2023 dated 22.06.2023:

- i. As per the Review of Mining Plan approved by IBM vide No. No TN/TCR/GNT/ROMP-1760.MDS dated 20.08.2024, both the total production and peak production capacity (RoM of Garnet) are increased. The PP should prepare the EMP for the revised quantities.
- ii. The PP is requested to carry out the EIA study for the revised quantities and to prepare the EMP accordingly.
- iii. All other conditions issued vide of ToR issued vide Letter No. SEIAA-TN/F/No.6511/SEAC/ToR-1478/2023 dated 22.06.2023 remain unchanged and unaltered.

Agenda No: 538-21

(File No: 11812/2024)

Proposed garnet sand mine (G.O. No. (3D) No.71) over an extent of 4.80.0 ha at S.F. No. 390 (Part) in Kottathur Village, Musiri Taluk, Tiruchirappalli District Tamil Nadu By Tvl. Riverways Mines and Minerals Ltd – Amendment of Terms of Reference.

(SIA/TN/MIN/522487/2025, dt: 06/02/2025)

  
MEMBER SECRETARY  
SEAC -TN

53

  
CHAIRMAN  
SEAC- TN

The proposal was placed in the 538<sup>th</sup> meeting of SEAC held on 01.03.2025. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Project Proponent, Tvl. Riverways Mines and Minerals Ltd has applied for Terms of Reference for the proposed garnet sand lease area over an extent of 4.80.0Ha at S.F. No.390(P), Kottathur Village Musiri Taluk, Tiruchirappalli District, Tamil Nadu.
2. The project/activity is covered under Category "B1" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.
3. Earlier, ToR issued Letter No. SEIAATN/F.No/6508/SEAC/1(a)/Tor1497/2023, Dated:22.06.2023. with the production for 5 years not to exceed: RoM – 14,016Ts which includes 1402Ts of Garnet (@10% recovery) & 12,614Ts of mined waste and also 14,185Ts of clay alluvium upto a depth of 2m.
4. The PP stated that the mining operation was not carried out till date. The proposed reserves and resources are taken for the remaining lease period. In the preparation of RoMP 2023 -2024 to 2027-2028 there is no Change in area or reserves. Considering the techno economic viability and IBM suggestion, the annual production capacity has been increased within the ROM.
5. The details in the approved mine Plan by the Regional Controller of Mines, IBM, vide letter No TN/TCR/GNT/ROMP-1763.MDS dated 14.08.2024. (Period 2023 -2024 to 2027-2028) as follows:

Particulars	As per ToR Application	Amendment Sought
Lease area in ha	4.80.0	4.80.0
Total mineable Reserves (T)	42048	42048
Garnet Reserves @ 10% recovery	4205	4205
Depth of mining	2.0 m	2.0 m
Peak Production capacity ROM in Tones per annum	3552	13814

  
MEMBER SECRETARY  
SEAC -TN

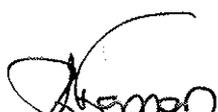
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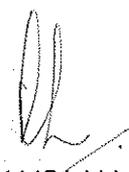
  
CHAIRMAN  
SEAC- TN

Garnet Production@ 10% recovery	355	1381
Life @ targeted production 5 years	12 Years	5 Years

Based on the presentation made by the proponent, SEAC decided to recommend the Amendment in the Terms of Reference (TOR) along with Public Hearing subject to the following additional TORs & ToRs in Annexure of this minutes, in addition to the standard terms of reference for EIA study for non-coal mining projects and details issued by the MOEF & CC to be included in EIA/EMP Report:

1. The PP shall prepare the EMP for the increased production quantity and carryout EIA for revised quantity.
2. A Cluster Management Committee (CMC) shall be constituted including all the mines in the cluster as Committee Members for the effective management of the mining operation in the cluster through systematic & scientific approach with appointment of required statutory personnel, appropriate environmental management, system of maintaining the haul roads and village/panchayat roads, authorized blasting operation, Monitoring system of the environmental & other statutory compliances & its reporting methodology, etc. The PP shall submit the following details in the form of an Affidavit during the EIA appraisal:
  - (i) Copy of the agreement forming CMC.
  - (ii) The Organisation chart of the Committee with defining the role of the members
  - (iii) The 'Standard Operating Procedures' (SoP) executing the planned activities.
3. The PP shall ensure the installation of CCTV at the proposed quarry site and ensure its inclusion during the EIA presentation.
4. The proponent shall furnish photographs of adequate fencing, garland drainage built with siltation tank & green belt along the periphery; maintaining the safety distance between the adjacent quarries & water bodies nearby provided as per the approved mining plan.

  
MEMBER SECRETARY  
SEAC -TN

  
CHAIRMAN  
SEAC- TN

Agenda No: 538-22

File No: 11834/2024

Proposed Garnet sand lease area over an extent of 4.75Ha at S.F.No.390(P), Kottathur Village Musiri Taluk, Tiruchirappalli District, Tamil Nadu by Tvl.S.S.Minerals - For Amendment to Terms of Reference.

(SIA/TN/MIN/523816/2025, Dated: 28/02/2025)

The proposal was placed in the 538<sup>th</sup> meeting of SEAC held on 01.03.2025. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Project Proponent, Tvl.S.S.Minerals has applied for Terms of Reference for the proposed garnet sand lease area over an extent of 4.75Ha at S.F.No.390(P), Kottathur Village Musiri Taluk, Tiruchirappalli District, Tamil Nadu.
2. The project/activity is covered under Category "B1" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.
3. Earlier, ToR issued Letter No. SEIAATN/F/No.6509/SEAC/ToR-1493/2023 dated 22.06.2023.
4. PP requested that the TOR be amended as per the approved ROM for 2023-2024 to 2027-2028, to carry out the public hearing and proceed further towards EC as follows.

Particulars	As per ToR Application	Amendment Sought	Remarks
Lease area in ha	4.75.0	4.75.0	No change
Total mineable Reserves (T)	36000	36000	No Change
Garnet Reserves @ 10% recovery	3600	3600	No change
Depth of mining	2.0m	2.0m	No change
Peak production capacity ROM in Tones per annum	2450	10800	The PP stated that the mining operation has not been carried out

  
MEMBER SECRETARY  
SEAC -TN

56

  
CHAIRMAN  
SEAC- TN

Garnet Production@ 10% recovery	245	1080	to date. The proposed reserves and resources are considered for the remaining lease period. The same has been submitted to the Indian Bureau of Mines and approved by the Regional Controller of Mines, IBM, vide Letter No. TN/TCR/GNT/ROMP-1758.MDS, dated 22.08.2024.
Life @ targeted production	15 Years	5 Years	

Based on the presentation made by the proponent, SEAC decided to recommend the Amendment in the Terms of Reference (TOR) dated 22.06.2023 along with Public Hearing subject to the following additional TORs & ToRs in Annexure of this minutes, in addition to the standard terms of reference for EIA study for non-coal mining projects and details issued by the MOEF & CC to be included in EIA/EMP Report:

1. The PP is requested to carry out the EIA study for the revised quantities and to prepare the EMP accordingly.
2. A Cluster Management Committee (CMC) shall be constituted including all the mines in the cluster as Committee Members for the effective management of the mining operation in the cluster through systematic & scientific approach with appointment of required statutory personnel, appropriate environmental management, system of maintaining the haul roads and village/panchayat roads, authorized blasting operation, Monitoring system of the environmental & other statutory compliances & its reporting methodology, etc. The PP shall submit the following details in the form of an Affidavit during the EIA appraisal:
  - (i) Copy of the agreement forming CMC.

  
MEMBER SECRETARY  
SEAC -TN

57

  
CHAIRMAN  
SEAC- TN

- (ii) The Organisation chart of the Committee with defining the role of the members
- (iii) The 'Standard Operating Procedures' (SoP) executing the planned activities.
3. The PP shall ensure the installation of CCTV at the proposed quarry site and ensure its inclusion during the EIA presentation.
4. The proponent shall furnish photographs of adequate fencing, garland drainage built with siltation tank & green belt along the periphery; maintaining the safety distance between the adjacent quarries & water bodies nearby provided as per the approved mining plan.
5. All other conditions mentioned in the ToR dated 22.06.2023 will remain unchanged and unaltered.

Agenda No: 538-23

(File No: 11858/2025)

Erroneously included in the Agenda and hence treated as 'deleted'.

Agenda No: 538-24

(File No: 11867/2025)

Proposed Rough Stone Quarry lease over an extent of 2.00.0Ha at S.F.Nos. 416/35(Part-3) of Vinnamangalam Village, Ambur Taluk, Tirupathur District, Tamil Nadu by Thiru. T.G.Govind -for Amendment in Terms of Reference.

(SIA/TN/MIN/524699/2025, Dated: 20/02/2025).

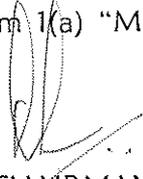
The proposal was placed in the 538<sup>th</sup> meeting of SEAC held on 01.03.2025. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Project Proponent, Thiru. T.G.Govind Ltd has obtained Terms of Reference vide ToR Identification No. TO24B0108TN5680365N for the proposed rough stone quarry lease over an extent of 2.00.0Ha at S.F.Nos. 416/35(Part-3) of Vinnamangalam Village, Ambur Taluk, Tirupathur District, Tamil Nadu.
2. The project/activity is covered under Category "B1" of Item 1(a) "Mining of

  
MEMBER SECRETARY  
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58

  
CHAIRMAN  
SEAC- TN

Minerals Projects” of the Schedule to the EIA Notification, 2006.

3. Now, the PP has applied for the ToR amendment vide proposal SIA/TN/MIN/524699/2025, dated: 20/02/2025, wherein the PP stated as follows:

- *“The file uploaded in PARIVESH portal to obtain Terms of Reference on: 01.07.2024 by wrongly mentioned the district named Vellore district instead of Tirupathur district.*
- *Kindly issue the amendment in the Terms of Reference issued Identification No: TO24B0108TN5680365N, dated: 20.08.2024 for the name of the district is Tirupathur.”*

SEAC examined the representation made by the EIA Coordinator and Amendment requested by PP and therefore, decided to recommend the following Amendment in the ToR.

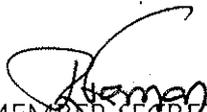
S. No.	Reference of ToR	As per issued ToR	Amendment Recommended
1	Location of the Project (District, State)	Vellore, Tamil Nadu	Tirupathur, Tamil Nadu

- All the other conditions stipulated in ToR vide Identification No. TO24B0108TN5680365N dated 20.08.2024 will remain unchanged and unaltered.

Agenda No: 538-25

(File No: 11865/2025)

Proposed Multistoried Residential Group Development at S.F.Nos. 66/2A, 66/107, 67/3B, 67/4A1, 67/4A2, 67/30, 67/31, 68/31, 68/32, 68/33, 69/1, 69/2, 72/7A, 72/7B, 72/8A1, 72/8A2, 72/9, 72/14A1, 72/14A2, 72/15A1, 72/15A2 and 113/1 of Chembarambakkam Village, Poonamallee Taluk, Thiruvallur District, Tamil Nadu by M/s. Chennai Residential Developers Private Limited – For Amendment in Terms of Reference. (SIA/TN/INFRA2/523925/2025, Dated: 18.02.2025)

  
MEMBER SECRETARY  
SEAC -TN

  
CHAIRMAN  
SEAC- TN

The proposal was placed for appraisal in this 538<sup>th</sup> meeting of SEAC held on 01.03.2025. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Project Proponent, M/s. Chennai Residential Developers Private Limited has obtained for Terms of Reference vide ToR Identification No. TO24B3812TN5254160N for the proposed multistoried residential group development at S.F.Nos. 66/2A Pt, 66/2B Pt, 67/4A1, 68/9B Pt, 69/1, 72/6, 72/7A, 72/8A1, 72/9, 72/14A1 Pt, 72/15A1 Pt, 67/1 Pt, 67/2 Pt, 67/3 Pt, 67/4A2, 68/9A Pt, 68/10 Pt, 69/2, 72/7B, 72/8A2 Pt, 72/14A2 Pt, 72/15A2 Pt, 113/1 Pt of Chembarambakkam Village, Poonamallee Taluk, Thiruvallur District, Tamil Nadu.
2. The project/activity is covered under category "B1" of Item 8(b) "Townships and Area Development Projects" of the schedule to the EIA Notification, 2006.
3. Total plot area of the project is 36,055.3 m<sup>2</sup> and total built-up area is 2,55,233.24 m<sup>2</sup> respectively
4. Now, the PP has applied for the ToR amendment vide proposal SIA/TN/INFRA2/523925/2025, dated: 18/02/2025, wherein the PP stated as follows:

S. No	Particulars	As per ToR Granted	Amendment Sought	Remarks
1.	Survey Numbers	66/2A Pt, 66/2B Pt, 67/1 Pt, 67/2 Pt, 67/3 Pt, 67/4A1, 67/4A2, 68/9A Pt, 68/9B Pt, 68/10 Pt, 69/1, 69/2, 72/6, 72/7A, 72/7B, 72/8A1, 72/8A2	66/2A, 66/107, 67/3B, 67/4A1, 67/4A2, 67/30, 67/31, 68/31, 68/32,	The survey numbers mentioned in the existing ToR contain a typographical error. We request that you change the survey numbers as per the ToR Amendment. The requested survey

  
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60

  
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		Pt, 72/9, 72/14A1 Pt, 72/14A2. 72/15A1 Pt, 72/15A2 Pt, 113/1	68/33, 69/1, 69/2, 72/7A, 72/7B, 72/8A1, 72/8A2, 72/9, 72/14A1, 72/14A2, 72/15A1, 72/15A2 and 113/1	numbers are pursued in the name of M/s. Chennai Residential Developers Pvt. Ltd.
2.	Total Land Area	47707.3 Sq.m	48132.68 Sq.m	Due to the changes in the survey numbers, the land area has been revised. The land area mentioned in the ToR Amendment is based on the Patta document procurement.
3.	Total built up area	255233.24 Sq.m	261908.73 Sq.m	While processing our application in CMDA, there were few revisions and hence we had to revise the plan with an increase in the built-up area from the 255233.24 Sq.m to 261908.73 Sq.m. And reduce the Dwelling
4.	Dwelling Units	2166 Nos	2159 Nos	

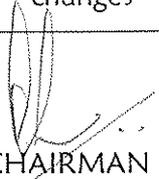
  
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				Units 2166 Nos to 2159 Nos.
5.	Total Occupancy	13104 Nos (Residential Population 11913 + Floating Population 1191 Nos)	13287 Nos (Residential Population 11970 + Floating Population 1317 Nos)	The existing ToR specifies an occupancy load of 5 persons per dwelling unit. We request an amendment to the ToR in accordance with the NBC 2016 norms, where the occupancy is 4 persons for a 1 BHK, 5 persons for a 2 BHK, and 6 persons for a 3 BHK. Hence, the number of dwelling units has been reduced, while the total occupancy will increase.
6.	Greenbelt Area	5409.62 Sq.m	6010.23 Sq.m	The greenbelt area must cover 15% of the total plot area.
7.	OSR Area	3610 Sq.m	4012.33 Sq.m	The OSR area must cover 10% of the total plot area.
8.	Total water requirement	1581 KLD	1696 KLD	Due to changes in occupancy load
9.	Total freshwater requirement	1030 KLD	1107 KLD	Due to changes in occupancy load
10.	Treated	551 KLD	589 KLD	Due to changes in

  
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62

  
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SEAC- TN

	Water requirement			occupancy load
11.	Sewage generation	1327 KLD	1422 KLD	Due to changes in occupancy load
12.	Treated water generation	1194 kLD	1351 kLD	Due to changes in occupancy load
13.	STP Capacity	750 KLD – 2Nos	750 KLD – 2Nos	Due to changes in occupancy load
14.	Power requirement	19609 KVA	11500 KVA	As per revised plan
15.	DG sets	6 Nos of 500 KVA	650 KVA, 500 KVA & 320 KVA each 1 no	As per revised plan

SEAC examined the representation made by the EIA Coordinator and Amendment requested by PP and therefore, decided to recommend the above Amendment in the ToR.

- All the other conditions stipulated in ToR vide Identification No. TO24B3812TN5254160N dated 16.07.2024 will remain unchanged and unaltered.

Agenda No: 538 - 26

(File No:11778/2025)

Existing Magnesite Mine Quarry over an extent 77.50 Ha in S.F.Nos. 178, Jagirammalayam Villages, Salem West Taluk, Salem District, Tamil Nadu by M/s.Sri Ponguru Magnesite Mines – For Amendment in Environmental Clearance (SIA/TN/MIN/521488/2025 Dated 31/01/2025)

The proposal was placed in this 538<sup>th</sup> meeting of SEAC held on 01.03.2025. The details of the project furnished by the proponent are available on the PARIVESH web portal (parivesh.nic.in).

  
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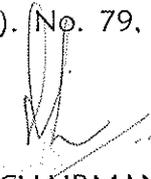
  
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The SEAC noted the following:

1. The project proponent, M/s. Sri Ponguru Magnesite Mines has applied For Amendment in Environmental Clearance for the Existing Magnesite Mine Quarry over an extent 77.50 Ha in S.F.Nos. 178, Jagirammalayam Villages, Salem West Taluk, Salem District, Tamil Nadu.
2. The project/activity is covered under Category "B1" of Item 1(a) "Mining of Minerals Projects" of the Schedule to the EIA Notification, 2006.
3. Earlier, EC issued by MoEF&CC vide Lr.No. J-11015/23/2009-IA.II(M) Dated 16.04.2010.
4. The obtained EC is valid for the life of mine and the lease is valid from 16.04.2010 to 31.03.2030.
5. CCR obtained from IRO, MoEF&CC vide EP/12.1/2010-11/888/TN/558 Dated 09.05.2023.
6. During the meeting, the PP stated the following:
  - i) In the year 2014, PP had encountered Dunite which is a parent rock of Magnesite in small considerable quantity and the same was recorded in the ROMP prepared to IBM.
  - ii) Since the dunite occurrence & distribution was not consistent and the quantity encountered in the benched was not consistent, hence we have stacked the dunite in an earmarked place.
  - iii) During the year 2018, when the mine had attained in deep consoling, we have encountered the dunite mineral consistently with saleable quantity and quality.
  - iv) The dunite being a mono mineralization mineral is hard and compact had a commercial value at this juncture besides the dunite is encountered consistently, sine the mine had attained more than 20m depth.
  - v) In this juncture, the PP had approached the Government of Tamil Nadu, Industries Department to include the Dunite mineral in the lease deed.
  - vi) The Government of Tamil Nadu Natural Resource Department after the inspection issued a G.O for inclusion of stacked quantity of Dunite in the mining lease and issued the G.O. vide letter G.O.(D). No. 79, Natural

  
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SEAC -TN

64

  
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SEAC- TN

Resources (MMC.1) Department dated 15.07.2024.

vii) The Modified Mining plan including the Dunite mineral approved vide Letter No. TN/SLM/MG/MMP-2120.MDS dated 27.11.2024.

7. Now, the PP has requested for amendment in the EC to include the quantity of 1,65,355 Tonnes of Dunite already stocked in the lease area since there is no change in

- ROM
- Extent of Area
- Method of mining and extent of mechanization
- Manpower deployment
- Technique adopted for mining
- Drilling or Blasting pattern
- Bench delineation or any other activities disclosed in the method of mining earlier submitted to the EAC, MoEFCC.

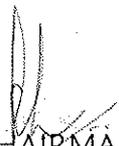
8. G.O dated 15.07.2024 was granted for the removal of already stocked Dunite for a quantum of 1,65,355 Tonnes and 1,56,25,000 Tonnes of Overburden from the existing dump.

9. As per modified mining plan from 2024-25 to 2028-29 dated 27.11.2024, the plan of removal of stocked Dunite is as follows:

Year	Dump ID	Type of Dump	Proposed Area (Ha)	Quantity of Dunite
2024-25	Stock No. 1 to 9	Mineral Reject	2.38	33071
2025-26	Stock No. 3,8 & 7	Mineral Reject	1.88	33071
2026-27	Stock No. 3,8 & 7	Mineral Reject	1.88	33071
2027-28	Stock No. 3,8 & 7	Mineral Reject	1.88	33071
2028-29	Stock No. 3,8	Mineral Reject	1.88	33071

  
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65

  
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	& 7		
Total Quantity of Stocked Dunite			1,65,355 Ts

10. The amendment requested by PP is as follows:

S.No	Context as per EC dated 16.04.2010	Amendment Requested	Remarks
1	As per subject line of EC Accorded – “EC was accorded only for magnesite for the capacity of 38,000 TPA”	Amendment requested for – “Magnesite of capacity 38,000 TPA along with Stacked Dunite of 1,65,355 Tonnes”	Enclosing G.O. 79 Dated 15.07.2024 Along with Approved Modified Review of Mining plan by IBM vide Letter Dated 27.11.2024.
2	As per para 2 EC was accorded only for magnesite mining for the capacity of 38,000 TPA	Amendment required for “Magnesite Mining of capacity 38,000 TPA along with Stacked Dunite Removal of 1,65,355 Tonnes for a period of Five Years.”	
<p><b>Note:</b> The Proposed quantum of 1,65,355 Tonnes is proposed to be removed within 5 Years period @ 33,071 Tonnes per annum i.e., 110 Tonnes per Day ~ 4 Trips Per Day @ 30 Tonnes Truck Capacity.</p>			

11. **EMP:** The PP proposed the following:

- i) The Dunite transportation will be implemented through tarpaulin covered trucks, Haul Road Maintenance, Installation of Speed Governors for speed limit of 40 kmph, Provision of PPE and First Aid Facilities for personnel's handling / loading Dunite and will be carried out as per MMDR Act and Mines Act.

  
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ii) Additionally, Dunite will be always loaded in wet conditions for dust propagation and will be mainly transported within 300 m distance which is for a Captive Use.

iii) In Addition to the Existing EMP, Rs 10 Lakhs will be allotted annually in the EMP i.e., Rs 5 Lakhs for the Dust suppression and 5 Lakhs for the Greenbelt Development.

Besides the above, the SEAC has observed that

- (i) The State Govt had directed the PP to dispose the Minor Mineral-Dunite and Overburden/waste under amended Clause(K) of Rule 12 (1) of the Minerals (Other than Atomic and Hydrocarbons Energy Minerals) Concession (Fourth Amendment) Rule, 2016 as per the instructions of the Regional Controller of Mines, IBM, Chennai.
- (ii) The office of the Geology & Mining had also obtained the proposal & report on the disposal of the stacked mineral Dunite and the overburden waste kept as dumps prescribing the following conditions:
  - a. Stock may be disposed at the rate of seignorage fee as fixed by the Govt from time to time.
  - b. The PP shall dump Dunite and Overburden separately during further course of mining operation as indicated in the approved Mining Plan.
  - c. The PP shall pay the DMF, Green Fund and other Taxes as fixed by the Govt from time to time for the disposal of Dunite and overburden.
- (iii) The disposal of Minor Mineral-Dunite and overburden as indicated above in the approved Mining Plan will reduce the environmental impacts such as air pollution, water pollution and land damage due to the prolong storage & without utilization.
- (iv) The inclusion of the Dunite mineral with Magnesite will also provide the opportunity for the PP to expose the mineralization band precisely to carry out the mining systematically and scientifically keeping the environmental standards ensuring the mineral conservation and sustainable mining.

  
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67

  
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(v) The disposal of Dunite from the overburden dump and removal of stock falls under the MoEF & CC OM No: Z-11013/49/2018-IA.II (N), dated. 18.06.2018 and hence the PP had submitted the revised EMP as below:

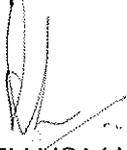
- a. The EMP for removal of Magnesite is already in place as per the accorded EC which included the already anticipated Dunite as a form of waste then, but a value mineral now feasible for enduse. Hence, the Dunite will be transported from the stocked areas as demarcated in the Approved Modified Mining Plan and will be mostly transported within the Lease Hold Area to the Captive Plant and supplied to the local market on demand. Hence, the lifting and transportation of the Dunite Mineral involves the minimal usage of one wheel loader of 5.5 m<sup>3</sup> (or) one hydraulic excavator of 0.9 m<sup>3</sup> capacity along with two tippers of 10 t capacity. It does not involve any drilling & blasting operations. Here, the PP had proposed following mitigation measures for lifting and transportation of the Dunite Mineral:

Sl. No.	Existing Practise	Proposed EMP
1	Water Sprinkling Thrice a Day	Water Sprinkling Thrice a day as per the approved places along with sprinkling of water on the stocked area before lifting the mineral for transportation and ensure the loaded trucks are covered with tarpaulin.
2	Two Tire Greenbelt Development Along the Periphery of the Lease Area	Three Tire Greenbelt Development Along the Periphery of the Lease Area (i.e., a additional tire plantation to the existing)

(vi) Since the existing lease was not granted through auction, there is no provision in the existing Rules of MCR 2016 (Amended) for inclusion of mineral -Dunite in the existing mining lease as per Rule 12 (2) of MCR 2016 but the permission can be granted for removal of already stocked minerals under Rule 12 (l) (k) of Minerals (Other than Atomic and Hydrocarbons Energy Minerals) Concession (Fourth Amendment) Rule, 2016.

Therefore, based on the presentation and the documents furnished by the PP, the Committee accepted the request of the PP and decided to recommend the aforesaid amendments of including the disposal of 1,65,355 Tonnes of stocked Dunite in the existing Environmental Clearance granted earlier with the following specific conditions:

  
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- (i) The complete removal/disposal of stacked mineral -Dunite and from the overburden shall be carried under the supervision of the statutorily competent Person possessing the First Class Mines Manager Certificate of Competency granted under the provisions of MMR 1961. A copy of such appointment shall be intimated through an appropriate Notice to be given to the Regional Inspector of Mines/Director of Mines Safety, DGMS, Chennai Region without fail.
- (ii) The necessary safety measures for the person employed and machinery deployed shall be observed as per the MMR 1961 and the DGMS Circular No.1 of 1989 on **Code of Practice for Prevention of Injuries to Persons Engaged in Tipping on Stockpiles and Dumping of Overburden in Above Ground Mines.**
- (iii) The PP shall ensure that the loaded trucks are covered with a tarpaulin cover to avoid the spillage & dust pollution while transportation.
- (iv) The PP shall carry out the required number of plantations as committed in the EMP without deviation before obtaining the CTO from the TNPCB.
- (v) The PP shall not carry out drilling & blasting operations in the proposed stockpile and overburden dumps during the excavation of Dunite.
- (vi) The PP shall install a bio-toilet for the convenience of the workmen near such stockpile/overburden dump areas before obtaining the CTO from the TNPCB.
- (vii) The PP shall carry out an Occupational Health Survey (OHS) includes free silica test, in accordance with the guidelines & period of examination laid in the DGMS (Tech.) (S&T) Circular No. 01 of 2011, on OHS of the persons working in the above removal of Dunite, prone to generate the airborne dust, under Section 9A of Mines Act, 1952 by actively involving State Government officials and Non-Government Organizations(NGO) working in the Occupational Health Survey (Medical Examination). A copy of such annual compliance certificate shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance without any deviation.

All the other conditions imposed in the MoEF&CC EC vide Lr.No. J-11015/23/2009-IA.II(M) Dated 16.04.2010 remain unchanged and unaltered.

  
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Agenda No: 538-27

(File No: 11558/2024)

Proposed expansion of Institutional Buildings for Chennai Institute of Technology at S.F. No. 58/1, 58/2, 58/3, 58/4, 58/5A2, 58/5A3A, 58/5C1, 58/6, 58/7, 58/8, 58/9, 58/10, 59/1A2A, 59/13, 59/14, 59/15, 59/16, 59/17, 59/18, 59/19, 59/20, 59/21, 59/22, 59/23, 59/24, 59/25, 59/26, 59/27, 59/28, 59/29, 59/30, 59/31, 59/32, 59/33, 59/34, 59/35A, 59/39, 59/40A, 59/41, 59/50, 59/51, 59/72, 59/90, 59/91 and 59/94 of Puthuper Village, Sriperumbudur Taluk, Kancheepuram District, Tamil Nadu by M/s. Parthasarathy Seeniammal Educational Trust – For Environmental Clearance. (SIA/TN/INFRA2/508947/2024, Dated: 18.12.2024)

The proposal was placed for appraisal in this 538<sup>th</sup> meeting of SEAC held on 01.03.2025. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The SEAC noted the following:

1. Proponent, M/s. Parthasarathy Seeniammal Educational Trust has applied for Environmental Clearance for the proposed expansion of Institutional Buildings for Chennai Institute of Technology at S.F. No. 58/1, 58/2, 58/3, 58/4, 58/5A2, 58/5A3A, 58/5C1, 58/6, 58/7, 58/8, 58/9, 58/10, 59/1A2A, 59/13, 59/14, 59/15, 59/16, 59/17, 59/18, 59/19, 59/20, 59/21, 59/22, 59/23, 59/24, 59/25, 59/26, 59/27, 59/28, 59/29, 59/30, 59/31, 59/32, 59/33, 59/34, 59/35A, 59/39, 59/40A, 59/41, 59/50, 59/51, 59/72, 59/90, 59/91 and 59/94 of Puthuper Village, Sriperumbudur Taluk, Kancheepuram District, Tamil Nadu.
2. The project/activity is covered under Category "B2" of Item 8(a) "Building and Construction Projects" of the Schedule to the EIA Notification, 2006, as amended.
3. Total plot area of the project is 23,765 Sqm and built-up area is 51,594.65 Sqm respectively.
4. Earlier, the proposal was placed in the 521<sup>st</sup> SEAC meeting held on 20.12.2024. Based on the presentation and documents furnished by the project proponent, SEAC decided to call for the following additional details:
  - i. The PP stated that the existing building were previously owned by M/s.

  
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SEAC -TN

70

  
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TATA International which was utilised for a shoe assembly unit. Now, the PP has proposed to convert the existing building into classroom and related academic activity. Therefore, PP is requested to furnish the following:

- a) Structure Stability report by Anna University, College of Engineering, Guindy Campus
  - b) Proposal Plan to convert the hall into classroom
  - c) Soil analysis report to indicate the presence of any hazardous waste material
- ii. The PP has stated that the proposed expansion is a part of existing college, Chennai Institute of Technology which is at distance of 110m from proposed site. He further stated both the complex are non-contiguous and as such he has not applied for Integrated expansion proposal. Thus, PP shall produce necessary documentary evidence for supporting the same.

On receipt of PP's reply dated 29.01.2025, the proposal was now placed again in 538<sup>th</sup> SEAC meeting held on 01.03.2025. SEAC noted the reply furnished by the PP, which is as follows:

S.no	Query	Response
1.	The PP stated that the existing building were previously owned by M/s. TATA International which was utilised for a shoe assembly unit. Now, the PP has proposed to convert the existing building into classroom and related academic activity. Therefore, PP is requested to furnish the following: a) Structure Stability report by Anna University, College of Engineering,	Structural Stability report has been obtained from Dr. KP Jaya, Project Coordinator & Professor, Department of Civil Engineering, Anna university, Chennai vide letter dated 27.01.2025 and the report states that existing blocks is found to be satisfied with the codal requirement as per relevant I.S. Codes at year of construction. The copy the report along with the structural design details are enclosed as Annexure I.

  
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71

  
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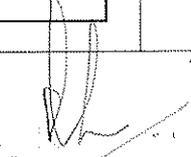
	<p>Guindy Campus</p> <p>b) Proposal Plan to convert the hall into classroom</p> <p>c) Soil analysis report to indicate the presence of any hazardous waste material</p>	<p>Proposal Plan to convert the hall into classroom is enclosed as Annexure II.</p> <p>Soil Analysis report done by NABL laboratory is enclosed as Annexure III and there is no presence of hazardous waste Materials.</p>
2.	<p>The PP has stated that the proposed expansion is a part of existing college, Chennai Institute of Technology which is at distance of 110m from proposed site. He further stated both the complex are non-contiguous and as such he has not applied for Integrated expansion proposal. Thus, PP shall produce necessary documentary evidence for supporting the same.</p>	<p>The Site Plan approved by DTCP showing the existing college with boundary and survey number enclosed as Annexure IV.</p> <p>The plan showing the existing college and EC applied area super imposed in Cederal drawing authorized by village administrative officer is enclosed As Annexure V and also the patta copies of land located in between two colleges are enclosed as Annexure VI.</p>

5. The other salient features of the project as submitted by the project proponent are as follows:

PROJECT SUMMARY			
Sl. No.	Description	Total Quantity	Unit
GENERAL			
1.	Plot Area	23,765	SQMT
2.	Latitude & Longitude of all Corners of the Site	A	12°58'16.16" N

  
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72

  
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			80°02'26.49" E	
		B	12°58'18.54" N 80°02'30.56" E	
		C	12°58'15.38" N 80°02'31.02" E	
		D	12°58'15.40" N 80°02'29.69" E	
		E	12°58'14.69" N 80°02'29.29" E	
		F	12°58'14.74" N 80°02'29.70" E	
		G	12°58'09.82" N 80°02'29.41" E	
		H	12°58'09.45" N 80°02'28.83" E	
		I	12°58'09.43" N 80°02'26.60" E	
3.	Proposed Built Up Area		51,594.65	SQMT
4.	Max Height - (Height of tallest block)		33	M
5.	No of Building Blocks		7	No.
6.	Max No of Floors		Basement + Ground + 9 <sup>th</sup> Floor	No.
7.	Total Cost of Project		98.97	CR
8.	EMP		Capital Cost – 4.52 Recurring Cost – 0.31 / Annum	CR

  
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73

  
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9.	CER	1.0	CR
10.	Project Activity:	Proposed project is Expansion of Institutional Buildings for Chennai Institute of Technology consists of Boys Hostel (Basement + Ground + 9 floors), Girls Hostel (Basement + Ground + 9 floors), Academic Block 1 (Ground + 1 floor), Academic Block 2 (Ground + 1 floor), Academic Block 3 (Ground + 1 floor), Academic Block 4 (Ground) and Proposed Academic Block (Basement + Ground + 7 floors), EB Panel Room (Ground floor) and Security (Ground floor) with total builtup area of 51,594.65 Sq.m.	
<b>AREAS</b>			
11.	Permissible Ground Coverage Area (60%)	14,259.00	SQMT
12.	Proposed Ground Coverage Area (37.16%)	8,831.73	SQMT
13.	Permissible FSI Area (2.50)	58,500	SQMT
14.	Proposed FSI Area (1.99)	46,782.31	SQMT
15.	Other Non FSI Areas - including basement area, parking area etc.,	4,812.34	SQMT
16.	OSR Area (10.14%)	2,409.74	SQMT
17.	Proposed Total Built Up Area	51,594.65	SQMT
<b>WATER</b>			
<b>Construction Phase</b>			
18.	Water Requirement	15	KLD
19.	Source	Private Tankers	
20.	Mode of Disposal	Septic Tank followed by Soak Pit	

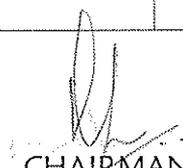
  
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Operation Phase			
21.	<b>Total Water Requirement</b> i. Fresh water requirement ii. Treated recycled water requirement	409 627	KLD
22.	<b>Fresh water requirement</b> i. Domestic	409	KLD
23.	Wastewater Generation	627	KLD
24.	Trade Effluent Generation	0	KLD
25.	Treated Water Generation	627	KLD
26.	<b>Utilisation of Treated Water</b> i. Flushing use ii. Greenbelt development iii. Avenue Plantation	261 12 354	KLD
27.	Surplus treated water & Disposal method	0	KLD
28.	Source for Fresh Water Requirement	Local Body	
TREATMENT & DISPOSAL SYSTEM			
29.	Proposed Capacity of STP	650	KLD
30.	Proposed Capacity of ETP	Nil	KLD
RAINWATER HARVESTING			
31.	Rainwater Harvesting - Recharge Pits	22	No.
32.	Rainwater Harvesting Pond	1	No.
PARKING & TRAFFIC MANAGEMENT			
33.	Total Parking Required as / Building Bye Laws	Car: 85 Two-wheeler: 204	ECS
34.	Proposed Total Parking	Car: 95	ECS

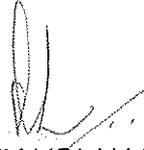
  
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75

  
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		Two-wheeler: 228	
35.	Parking in Basements	-	ECS
36.	Width of Adjacent Public Road	18	M
37.	Number of Entry and Exit provided on approach road	Entry - 2 Exit - 2	No.
<b>GREEN AREA</b>			
38.	Proposed Green Area (Minimum 15.0% of plot area)	3,657.98 (15.39%)	SQMT
	Total area	23,765	SQMT
	Existing trees on plot	240	No.
	Number of trees to be planted	60	No.
	Number of trees to be transplanted/cut	-	No.
<b>WASTE MANAGEMENT</b>			
<b>Waste Generation</b>			
39.	Total Waste Generation	2.184	TPD
40.	<b>Solid Waste</b>		
	i. Biodegradable waste (Organic)	0.874	TPD
ii. Non - Biodegradable	1.310		
41.	Bio Medical Waste	NA	TPD
42.	Quantity of Sludge Generated from STP	90	Kg/Day
43.	Quantity of E-Waste Generation	0.1	TPA
44.	Quantity of Hazardous waste Generation	0.2	LPD
<b>Mode of Treatment &amp; Disposal</b>			
45.	Bio Medical Waste	NA	
46.	Organic waste	Biogas Plant	

  
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47.	Sludge Generated from STP	Manure for greenbelt development	
48.	E-Waste	TNPCB Authorized Recyclers	
49.	Hazardous waste	TNPCB Authorized re-processors	
<b>POWER / GREEN POWER</b>			
50.	Total Power Requirement	900	KW
51.	DG set backup	250 KVA & 500 KVA	KVA
52.	No DG Sets	250 KVA x 2 Nos 500 KVA x 2 Nos	No.
53.	Solar Panels – Roof Coverage	50	%
54.	Hot Water Requirement	100	KL
	Of which met by Solar Panels	60	%
<b>POPULATION DETAILS OF THE INDUSTRIAL SHED</b>			
55.	Institutional Students & Staff workers	10,170	Nos.
56.	Floating population	750	Nos.
57.	Hostel, if any	0	Nos.
58.	Cafeteria, if any	0	Seats
59.	Any other	0	Nos.
60.	Total Population	10,920	Nos.
<b>CER Activity</b>			
61.	S. No	Description	Total Cost(lakhs)
	(1% of the project cost of 100 Lakhs allocated for providing Environmental activities as listed below)		

  
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77

  
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1	<b>GOVERNMENT HIGHER SECONDARY SCHOOL</b> Puthuper, Kancheepuram Infrastructures, Renovation works, Water Supply, Furniture for Library, Sanitation Facilities including Food, Books & Journals, Construction of Modern Physics and biology laboratory, Tree Plantation and Distribution of Stainless-Steel water bottles for all students	30
2	<b>GOVERNMENT HIGH SCHOOL</b> Katrambakkam, Kancheepuram Infrastructures, Renovation works, Water Supply, Furniture for Library, Sanitation Facilities including Food, Books & Journals, Construction of Modern Physics and biology laboratory, Tree Plantation and Distribution of Stainless-Steel water bottles for all students	40
3	<b>PANCHAYAT UNION PRIMARY SCHOOL</b> Amarampedu, Kancheepuram Infrastructures, Renovation works, Water Supply, Furniture for Library, Sanitation Facilities including Food, Books & Journals, Construction of Modern Physics and biology laboratory, Tree Plantation and Distribution of Stainless-Steel water bottles for all students	30
	<b>Total</b>	<b>100</b>

RECOMMENDATION OF THE COMMITTEE

The Committee examined the proposal and decided to recommend grant of environmental clearance subject to the standard conditions as per the Annexure II of

  
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78

  
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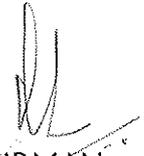
this minutes & normal conditions stipulated by MOEF&CC, in addition to the following specific conditions:

**Additional Conditions:**

1. The construction shall comply with Green Building norms and shall get minimum IGBC Gold rating.
2. The project proponent shall provide entry and exit points for the OSR area, play area as per the norms for the public usage and as committed. The PP shall construct a pond of appropriate size in the earmarked OSR land in consultation with the local body. The pond should be modelled like a temple tank with parapet walls, steps, etc. The pond is meant to play three hydraulic roles, namely (1) as a storage, which acted as insurance against low rainfall periods and also recharges groundwater in the surrounding area, (2) as a flood control measure, preventing soil erosion and wastage of runoff waters during the period of heavy rainfall, and (3) as a device which was crucial to the overall eco-system.
3. STP shall be installed on 10-year BOOT basis, so that the construction and maintenance are combined in one single responsibility.
4. Project proponent is advised to explore the possibility and getting the cement in a closed container rather through the plastic bag to prevent dust emissions at the time of loading/unloading.
5. Project proponent should ensure that there will be no use of "Single use of Plastic" (SUP).
6. The proponent should provide the sufficient electric vehicle charging points as per the requirements at ground level and allocate the safe and suitable place in the premises for the same.
7. The project proponent should develop green belt in the township as per the plan submitted and also follow the guidelines of CPCB/Development authority for green belt as per the norms.
8. Project proponent should spend the CSR amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of Environment.

  
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79

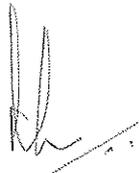
  
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9. Proponent should submit the certified compliance report of previous/present EC along with action taken report to the Regional office MoEF Lko/Director of Environment and other concerning authority regularly.
10. Proponent shall provide the dual pipeline network in the project for utilization of treated water of STP for different purposes and also provide the monitoring mechanism for the same. STP treated water not to be discharged outside the premises without the permission of the concerned authority.
11. The project proponent shall provide a measuring device for monitoring the various sources of water supply namely fresh water, treated waste water and harvested rain water.
12. As agreed by the project proponent, the CER cost is Rs. 100 lakhs and the amount shall be spent for the activities as committed within a period of 1 year from the date of issue of EC.

S. No	Description	Total Cost(lakhs)
1	<b>GOVERNMENT HIGHER SECONDARY SCHOOL</b> Puthuper, Kancheepuram Infrastructures, Renovation works, Water Supply, Furniture for Library, Sanitation Facilities including Food, Books & Journals, Construction of Modern Physics and biology laboratory, Tree Plantation and Distribution of Stainless-Steel water bottles for all students	30
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80

  
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3	PANCHAYAT UNION PRIMARY SCHOOL Amarampedu, Kancheepuram Infrastructures, Renovation works, Water Supply, Furniture for Library, Sanitation Facilities including Food, Books & Journals, Construction of Modern Physics and biology laboratory, Tree Plantation and Distribution of Stainless-Steel water bottles for all students	30
	Total	100

Agenda No. 538-28

File No.11459/2024

Proposed Common Bio-Medical Waste Treatment Facility at Survey Nos. 133/1A2 & 154/11 of Noothulapuram Village, Nilakottai Taluk, Dindigul District, Tamil Nadu by M/s. Dindigul Waste Management Pvt. Ltd. - For Environmental Clearance.

(SIA/TN/INFRA2/503067/2024, dated: 12.11.2024)

The proposal was placed in the 538<sup>th</sup> meeting of SEAC held on 01.03.2025. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The SEAC noted the following:

1. The project proponent, M/s. Dindigul Waste Management Pvt. Ltd., has applied for Environmental Clearance for the proposed common bio-medical waste treatment facility at Survey Nos. 133/1A2 & 154/11 of Noothulapuram Village, Nilakottai Taluk, Dindigul District, Tamil Nadu.
2. The project/activity is covered under Category "B1" of Item 7[d(a)] "Bio-Medical Waste Treatment Facilities" of the Schedule to the EIA Notification, 2006, as amended.
3. Earlier, ToR along with Public Hearing was issued by SEIAA-TN vide Lr.No.F.No.9628/SEAC/ToR-1338/2023 dated: 10.02.2023.
4. Public Hearing was conducted on 28.08.2024.
5. EIA Report was submitted in the PARIVESH Portal on 12.11.2024.
6. Earlier, the proposal was placed in the 520<sup>th</sup> meeting of SEAC held on 19.12.2024. Based on the presentation & details furnished by the Project

  
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SEAC -TN

81

  
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SEAC- TN

Proponent, SEAC noted that the proposed site has not been selected in consultation with the TNPCB as per the provisions of Bio-Medical Waste Management Rules, 2016. Hence, SEAC decided to request the SEIAA to address TNPCB and obtain the following details:

- i) TNPCB may be requested to conduct site inspection and furnish details/approval on the suitability criteria for the establishment of Common Bio-Medical Waste Treatment facilities in the proposed area as per Bio-Medical Waste Management Rules, 2016.
- ii) TNPCB may be requested to furnish Gap Analysis Report.

Further, the Committee decided to ask for the following details from the project proponent for processing the proposal further:

1. The revised green belt plan as suggested by the Committee.
2. Detailed flora & fauna report in line with the condition specified in ToR.
3. Revised CER details.

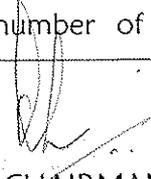
On receipt of the same, further deliberations will be done.

7. Now, the proposal was placed in this 538<sup>th</sup> meeting of SEAC held on 01.03.2025.
8. Based on the above the proposed site was inspected by AEE, Dindugal, TNPCB on 30.01.2025, the inspection report and Gap analysis report were given vide Letter No. DEE/TNPCB/DGL/F.CBWTF/2025 dated:03.02.2025.

Sl. No	ADS Query	Reply
1	The revised green belt plan as suggested by the Committee.	The PP has committed to develop only native tree species in the proposed green belt area within the project site. In this regard the revised lists of species wise number of trees are given.
2	Detailed flora & fauna report in line with the condition specified in ToR.	Report on the types of Flora observed in the Core and the Buffer Zone during the Environmental Monitoring /Baseline Studies Monitoring July 2022 to September 2022. 17 number of Flora

  
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82

  
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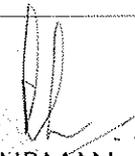
		Species in Core Zone, and 64 number of Flora Species & 50 common weeds are identified in buffer zone. Details are furnished in the EB report is attached for reference.
3	Revised CER details.	The PP has additionally allocated INR 15.0 L for setting up an Animal crematorium near Dindigul & Accordingly have revised allocation for CER to INR 50 Lakhs. Revised CER is given.

9. The salient features of the proposal are as follows:

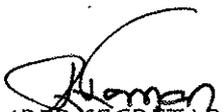
Name and Address of the PP		M/s Perfect Enviro Solutions Pvt. Ltd. NABET Registered/NABET/EIA/2225/RA 0284 (Rev.01) valid upto 26.11.2025																											
<b>A. Site Location Details</b>																													
1.	Location	Nothulapuram Village, Taluk - Nilakottai, District- Dindigul, State- Tamil Nadu.																											
2.	Latitude & Longitude	<table border="1"> <thead> <tr> <th>Sr. No.</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>10°12'30.27"N</td> <td>77°49'1.12"E</td> </tr> <tr> <td>B</td> <td>10°12'29.78"N</td> <td>77°49'2.54"E</td> </tr> <tr> <td>C</td> <td>10°12'27.11"N</td> <td>77°49'1.75"E</td> </tr> <tr> <td>D</td> <td>10°12'26.86"N</td> <td>77°49'2.57"E</td> </tr> <tr> <td>E</td> <td>10°12'24.91"N</td> <td>77°49'1.91"E</td> </tr> <tr> <td>F</td> <td>10°12'25.36"N</td> <td>77°49'0.38"E</td> </tr> <tr> <td>G</td> <td>10°12'27.28"N</td> <td>77°49'0.98"E</td> </tr> <tr> <td>H</td> <td>10°12'27.49"N</td> <td>77°49'0.26"E</td> </tr> </tbody> </table>	Sr. No.	Latitude	Longitude	A	10°12'30.27"N	77°49'1.12"E	B	10°12'29.78"N	77°49'2.54"E	C	10°12'27.11"N	77°49'1.75"E	D	10°12'26.86"N	77°49'2.57"E	E	10°12'24.91"N	77°49'1.91"E	F	10°12'25.36"N	77°49'0.38"E	G	10°12'27.28"N	77°49'0.98"E	H	10°12'27.49"N	77°49'0.26"E
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3.	Survey Nos	SF Nos. 133/1A2 & 154/11																											
4.	Area in Hectares	0.7165																											
5.	Ownership Details	The Land is owned by M/s Dindigul Waste Management Pvt. Ltd. through sale deed dated 11.07.2022.																											

  
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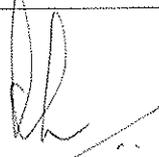
83

  
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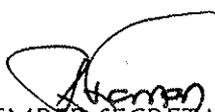
6.	Any Legal Disputes	No																																																																										
7.	Waterbodies/Rivers/Canals	<table border="1"> <thead> <tr> <th>Water bodies</th> <th>Distance</th> <th>Direction</th> </tr> </thead> <tbody> <tr> <td>Chinnamanayakkankotti Lake</td> <td>0.723 km</td> <td>SE</td> </tr> <tr> <td>Pond near Perumpatti</td> <td>2.46 km</td> <td>SSE</td> </tr> <tr> <td>Seethapuram Lake</td> <td>2.50 km</td> <td>SE</td> </tr> <tr> <td>Sengattankulam Lake</td> <td>2.93 km</td> <td>SE</td> </tr> <tr> <td>Pond near Kovilpatti</td> <td>3.19 km</td> <td>SSE</td> </tr> <tr> <td>Maruda Nadi</td> <td>4.65 km</td> <td>SW</td> </tr> <tr> <td>Nilakottai Lake</td> <td>6.09 km</td> <td>SE</td> </tr> <tr> <td>Canal near Devarappanpatti</td> <td>6.65 km</td> <td>WNW</td> </tr> <tr> <td>Pond near Puduppatti</td> <td>6.80 km</td> <td>N</td> </tr> <tr> <td>Marutha Nadi</td> <td>6.92 km</td> <td>WNW</td> </tr> <tr> <td>Pond near Chittayankottai</td> <td>7.87 km</td> <td>NE</td> </tr> <tr> <td>Sempatty Lake</td> <td>8.06 km</td> <td>NE</td> </tr> <tr> <td>Manjalar River</td> <td>8.15 km</td> <td>SW</td> </tr> <tr> <td>Periya Odai</td> <td>8.38 km</td> <td>NW</td> </tr> <tr> <td>Canal near Adusappatti</td> <td>8.40 km</td> <td>SW</td> </tr> <tr> <td>Kodavanar River (Kudagan River)</td> <td>8.85 km</td> <td>N</td> </tr> <tr> <td>Gopinath Pond</td> <td>8.99 km</td> <td>NE</td> </tr> <tr> <td>Vannamparai Odai</td> <td>9.04 km</td> <td>NW</td> </tr> <tr> <td>Kamrajar Sagar Dam</td> <td>9.17 km</td> <td>N</td> </tr> <tr> <td>Kaladi Lake</td> <td>9.25 km</td> <td>SW</td> </tr> <tr> <td>Veerakudumban Lake</td> <td>9.62 km</td> <td>SW</td> </tr> <tr> <td>Batlagundu Dam</td> <td>9.8 km</td> <td>SW</td> </tr> <tr> <td>Thalapathiveeran Sundaralingam Lake</td> <td>9.89 km</td> <td>SW</td> </tr> </tbody> </table>			Water bodies	Distance	Direction	Chinnamanayakkankotti Lake	0.723 km	SE	Pond near Perumpatti	2.46 km	SSE	Seethapuram Lake	2.50 km	SE	Sengattankulam Lake	2.93 km	SE	Pond near Kovilpatti	3.19 km	SSE	Maruda Nadi	4.65 km	SW	Nilakottai Lake	6.09 km	SE	Canal near Devarappanpatti	6.65 km	WNW	Pond near Puduppatti	6.80 km	N	Marutha Nadi	6.92 km	WNW	Pond near Chittayankottai	7.87 km	NE	Sempatty Lake	8.06 km	NE	Manjalar River	8.15 km	SW	Periya Odai	8.38 km	NW	Canal near Adusappatti	8.40 km	SW	Kodavanar River (Kudagan River)	8.85 km	N	Gopinath Pond	8.99 km	NE	Vannamparai Odai	9.04 km	NW	Kamrajar Sagar Dam	9.17 km	N	Kaladi Lake	9.25 km	SW	Veerakudumban Lake	9.62 km	SW	Batlagundu Dam	9.8 km	SW	Thalapathiveeran Sundaralingam Lake	9.89 km	SW
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10.	Previous EC/History in SEIAA	<p>TOR was Granted to the project on Letter No. <u>SEIAA-TN/F.No.9628/SEAC/ToR-13388/2023</u> dated 10.02.2023.</p> <p>Application seeking Environment Clearance along with Final EIA Report was submitted in PARIVESH Portal Vide proposal No SIA/TN/INFRA2/503067/2024, File No. 11459 and Dated 12.11.2024.</p>																																																																										

  
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84

  
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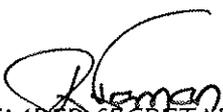
B. PROJECT SUMMARY			
Project Name		"CommonBio-Medical Waste Treatment facility"	
Total Capacity		19 TPD	
Sr. No.	Particulars	UoM	Project Details
1	Location	-	Survey No: 133/1A2 and 154/11, Noothulapuram Village, Taluk - Nilakottai, District- Dindigul, State- Tamil Nadu
2	Plot Area	ha	0.7165
3	Total no of Saleable DU's/Villas	sq.m.	7165.0
4	Green Area	sq.m.	1309.0
5	No of Building Blocks (Residential + Community facilities)	% age	18.27
6	Treatment Capacity		
6.1	Incineration Capacity	TPD	11.0
6.2	Total Cost of Project	kg/hr	500 (2 Nos. x 250)
6.3	Autoclave Capacity	TPD	6.0
6.4	CER	kg/batch	300, (20 batches per/day)
6.5	Shredder Capacity	TPD	2.0

  
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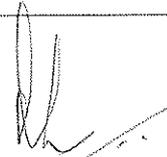
85

  
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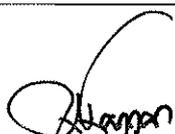
6.6	Permissible Ground Coverage Area (xx%)	kg/hr	2 No. x 200
7	Water Requirement		
7.1	Total Water Requirement	KLD	20.25
7.2	Total Fresh Water	KLD	8.45
7.3	Source	-	Local Body
8	Total Wastewater Generation	KLD	14.0
8.1	Effluent Generation	KLD	13.0
8.2	Sewage Generation	KLD	1.0
8.3	Treated Effluent	KLD	11.0
8.4	ETP Capacity	KLD	20.0
8.5	Treated Wastewater Disposal	-	ZLD
9	Power Requirement		
9.1	Source	TANGEDCO (Tamil Nadu Generation Distribution Corporation Limited)	
9.2	Power Requirement	kW	100
9.3	Quantity & Capacity of D.G. Sets	kVA	1 x 125
10	Fuel Requirement		
10.1	HSD (DG Set)	Ltr/hr	12
10.2	HSD (Incinerator)	Ltr/day	24
10.3	Vehicles for Transportation	No.	12
11	Municipal Solid Waste		
	Name of Waste	Quantity in (kg/day)	Disposal Method

  
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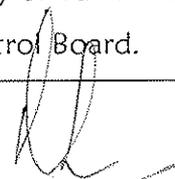
86

  
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11.1	Biodegradable	10.0	Through OWC
11.2	Non-Biodegradable	12.5	Through recyclers
<b>Non-Hazardous Waste</b>			
12	Process Waste	Quantity of generation, kg/day.	Method of disposal
12.1	Waste from Autoclave	41.6 kg/day	Autoclaved Plastic & rubber etc. will be sent to Shredder & then from the shredder it will be sent to Plastic Waste Recyclers.
		70 kg/day	Sharps will be treated in autoclave. After autoclaving, sharps will be encapsulated. Glass bottles shall be sold to recyclers after chemical disinfection.
<b>Other Wastes</b>			
13	Name of the Waste	Qty (TPA)	Mode of Disposal
13.1	Plastic Waste	1	Will be sold to Plastic Waste Recyclers.
13.2	Battery waste	0.01	Sell/dispose to authorised Recycler
13.3	E-Waste	0.01	Sell/dispose to authorised Recycler
<b>Hazardous Wastes</b>			
14	Name of Waste	Quantity (TPA)	Disposal method
14.1	ETP Sludge	13.4	It will be stored in leak proof PVC containers in an isolated area on pakka floor within the premises as per HWM Rules and handed over to the authorised treatment and disposal facility of Tamil Nadu Pollution Control Board.

  
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87

  
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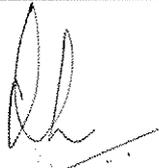
14.2	Incinerator / ash	40.15	Send to TSDF site
14.3	Used Oil	0.094	Used oil from D.G. Set will be stored temporarily in HDPE drums and will be sold to authorised vendors for the treatment of the same.
15	Manpower		
15.1	During Construction Phase		
a.	Permanent Employment	Nos	20
b.	Temporary/Contractual Employment	Nos.	30
15.2	During Operation Phase		
a.	Permanent Employment	Nos.	20
b.	Temporary/Contractual Employment	Nos.	20
16	Project Cost	INR Crores	4.45
16.1	EMP (Capital Cost)	INR Lakhs/ annum	64.50
16.2	EMP (Recurring Cost)	INR Lakhs/ annum	30.25
17	Details of CER	A budget of 50 Lakhs is allocated for CER Activities.	
		Sr. No.	Particular
			Total Amount (INR Lakhs) (Time Line - 2025- 2026)
		1	Improvement in Primary Health Care Centres, Anganwadi in nearby villages including Noothulapuram
			6.0
		2	Improvement in Sanitation facilities of the
			11.0

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			Government Higher Secondary school in nearby village	
		3	Environmental Awareness campaign in nearby villages (in 10 km)	5.0
		4	Improvement of Sanitation Facilities in Nearby Villages	5.0
		5	Planting Trees Species within 2 km of the plant (1,000 Nos.)	3.0
		6	Restoration & improvement of nearby Water bodies (strengthening the bunds)	5.0
		7	An electric crematorium for pet animals in Dindigul will be constructed	12.0
		8	Small water storage tanks will be positioned to provide drinking water for cattle, in consultation with DFO	3.0

  
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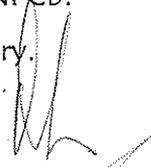
		Total (INR in Lakh)	50
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Based on the presentation made and documents furnished by the project proponent, SEAC decided to recommend the proposal for the grant of Environmental Clearance for this proposed CBMWTF subject to the following specific conditions, in addition to normal conditions stipulated by MoEF &CC:

1. The project proponent shall ensure that no water is drawn from the nearby river or ground for any purposes.
2. The PP shall only operate vehicles connected with GPS tracker for collection of biomedical waste from the member Health Care Facilities (HCFs) as committed and ensure real time monitoring system is in place to track the movement of the said vehicles at all times. The details of the same shall be available in the company's website such that it is accessible to public.
3. The proponent shall conduct periodical training programs to staffs of member Health Care Facilities (HCFs).
4. PP shall ensure that there is 100 % standby in incinerator capacity.
5. PP shall strive to install CNG fired incinerators or in case of difficulty in procuring this technology, shall install dual fuel incinerators capable of firing CNG.
6. The PP shall collect the bio medical waste from all the member HCFs at least once in a day without fail and both the CBMWTF and the member HCFs shall maintain a manual log book in this regard.
7. The PP shall treat wash water generated from vehicle washing and floor washing in the ETP provided and include the same in the EMP furnishing the budget provisions for the same.
8. The PP shall periodically sensitize the staff of all the member HCF on the Biomedical Waste Management Rules 2016 as amended.
9. The PP shall persistently explore implementing advanced biomedical waste treatment technology and modernize the process equipment accordingly.
10. The generated sewage shall be treated through STP and treated water shall achieve the standards of treated sewage prescribed by CPCB/TNPCB.
11. No waste water should be discharged outside the plant boundary.

  
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90

  
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12. No untreated effluent shall be recycled/reused for the process.
13. No effluent should be discharged and 'zero' discharge should be adopted.
14. All the material transfer points, discharge points and raw material storage area shall be completely covered. Dust extraction system shall be provided to storage, transfer points and material handling areas. Monitoring of fugitive emission in the work zone environment shall be carried out regularly as per the CPCB guidelines.
15. The proponent shall provide, operate and maintain the air pollution control measures so as to achieve the air emission standards prescribed by the CPCB/MoEF&CC and same shall be connected to the CARE AIR centre of TNPCB for online monitoring.
16. The project proponent should install 24x7 Air and Water monitoring devices to monitor air emission and effluent discharge, as provided by CPCB and submit report to Ministry and its Regional Office.
17. Ambient air quality monitoring (AAQM) stations shall be set up as per statutory requirement. The locations of ambient air quality monitoring stations shall be decided in consultation with the Tamil Nadu Pollution Control Board and it shall be ensured that maximum numbers of stations to be installed in the up-wind direction and same shall be connected to CARE AIR centre in TNPCB for online monitoring.
18. Measures should be taken to reduce PM levels in the ambient air. Stack of adequate height & diameter with continuous stack monitoring facilities for all the stacks should be provided and sufficient air pollution control devices viz. Electrostatic precipitator (ESP), bag house, bag filters etc. should be provided to keep the emission levels below 50mg/Nm<sup>3</sup> and installing energy efficient technologies in the Plant
19. On-line ambient air quality monitoring and continuous stack monitoring facilities for all the stacks should be provided and sufficient air pollution control devices.
20. Gaseous emission levels including secondary fugitive emissions from all the sources should be controlled within the latest permissible limits issued by the Ministry.

  
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21. Dust suppression system and bag filters should be installed to control the fugitive dust emissions at conveyor and transfer points, product handling, loading and unloading points.
22. Hazardous materials required during construction phase and in plant operations should be stored properly as per the regulations and reused/recycled as per the E(P)Act Rules.
23. Vehicles and construction machinery should be properly maintained to minimize the exhaust emission as well as noise generation to meet prescribed standards.
24. Proper housekeeping shall be ensured and all the raw materials and products shall be stored at designated places.
25. A separate Cell with adequate technically competent staff should be appointed to operate the Environmental Control measures who should report directly to the top Executive of the plant premises.
26. The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc., on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed CPCB/MoEF&CC.
27. The Proponent shall provide and maintain the green belt in at least 33% of the total plot area as per the CPCB Guidelines and the proponent shall develop more Green belt continuously.
28. The commitment made by the PP for plantation of the green belt should be expedited. Three rows of green belt, 12 - 15 meters wide, all along the periphery of the plant should be planted.
29. Risk and Disaster Management Plan along with the mitigation measures should be prepared and implemented.
30. All the commitments made to the public during public hearing/public consultation should be satisfactorily implemented and adequate budget provision should be made accordingly.
31. All the permanent workers should be covered under ESI Scheme. The company should have the provision for treatment of its workers at the local Nursing Homes & Hospitals in case of emergency. Annual Medical Check-up on some

  
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92

  
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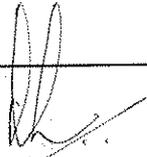
medical parameters like Blood test, Chest X-Ray, Eye test, Audiometry, Spirometry etc. should be conducted amongst the employees of the Company.

32. As agreed by the project proponent, the CER cost is Rs.50 lakhs and the amount shall be spent for the activities as committed within a period of 1 year from the date of issue of EC.

Sr. No.	Particular	Total Amount (INR Lakhs) (Time Line - 2025- 2026)
1	Improvement in Primary Health Care Centres, Anganwadi in nearby villages including Noothulapuram	6.0
2	Improvement in Sanitation facilities of the Government Higher Secondary school in nearby village	11.0
3	Environmental Awareness campaign in nearby villages (in 10 km)	5.0
4	Improvement of Sanitation Facilities in Nearby Villages	5.0
5	Planting Trees Species within 2 km of the plant (1,000 Nos.)	3.0
6	Restoration & improvement of nearby Water bodies (strengthening the bunds)	5.0
7	An electric crematorium for pet animals in Dindigul will be constructed	12.0
8	Small water storage tanks will be positioned to provide drinking water for cattle, in consultation with DFO	3.0

  
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93

  
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Total (INR in Lakh)	50
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Agenda No: 538 – 29

(File No: 11771/2024)

Proposed Construction of Hospital Building at Sf.Nos : 409/1A2B Part, 409/1B2 Part & 409/2 Part in Moranapalli Village, Hosur Taluk, Krishnagiri District, Tamil Nadu by M/s.Everstrat Moet Private Limited, Evernest Mansion Private Limited, Everstrat Peak Private Limited and Everstrat Towers - For Environmental Clearance.

(SIA/TN/INFRA2/515787/2024, Dt. 23/12/2024)

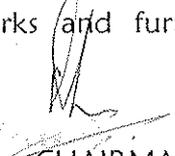
The proposal was placed for appraisal in this 538<sup>th</sup> meeting of SEAC held on 01.03.2025. The details of the project furnished by the proponent are given in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Project Proponent, M/s. Everstrat Moet Private Limited, Evernest Mansion Private Limited, Everstrat Peak Private Limited and Everstrat Towers, has applied for Environmental Clearance for the proposed construction of hospital building at Sf.Nos: 409/1A2B Part, 409/1B2 Part & 409/2 Part in Moranapalli Village, Hosur Taluk, Krishnagiri District, Tamil Nadu.
2. The project/activity is covered under Category "B2" of Item 8(a) "Building and Construction Projects" of the Schedule to the EIA Notification, 2006, as amended.
3. Earlier, the proposal was placed in the 531<sup>st</sup> SEAC meeting held on 07.02.2025. Based on the presentation and the documents furnished by the project proponent, the SEAC decided to call for the following details from the project proponent:
  - Based on the KML, SEAC noticed that the proposed site was found to be occupied with buildings & few structures. The PP has informed that the approval has been obtained for carrying out demolition of the old buildings in the site and the buildings will be demolished in the future. However, the Committee decided to direct the project proponent to complete the demolition works and furnish the

  
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94

  
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photographs of the vacant site.

- The details of the existing trees in the proposed site and tree transplantation details along with the enumeration of compensatory tree programme.

On receipt of PP's reply dated 24.02.2025, the proposal was now placed again in 538<sup>th</sup> SEAC meeting held on 01.03.2025. SEAC noted the reply furnished by the PP, which is as follows:

S.no	Query	Response															
1.	Based on the KML, SEAC noticed that the proposed site was found to be occupied with buildings & few structures. The PP has informed that the approval has been obtained for carrying out demolition of the old buildings in the site and the buildings will be demolished in the future. However, the Committee decided to direct the project proponent to complete the demolition works and furnish the photographs of the vacant site.	The demolition Waste of Debris (Concrete & Brick wall) of 9,900 Cum has been disposed in the low-lying areas of the Project site and the Metal scraps of 20 MT has been sold to Vendors															
2.	The details of the existing trees in the proposed site and tree transplantation details along with the enumeration of compensatory tree programme.	<table border="1"> <thead> <tr> <th>S.No</th> <th>Name of Existing Tree</th> <th>Quantity (Nos.)</th> <th>No. of Trees cut</th> <th>No. of Trees replanted</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Ashoka</td> <td>4</td> <td></td> <td>4</td> </tr> <tr> <td>2.</td> <td>Coconut</td> <td>4</td> <td>4</td> <td></td> </tr> </tbody> </table>	S.No	Name of Existing Tree	Quantity (Nos.)	No. of Trees cut	No. of Trees replanted	1.	Ashoka	4		4	2.	Coconut	4	4	
S.No	Name of Existing Tree	Quantity (Nos.)	No. of Trees cut	No. of Trees replanted													
1.	Ashoka	4		4													
2.	Coconut	4	4														

  
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3.	Mango	2		2
4.	Eucalyptus	5	5	
5.	Peepal	2		2
Total		17	9	8

Name of Proposed Trees

S.No	Scientific name	Common Name
1.	Mimusops elengi	Magilam
2.	Thespesia populnea	Poovarsu
3.	Pongamia pinnata	Pungam tree
4.	Syzygium cumini	Nagai
5.	Casia fistula	Kondrai
6.	Azadirachta indica	Neem
7.	Ficus retusta	Athi
8.	Melia dubia	Malai Vembu
9.	Limonia acidissima	Vilam palam
10.	Swietenia mahagoni	Mahakani

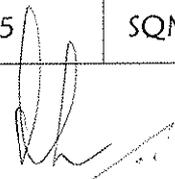
Proposed Greenbelt area – 2,362.12 Sq.m (15.08%)  
 No of trees to be planted – 200 Nos.  
 Compensatory Trees – 90 Nos.  
 Total No of trees to be planted – 290 Nos.

4. The other salient features of the project as submitted by the project proponent are as follows:

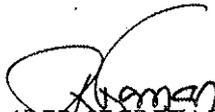
PROJECT SUMMARY			
Sl. No.	Description	Total Quantity	Unit
GENERAL			
1.	Plot Area	15,665	SQMT
2.	Proposed Built Up Area	33,467.45	SQMT

  
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96

  
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3.	Max Height - (Height of tallest block)	39.42	M
4.	No of Building Blocks	2	
5.	Max No of Floors	Basement 2 + Basement 1 + Ground + 8 <sup>th</sup> Floor + Terrace Floor	No.
6.	Total Cost of Project	162.2	CR
7.	EMP	Capital Cost – 2.59	CR
		Recurring Cost – 0.41 / Annum	
8.	CER	2.0	CR
9.	Project Activity:	Proposed project is construction of 400 bedded Hospital Building of Basement 2 + Basement 1 + Ground + 8 <sup>th</sup> + Terrace Floor and Bio-medical waste room and amenities with total builtup area of 33,467.45 Sq.m.	
<b>AREAS</b>			
10.	Permissible Ground Coverage Area (60%)	9,399	SQMT
11.	Proposed Ground Coverage Area (19.95%)	3,125.75	SQMT
12.	Permissible FSI Area (3.25)	50,911.25	SQMT
13.	Proposed FSI Area (1.83)	28,669.18	SQMT
14.	Other Non FSI Areas - including basement area etc.	4,798.27	SQMT

  
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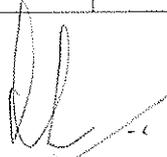
97

  
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15.	Proposed Total Built Up Area	33,467.45	SQMT
<b>WATER</b>			
<b>Construction Phase</b>			
16.	Water Requirement	30	KLD
17.	Source	Private Tankers	
18.	Mode of Disposal	Septic Tank followed by Soak Pit	
<b>Operation Phase</b>			
19.	<b>Total Water Requirement</b> i. Fresh water requirement ii. Treated recycled water requirement	215 274	KLD
20.	<b>Fresh water requirement</b> i. Domestic ii. Lab & OT iii. Flushing	191 24 0	KLD
21.	<b>Treated Water Requirement</b> i. Flushing use ii. HVAC iii. Greenbelt development	84 175 15	KLD
22.	Source for Fresh Water Requirement	Local Body	
23.	Wastewater Generation	264	KLD
24.	Trade Effluent Generation	24	KLD
25.	<b>Treated Water Available for Reuse</b> i. Treated Water Recycled ii. Surplus treated water	274 0	KLD
<b>TREATMENT &amp; DISPOSAL SYSTEM</b>			
26.	Proposed Capacity of STP	300	KLD

  
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98

  
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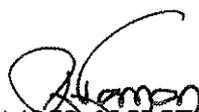
27.	Proposed Capacity of ETP	25	KLD
<b>RAINWATER HARVESTING</b>			
28.	Rainwater Harvesting - Recharge Pits	6	No.
29.	Rainwater Harvesting Sump Capacity	165	M <sup>3</sup>
<b>PARKING &amp; TRAFFIC MANAGEMENT</b>			
30.	Total Parking Required as / Building Bye Laws	Four-wheeler: 191 Two-wheeler: 191	ECS
31.	Proposed Total Parking	Four-wheeler: 196 Two-wheeler: 196	ECS
32.	Parking in Basements	Four-wheeler: 175 Two-wheeler: 175	ECS
<b>GREEN AREA</b>			
33.	Proposed Green Area (Minimum 15.0% of plot area)	2,362.12 (15.08%)	SQMT
	Total area	15,665	SQMT
	Existing trees on plot	17	No.
	Number of trees to be planted	290	No.
	Number of trees to be transplanted/cut	Transplanted - 8 Cut - 9	No.
<b>WASTE MANAGEMENT</b>			
<b>Waste Generation</b>			
34.	Total Waste Generation	2.047	TPD
35.	Solid Waste		
	i. Biodegradable waste (Organic) ii. Non - Biodegradable	0.819 1.228	TPD
36.	Bio Medical Waste	0.212	TPD
37.	Quantity of Sludge Generated from STP	41	Kg/Day

  
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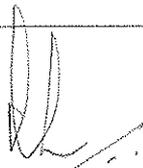
99

  
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38.	Quantity of E-Waste Generation	0.1	TPA
39.	Quantity of Hazardous waste Generation		
	Used or spent oil from DG sets	0.2	TPA
	ETP Sludge	0.125	TPA
<b>Mode of Treatment &amp; Disposal</b>			
40.	Bio Medical Waste	Disposed to CBMWTF through TNPCB authorized Vendor	
41.	Organic waste	Organic Waste Converter	
42.	Sludge Generated from STP	Manure for greenbelt development	
43.	E-Waste	TNPCB Authorized Recyclers	
44.	Hazardous waste	TNPCB Authorized re-processors	
	Used or spent oil from DG sets ETP Sludge	Disposed to common Landfill - TSDF	
<b>POWER / GREEN POWER</b>			
45.	Total Power Requirement	1,744	KVA
46.	DG set backup	2500 KVA	KVA
47.	No DG Sets	1250 KVA x 2 Nos	No.
48.	Solar Panels – Roof Coverage	50	%
49.	Hot Water Requirement	0	KL
	Of which met by Solar Panels	0	%
<b>POPULATION DETAILS OF THE HOSPITAL</b>			

  
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100

  
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50.	In Patients	400	Nos.
51.	Out Patients	1650	Nos.
52.	Hospital Staffs	625	Nos.
53.	Hostel, if any	0	Nos.
54.	Cafeteria, if any	0	Seats
55.	Any other (Kitchen)	1200	Nos.
56.	<b>Total Population</b>	<b>3,875</b>	<b>Nos.</b>
<b>CER Activity</b>			
Rs. 200 Lakhs (1.23% of the Project Cost)			
57.	S. No	Activities	Total Cost (in Lakhs)
	1.	Providing Dialysis unit for Government Hospital (District Headquarters) in Krishnagiri District	100
	2.	Providing Dialysis unit for Government Hospital (District Headquarters) in Dharmapuri District	100
	<b>TOTAL</b>		<b>200</b>

#### RECOMMENDATION OF THE COMMITTEE

The Committee examined the proposal and decided to recommend grant of environmental clearance subject to the standard conditions as per the Annexure II of this minutes & normal conditions stipulated by MOEF&CC, in addition to the following specific conditions:

1. The construction shall comply with Green Building norms and shall get minimum IGBC Gold rating.
2. The PP shall dispose the generated Bio-Medical Waste to the authorized CBMWTF & comply with the Bio-Medical Waste Management Rules, 2016.

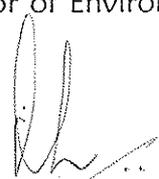
  
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3. 50% of the roof area should be covered with Solar panels. Provision of hot water shall be met through solar water heaters.
4. The PP shall adopt Permeable pavement design to harvest rainwater.
5. The project proponent shall provide entry and exit points for the OSR area, play area as per the norms for the public usage and as committed. The PP shall construct a pond of appropriate size in the earmarked OSR land in consultation with the local body. The pond should be modelled like a temple tank with parapet walls, steps, etc. The pond is meant to play three hydraulic roles, namely (1) as a storage, which acted as insurance against low rainfall periods and also recharges groundwater in the surrounding area, (2) as a flood control measure, preventing soil erosion and wastage of runoff waters during the period of heavy rainfall, and (3) as a device which was crucial to the overall eco-system.
6. STP & ETP shall be installed on 10-year BOOT basis, so that the construction and maintenance are combined in one single responsibility.
7. Project proponent is advised to explore the possibility and getting the cement in a closed container rather through the plastic bag to prevent dust emissions at the time of loading/unloading.
8. Project proponent should ensure that there will be no use of "Single use of Plastic" (SUP).
9. The proponent should provide the sufficient electric vehicle charging points as per the requirements at ground level and allocate the safe and suitable place in the premises for the same.
10. The project proponent should develop green belt in the township as per the plan submitted and also follow the guidelines of CPCB/Development authority for green belt as per the norms.
11. Project proponent should spend the CSR amount as per the proposal and submit the compliance report regularly to the concerned authority/Directorate of Environment.
12. Proponent should submit the certified compliance report of previous/present EC along with action taken report to IRO, MoEF & CC /Director of Environment and other concerning authority regularly.

  
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102

  
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13. Proponent shall provide the dual pipeline network in the project for utilization of treated water of STP for different purposes and also provide the monitoring mechanism for the same. STP treated water not to be discharged outside the premises without the permission of the concerned authority.
14. The project proponent shall provide a measuring device for monitoring the various sources of water supply namely fresh water, treated waste water and harvested rain water.
15. As agreed by the project proponent, the CER cost is Rs.200 lakhs and the amount shall be spent for the following activities as committed within a period of 1 year from the date of issue of EC.

S. No	Activities	Total Cost (in Lakhs)
1.	Providing Dialysis unit for Government Hospital (District Headquarters) in Krishnagiri District	100
2.	Providing Dialysis unit for Government Hospital (District Headquarters) in Dharmapuri District	100
<b>TOTAL</b>		<b>200</b>

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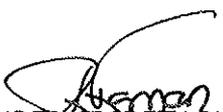
103

  
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## ANNEXURE-I

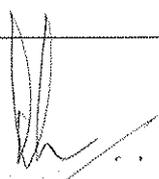
**SPECIAL MITIGATION MEASURES FOR THE QUARRIES LOCATED WITHIN 1 KM FROM THE RESERVE FORESTS**

1. Since the R.F is located very close to the proposed quarry site, the PP shall develop Green Belt (Thick Tree plantation in two to three rows) along the boundary of the mine lease area before obtaining the CTO from the TNPCB.
2. The proponent shall construct and maintain proper fencing all around the boundary of the proposed working quarry adjacent to the direction of the location of the Reserved Forest before the commencement of the operation and shall furnish the photographs showing the same before obtaining the CTO from TNPCB.
3. The PP shall take steps so that the overburden, waste rock, rejects and fines generated during the mining operations shall be stored in separate dumps positioned in opposite direction to the location of the reserved forest.
4. The PP shall ensure that such waste/reject dumps shall be properly secured to prevent escape of material there from in harmful quantities which may cause degradation of environment and to prevent causation of floods.
5. The PP shall select the site for dumps on impervious ground to ensure minimum leaching effects due to precipitations.
6. The PP shall take necessary steps that wherever possible, the waste rock, overburden etc. shall be back-filled into the mine excavations with a view to restoring the land to its original use as far as possible.
7. Wherever back-filling of waste rock in the area excavated during mining operations is not feasible, the PP shall take adequate steps in discussion with the concerned DFO to suitably terrace the waste dumps ensuring the stability through vegetation to consolidate the green belt development in the areas adjacent to the reserved forest location.
8. The PP shall carry out the scientific investigations in order to keep the ground and noise vibrations caused by blasting operations and movement of HEMM such as Excavators, Trucks within safe limit.



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SEAC -TN

104



CHAIRMAN  
SEAC- TN

9. The PP shall not perform secondary breakage involving the drilling & blasting in the quarrying operations and it can be replaced with non-conventional methods such as noise-controlled rock breakers, usage of non-explosive expansive materials/chemicals, Hydraulic Splitting based on the suitable scientific studies carried out by any reputed scientific and academic institutions.
10. The PP shall take adequate steps to control the air pollution due to fines, dust, smoke or gaseous emissions during the quarrying operations within 'Permissible Limits' specified under the environmental laws.
11. The Quarrying and Mining activities shall be restricted in the Eco-sensitive Zone of 60 m from the boundary of the Reserved area and hence the PP shall not even indulge in constructing the haul roads in these areas.
12. No development on existing steep hill slopes or slopes with a high degree of erosion shall be permitted. Hence, the PP shall not carry out the quarrying on steep hill slopes with a gradient of 20° or more or areas with a high degree of erosion on forestland.
13. The PP shall give an affidavit at the time of lease execution that there will be no felling of trees (or) any encroachment will not be made on these Reserved Forest lands and also within the Eco- sensitive Zone of 60 m without the prior permission of the State Government in case of reserve forest land as per the procedures laid down by the State Government.
14. The PP shall not use plastic carry bags within the quarry area.
15. The PP shall ensure that all the haul roads within the quarry lease shall be provided with adequate number of road side drains and these drains shall be kept free from blockage for runoff disposals. This run off from the road side drainage shall relate to the natural drainage system in the area.
16. The PP shall adhere to the provisions of the MoEF had issued Notification No. S.O. 1545 dated 25th June 2009 regulating certain activities in the eco-sensitive zone to conserve and protect the reserved forest area from ecological and environmental point of view.

  
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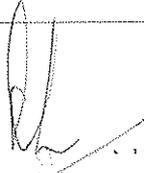
**GRAVEL / RED EARTH & PEBBLES QUARRY – GENERAL CONDITIONS**

1. The proponent shall mandatorily appoint the statutory competent persons and commence the quarry operations within the purview of Mines Act 1952.
2. The proponent shall erect fencing all around the boundary of the proposed area with gates for entry/exit before the commencement of the operation and shall furnish the photographs/map showing the same before obtaining the CTO from TNPCB.
3. Perennial maintenance of haulage road/village / Panchayat Road shall be done by the project proponent as required in connection with the concerned Govt. Authority.
4. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation. No change in basic mining proposal shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form of Short-Term Permit (STP), Query license or any other name.
5. Perennial sprinkling arrangement shall be in place on the haulage road for fugitive dust suppression. Fugitive emission measurements should be carried out during the mining operation at regular intervals.
6. The Proponent shall ensure that the noise level is monitored during mining operation at the project site for all the machineries deployed and adequate noise level reduction measures undertaken accordingly.
7. Proper barriers to reduce noise level and dust pollution should be established by providing greenbelt along the boundary of the quarrying site and suitable working methodology to be adopted by considering the wind direction.
8. The purpose of green belt around the project is to capture the fugitive emissions, carbon sequestration and to attenuate the noise generated, in addition to improving the aesthetics.



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SEAC -TN

106

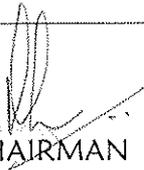


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SEAC- TN

9. Taller/one year old saplings raised in appropriate size of bags (preferably eco-friendly bags) should be planted in proper spacing as per the advice of local forest authorities/botanist/horticulturist with regard to site specific choices. The proponent shall earmark the greenbelt area with GPS coordinates all along the boundary of the project site with at least 3 meters wide and in between blocks in an organized manner.
10. **Noise and Vibration Related:** (i) Appropriate measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs/muffs, (iii) Noise levels should be monitored regularly (on weekly basis) near the major sources of noise generation within the core zone.
11. The operation of the quarry should not affect the agricultural activities & water bodies near the project site and a 50 m safety distance from water body should be maintained without carrying any activity. The proponent shall take appropriate measures for "Silt Management" and prepare a SOP for periodical de-siltation indicating the possible silt content and size in case of any agricultural land exists around the quarry.
12. The proponent shall provide sedimentation tank / settling tank with adequate capacity for runoff management.
13. The proponent shall ensure that the transportation of the quarried granite stones shall not cause any hindrance to the Village people/Existing Village Road and shall take adequate safety precautionary measures while the vehicles are passing through the schools / hospital. The Project Proponent shall ensure that the road may not be damaged due to transportation of the quarried granite stones; and transport of granite stones will be as per IRC Guidelines with respect to complying with traffic congestion and density.
14. To ensure safety measures along the boundary of the quarry site, security guards are to be posted during the entire period of the mining operation.
15. The Project Proponent shall comply with the provisions of the Mines Rules 1955 for ensuring safety, health and welfare of the people working in the mines and the surrounding habitants.

  
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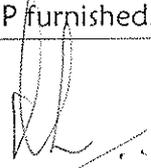
107

  
CHAIRMAN  
SEAC- TN

16. The project proponent shall ensure that the provisions of the MMDR Act, 1957, the MCDR 2017 and Tamilnadu Minor Mineral Concession Rules 1959 are complied by carrying out the quarrying operations in a skillful, scientific and systematic manner keeping in view proper safety of the labour, structure and the public and public works located in that vicinity of the quarrying area and in a manner to preserve the environment and ecology of the area.
17. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be informed to the District AD/DD (Geology and Mining) District Environmental Engineer (TNPCB) by the proponent without fail.
18. The Project Proponent shall abide by the annual production scheduled specified in the approved mining plan and if any deviation is observed, it will render the Project Proponent liable for legal action in accordance with Environment and Mining Laws.
19. Prior clearance from Forestry & Wild Life including clearance from committee of the National Board for Wildlife as applicable shall be obtained before starting the quarrying operation, if the project site attracts the NBWL clearance, as per the existing law from time to time.
20. All the conditions imposed by the Assistant/Deputy Director, Geology & Mining, concerned District in the mining plan approval letter and the Precise area communication letter issued by concerned District Collector should be strictly followed.
21. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the project proponent.
22. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
23. As per the MoEF& CC Office Memorandum F.No. 22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent shall adhere EMP furnished.

  
MEMBER SECRETARY  
SEAC -TN

108

  
CHAIRMAN  
SEAC- TN

ORDINARY STONE QUARRY	
Category	Conditions
1. General	1.1. Prior approval shall be secured from the SEIAA for any modification / change in the Project mentioned in the Environmental Clearance (EC).
	1.2. The Environmental Clearance (EC) shall be renewed in accordance with EIA Notification, 2006 vide S.O.2944 (E) dated: 14.09.2016, as amended from time to time.
	1.3. The EC does not exempt the Proponent and/or his appointed contractors and operator from securing other government approvals or preclude other agencies/departments from enforcing their rules and regulations.
	1.4. CTO from TNPCB shall be obtained and complied with.
	1.5. A copy of the EC shall be kept at the Project site at all times. The Project Owner and/or its appointed contractors and operator shall allow access, and provide assistance to the authorised SEIAA officers and engineers in carrying out inspections, incident investigations, taking of pictures, and in obtaining relevant information such as onsite sources of emissions and effluent discharges at any time.
	1.6. Any environment-related incidents and complaints shall be reported to SEIAA within twenty-four (24) hours. The incident report shall describe the likely cause, the time of occurrence, and the conditions under which an incident occurred, the extent of impact, and the remedial actions undertaken.
	1.7. A Half-Yearly Compliance Report (HYCR), including environmental protection measures implementation and monitoring, and a brief description with photo documentation shall be submitted to SEIAA and IRO, MoEF&CC.

  
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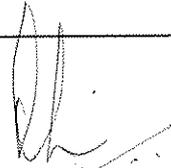
109

  
CHAIRMAN  
SEAC- TN

	1.8.	The EC Holder shall send 'Notice of Opening', to the Director of Mine Safety, Chennai Region, as required under the section 16 of the Mines Act 1952 before commencement of mining operations.
	1.9.	While transporting the mined material, the ECH shall ensure that there is no over loading of trucks/trippers/tractors. Every load transported should be weighed in an approved weighing station and the details should be maintained by the ECH.
2. Land	2.1	Topsoil shall be segregated, stockpiled, and protected from wind and water erosion, or contaminants. The segregated top soil shall not be disturbed by surface operations, such as roads and areas upon which support facilities are to be sited.
	2.2	As per the directions contained in the OM F.No.22-34/2018-IA.III dated 16th January 2020 issued by MoEF & CC, the ECH shall, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. The compliance of this direction shall be included in the Half Yearly Compliance Report.
	2.3	The ECH must not carry out any activity: <ul style="list-style-type: none"> <li>• Within 60 m from the Reserve Forest.</li> <li>• Within the notified environmentally sensitive area of notified protected areas.</li> <li>• Within 1 km of protected areas where the environmentally sensitive area has not been notified.</li> </ul>
	2.4	The ECH must design, install and maintain adequate erosion and sediment control structures wherever necessary to prevent or minimise erosion of disturbed areas and the sedimentation and/or blockage of any watercourse, waterway, or water body.

  
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SEAC -TN

110

  
CHAIRMAN  
SEAC- TN

	2.5	The ECH shall undertake in a phased manner restoration, reclamation and rehabilitation of lands affected by the quarrying operations and shall complete this work before the conclusion of such operations as per the Environmental Management Plan & the approved Mine Closure Plan.
	2.6	The ECH must not carry out any activity within 300m of an identified historical and archaeological site.
3. Water	3.1	Monitoring of drainage water should be carried out at different seasons by an NABL accredited lab and any discharged water into the natural stream should meet CPCB standards.
	3.2	Ground water quality monitoring should be conducted once in every six months and the report should be submitted to TNPCB. As a part of Ground Water Management, the ECH shall carry out the scientific studies to assess the existing hydrogeological conditions (water table in the core & buffer zones) and impacts of the quarrying operation on the ground water level present in the core zone, during the 2 <sup>nd</sup> year of the mining operation, by involving any one of the reputed Research and Academic Institutions. A copy the report shall be submitted to the SEIAA, MoEF&CC, TNPCB, WRD and DMS, Chennai.
	3.3	The ECH shall construct a garland drain of appropriate size, gradient and length around the proposed quarry incorporating garland canal, silt traps, siltation pond and outflow channel connecting to a natural drain prior to the commencement of mining. Garland drain, silt-traps, siltation ponds and outflow channel should be de-silted periodically and geo-tagged photographs of the process should be included in the HYCR.
	3.4	The operation of the quarry should not affect the agricultural activities & water bodies near the project site and a 50 m safety

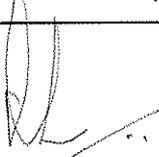
  
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		distance from water body should be maintained without carrying any activity.
	4.1	The ECH must not cause any release of dust that is not in conformity with the National Ambient Air Quality Standards.
		The following measures along with any other measures shall be implemented by the ECH to control dust pollution. <ul style="list-style-type: none"> <li>• Installing pollution control equipment (e.g. fitting bag filters or a cyclone to dust generating equipment).</li> <li>• Altering work practices to avoid or minimise the generation of dust.</li> <li>• Scheduling activities during times when they will have least impact.</li> <li>• Spraying water on roads and tracks.</li> <li>• Re-vegetating disturbed areas as soon as possible.</li> </ul>
4. Air	4.2	
	4.3	The ECH shall ensure that the loaded trucks are covered to avoid the spillage & dust pollution while transportation.
	4.4	The ECH shall use the jack hammer drill machine fitted with the dust extractor for the drilling operations such that the fugitive dust is controlled effectively at the source.
5. Noise & Vibration	5.1	Appropriate measures should be taken for control of noise levels below 85 dBA in the work environment. (i) Workers engaged in operations of HEMM, etc. should be provided with Ear plugs/muffs, (ii) Noise levels should be monitored regularly (on weekly basis) near the major sources of noise generation within the core zone.
	5.2	The ECH must ensure that the ground vibration (peak particle velocity) shall not exceed the threshold limits prescribed by DGMS vide the DGMS Circular No. 7, of 1997.
	5.3	The ECH shall monitor the whole-body vibration level of all the machineries deployed and shall undertake adequate

  
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SEAC -TN

112

  
CHAIRMAN  
SEAC- TN

	measures to reduce whole-body vibration (WBV) exposure to eliminate the adverse occupational health hazards/impacts caused to the operators. The report on the periodic monitoring shall be included in the HYCR.
5.4	The ECH shall carry out blasting in such a manner that the blast-induced ground vibration level (Peak Particle Velocity) measured in the houses/structures located at a distance of 300 m shall not exceed 2.0 mm/s and no fly rock shall travel beyond 20 m from the site of blasting.
5.5	Proper barriers to reduce noise level and dust pollution should be established by providing greenbelt along the boundary of the quarrying site.
5.6	The ECH shall ensure that the blasting operations shall be carried out with a prior notice to the habitations situated around the proposed quarry. The ECH also should post sentries/guards adequately to ensure safety to the public.
5.7	The purpose of green belt around the project is to capture the fugitive emissions, carbon sequestration and to attenuate the noise generated, in addition to improving the aesthetics. A wide range of indigenous plant species should be planted as given in the <b>appendix</b> . The plant species of native origin with dense/moderate canopy should be chosen. Species of small/medium/tall trees, alternating with shrubs, should be planted in a mixed manner.
5.8	Taller/one-year-old saplings raised in appropriate size of bags (preferably eco-friendly bags) should be planted in proper spacing as per the advice of local forest authorities/botanists/horticulturists with regard to site specific choices.

  
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SEAC -TN

113

  
CHAIRMAN  
SEAC- TN

	5.9	The ECH shall maintain a register of all the trees planted and the survival rate.
	5.10	Adequate water sprinkling arrangements shall be in place on the haulage road for fugitive dust suppression. Fugitive emission measurements should be carried out during the mining operation at regular intervals and submit the consolidated report to TNPCB once in six months.
	5.11	If a credible, supported complaint is made that noise or vibration is adversely impacting human noise receptors, then the ECH shall consult with affected stakeholders to develop mitigation strategies to resolve the complaint.
6. Social & OHS	6.1	The ECH shall comply with the provisions of the Mines Act, 1952, MMR 1961 and Mines Rules 1955 for ensuring safety, health and welfare of the people working in the mines and the surrounding habitants.
		The PP shall mark the DGPS reference pillars painted with blue & white colour indicating the safety barrier of 7.5 m to be left under the Rule 13 (1) of MCDR, 1988 within the lease boundary and protective bunds, before obtaining the CTO from the TNPCB.
	6.2	The proponent shall install the 'S3 (or) G2' type of fencing with reflectors all around the boundary of the proposed working quarry with gates for entry/exit before the commencement of the operation as recommended in the DGMS Circular, 11/1959 and shall furnish the photographs showing the same before obtaining the CTO from TNPCB.
	6.3	The ECH shall ensure that the persons employed in the quarry whether permanent, temporary or contractual are provided with adequate PPEs before engaged in mining operations.

  
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 SEAC- TN

	6.4	The ECH shall use only the road indicated in the mining plan for transportation purposes. ECH shall monitor the condition of the road at all times and if the roads are damaged, ECH shall approach the District Collector for the maintenance of haulage road/village / Panchayat Road under DMF.
	6.5	During the operation of mine, the ECH shall take adequate safety precautionary measures while the vehicles pass through schools / hospitals.
	6.6	The ECH shall ensure that the blasting operations are carried out by the blaster/Mine Mate/Mine Foreman duly employed by him/her in accordance with the provisions of MMR 1961.
	6.7	The ECH shall register promptly through online in the <b>Shram Suvidha Portal</b> which is the official portal of Ministry of Labour & Employment, Govt of India to obtain <b>Labour Identification Number (LIN)</b> before obtaining the CTO from the TNPCB.
	6.8	The ECH shall annually carry out an Occupational Health Survey (OHS) in accordance with the guidelines & period of examination laid in the DGMS (Tech.) (S&T) Circular No. 01 of 2011, on OHS of the persons working in mines prone to generate the airborne dust, under Section 9A of Mines Act, 1952 and a copy of the annual compliance certificate shall be submitted to the SEIAA, IRO, MoEF&CC, TNPCB, AD/Mines-DGM and DMS, Chennai.
	6.9	The ECH shall install a 'Bio-toilet' and Rest shelter facility for the persons employed in the mine before obtaining the CTO from the TNPCB.
7. Financial	7.1	The ECH shall ensure that the funds earmarked for environmental protection measures are kept in a separate bank account and such funds should not be diverted for other

  
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SEAC -TN

115

  
CHAIRMAN  
SEAC- TN

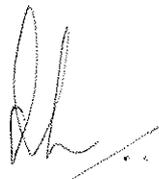
		purposes. Year-wise expenditure should be included in the HYCR.
	7.2	As per the MoEF&CC Office Memorandum F.No. 22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent shall adhere to the EMP as committed.
	8.1	The ECH shall ensure that the provisions of the MMDR Act, 1957 & Tamil Nadu Minor Mineral Concession Rules 1959 are compiled by carrying out the quarrying operations in a skillful, scientific and systematic manner keeping in view proper safety of the labour, structure, the public and public works located in that vicinity of the quarrying area and in a manner to preserve the environment and ecology of the area.
8. Others	8.2	The ECH shall abide by the production schedule specified in the approved mining plan and if any deviation is observed, it will render the ECH liable for legal action in accordance with Environment and Mining Laws.
	8.3	The PP to erect Display board as Appendix-II

## Abbreviations:

ECH	=	Environment Clearance Holder
HYCR	=	Half Yearly Compliance Report.
CTO	=	Consent to Operate
DMF	=	District Mining Fund
IRO	=	Integrated Regional Office of MoEF&CC
CPCB	=	Central Pollution Control Board
WRD	=	Water Resources Department
DMS	=	Director of Mine Safety
OHS	=	Occupational Health and Safety
NABL	=	National Accreditation board for Testing and Calibration Laboratories

  
MEMBER SECRETARY  
SEAC -TN

116

  
CHAIRMAN  
SEAC- TN

SPECIAL MITIGATION MEASURES FOR THE QUARRIES LOCATED IN CLOSE PROXIMITY TO THE WINDMILLS		
Sl. No	Existing (or) Virgin Quarry	
	Wind Mills located at a distance of 150 m to 300 m	Wind Mills located beyond 300 m Up to 500 m
1.	Appointment of I/II Class Mines Manager Certificate of Competency under MMR 1961.	Appointment of I/II Class Mines Manager Certificate of Competency under MMR 1961.
2.	Special precautions are to be taken during blasting within danger zone such as posting guards, etc.	Blast design parameters should be mentioned in mining plan/scheme. and may be reviewed by a competent mining engineer.
3.	Blast design parameters should be mentioned in mining plan/scheme.	MCPD and total charge should be fixed such that it should not exceed 1.3 kg and 26.50 kg respectively.
4.	The recommendations of scientific organisation need to be incorporated in the mining plan/scheme before its approval.	Fresh scientific study may be conducted if mine management wants to increase the MCPD and total explosive charge above the quantity of 1.30 kg and 26.50 kg respectively. Continuous monitoring using seismograph should also be done in such cases by the mine management.
5.	Engagement of blasting in-charge having Diploma/Degree in mining engineering for day-to-day blasting.	Engagement of blasting in-charge having Diploma/Degree in mining engineering for day-to-day blasting.
6.	Training of the blasting crew on controlled blasting practices before engaged in operation.	Training of the blasting crew on controlled blasting practices before engaged in operation.

  
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 SEAC -TN

117

  
 CHAIRMAN  
 SEAC- TN

7.	Submission of monthly report on blast design pattern and detailed explosive consumption as well as volume of rock excavation to a statutory body viz. DGMS, DMG, PESO or SPCB.	Submission of monthly report on blast design pattern and detailed explosive consumption as well as volume of rock excavation to a statutory body viz. DGMS, DMG, SPCB. Report of recorded ground vibration need to be added in monthly report.
8.	Report of recorded ground vibration need to be added in monthly report which shall be sent to all the statutory body viz. DGMS, DMG, SPCB.	Report of recorded ground vibration need to be added in monthly report which shall be sent to all the statutory body viz. DGMS, DMG, SPCB.
9.	Small diameter emulsion cartridge of 25 mm diameter (125 gm weight per cartridge) shall be used. However, ANFO explosives may also be used as main explosive charge.	Small diameter emulsion cartridge of 25 mm diameter (125 gm weight per cartridge) shall be used. However, ANFO explosives may also be used as main explosive charge.
10.	Electronic (or) Non-electric detonators (Nonel) shall be used in all the blasts for in-hole explosive initiation and surface hole-to-hole firing.	Non-electric detonators (Nonel) shall be used in all the blasts for in-hole explosive initiation and surface hole-to-hole firing.
11.	Max. number of holes in a round: 30.	Max. number of holes in a round: 40 to 60.

  
 MEMBER SECRETARY  
 SEAC -TN

118

  
 CHAIRMAN  
 SEAC- TN

**TERMS OF REFERENCE (ToR) FOR GRANITE / ROUGH STONE QUARRY**

1. In the case of existing/operating mines, a letter obtained from the concerned AD (Mines) shall be submitted and it shall include the following:
  - (i) Original pit dimension
  - (ii) Quantity achieved Vs EC Approved Quantity
  - (iii) Balance Quantity as per Mineable Reserve calculated.
  - (iv) Mined out Depth as on date Vs EC Permitted depth
  - (v) Details of illegal/illicit mining
  - (vi) Violation in the quarry during the past working.
  - (vii) Quantity of material mined out outside the mine lease area
  - (viii) Condition of Safety zone/benches
  - (ix) Revised/Modified Mining Plan showing the benches of not exceeding 6 m height and ultimate depth of not exceeding 50m.
2. Details of habitations around the proposed mining area and latest VAO certificate regarding the location of habitations within 300m radius from the periphery of the site.
3. The proponent is requested to carry out a survey and enumerate on the structures located within the radius of (i) 50 m, (ii) 100 m, (iii) 200 m and (iv) 300 m (v) 500m shall be enumerated with details such as dwelling houses with number of occupants, whether it belongs to the owner (or) not, places of worship, industries, factories, sheds, etc with indicating the owner of the building, nature of construction, age of the building, number of residents, their profession and income, etc.
4. The PP shall submit a detailed hydrological report indicating the impact of proposed quarrying operations on the waterbodies like lake, water tanks, etc are located within 1 km of the proposed quarry.
5. The Proponent shall carry out Bio diversity study through reputed Institution and the same shall be included in EIA Report.
6. The DFO letter stating that the proximity distance of Reserve Forests, Protected Areas, Sanctuaries, Tiger reserve etc., up to a radius of 25 km from the proposed site.

  
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SEAC -TN

119

  
CHAIRMAN  
SEAC- TN

7. In the case of proposed lease in an existing (or old) quarry where the benches are not formed (or) partially formed as per the approved Mining Plan, the Project Proponent (PP) shall the PP shall carry out the scientific studies to assess the slope stability of the working benches to be constructed and existing quarry wall, by involving any one of the reputed Research and Academic Institutions - CSIR-Central Institute of Mining & Fuel Research / Dhanbad, NIRM/Bangalore, Division of Geotechnical Engineering-IIT-Madras, NIT-Dept of Mining Engg, Surathkal, and Anna University Chennai-CEG Campus. The PP shall submit a copy of the aforesaid report indicating the stability status of the quarry wall and possible mitigation measures during the time of appraisal for obtaining the EC.
8. However, in case of the fresh/virgin quarries, the Proponent shall submit a conceptual 'Slope Stability Plan' for the proposed quarry during the appraisal while obtaining the EC, when the depth of the working is extended beyond 30 m below ground level.
9. The PP shall furnish the affidavit stating that the blasting operation in the proposed quarry is carried out by the statutory competent person as per the MMR 1961 such as blaster, mining mate, mine foreman, II/I Class mines manager appointed by the proponent.
10. The PP shall present a conceptual design for carrying out only controlled blasting operation involving line drilling and muffle blasting in the proposed quarry such that the blast-induced ground vibrations are controlled as well as no fly rock travel beyond 30 m from the blast site.
11. The EIA Coordinators shall obtain and furnish the details of quarry/quarries operated by the proponent in the past, either in the same location or elsewhere in the State with video and photographic evidences.
12. If the proponent has already carried out the mining activity in the proposed mining lease area after 15.01.2016, then the proponent shall furnish the following details from AD/DD, mines,
13. What was the period of the operation and stoppage of the earlier mines with last work permit issued by the AD/DD mines?
14. Quantity of minerals mined out.

  
MEMBER SECRETARY  
SEAC -TN

120

  
CHAIRMAN  
SEAC- TN

- Highest production achieved in any one year
  - Detail of approved depth of mining.
  - Actual depth of the mining achieved earlier.
  - Name of the person already mined in that leases area.
  - If EC and CTO already obtained, the copy of the same shall be submitted.
  - Whether the mining was carried out as per the approved mine plan (or EC if issued) with stipulated benches.
15. All corner coordinates of the mine lease area, superimposed on a High-Resolution Imagery/Topo sheet, topographic sheet, geomorphology, lithology and geology of the mining lease area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
16. The PP shall carry out Drone video survey covering the cluster, green belt, fencing, etc.,
17. The proponent shall furnish photographs of adequate fencing, green belt along the periphery including replantation of existing trees & safety distance between the adjacent quarries & water bodies nearby provided as per the approved mining plan.
18. The Project Proponent shall provide the details of mineral reserves and mineable reserves, planned production capacity, proposed working methodology with justifications, the anticipated impacts of the mining operations on the surrounding environment, and the remedial measures for the same.
19. The Project Proponent shall provide the Organization chart indicating the appointment of various statutory officials and other competent persons to be appointed as per the provisions of the Mines Act'1952 and the MMR, 1961 for carrying out the quarrying operations scientifically and systematically in order to ensure safety and to protect the environment.
20. The Project Proponent shall conduct the hydro-geological study considering the contour map of the water table detailing the number of groundwater

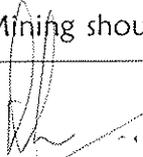
  
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CHAIRMAN  
SEAC- TN

pumping & open wells, and surface water bodies such as rivers, tanks, canals, ponds, etc. within 1 km (radius) along with the collected water level data for both monsoon and non-monsoon seasons from the PWD / TWAD so as to assess the impacts on the wells due to mining activity. Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided.

21. The proponent shall furnish the baseline data for the environmental and ecological parameters with regard to surface water/ground water quality, air quality, soil quality & flora/fauna including traffic/vehicular movement study.
22. The Proponent shall carry out the Cumulative impact study due to mining operations carried out in the quarry specifically with reference to the specific environment in terms of soil health, biodiversity, air pollution, water pollution, climate change and flood control & health impacts. Accordingly, the Environment Management plan should be prepared keeping the concerned quarry and the surrounding habitations in the mind.
23. Rain water harvesting management with recharging details along with water balance (both monsoon & non-monsoon) be submitted.
24. Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
25. Details of the land for storage of Overburden/Waste Dumps (or) Rejects outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be provided.
26. Proximity to Areas declared as 'Critically Polluted' (or) the Project areas which attracts the court restrictions for mining operations, should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the TNPCB (or) Dept. of Geology and Mining should be

  
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SEAC -TN

  
CHAIRMAN  
SEAC- TN

secured and furnished to the effect that the proposed mining activities could be considered.

27. Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided.
28. Impact on local transport infrastructure due to the Project should be indicated.
29. A tree survey study shall be carried out (nos., name of the species, age, diameter etc.,) both within the mining lease applied area & 300m buffer zone and its management during mining activity.
30. A detailed mine closure plan for the proposed project shall be included in EIA/EMP report which should be site-specific.
31. As a part of the study of flora and fauna around the vicinity of the proposed site, the EIA coordinator shall strive to educate the local students on the importance of preserving local flora and fauna by involving them in the study, wherever possible.
32. The purpose of Green belt around the project is to capture the fugitive emissions, carbon sequestration and to attenuate the noise generated, in addition to improving the aesthetics. A wide range of indigenous plant species should be planted as given in the appendix-I in consultation with the DFO, State Agriculture University. The plant species with dense/moderate canopy of native origin should be chosen. Species of small/medium/tall trees alternating with shrubs should be planted in a mixed manner.
33. Taller/one year old Saplings raised in appropriate size of bags, preferably ecofriendly bags should be planted as per the advice of local forest authorities/botanist/Horticulturist with regard to site specific choices. The proponent shall earmark the greenbelt area with GPS coordinates all along the boundary of the project site with at least 3 meters wide and in between blocks in an organized manner
34. A Disaster management Plan shall be prepared and included in the EIA/EMP Report for the complete life of the proposed quarry (or) till the end of the lease period.

  
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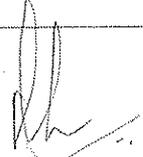
123

  
CHAIRMAN  
SEAC- TN

35. A Risk Assessment and management Plan shall be prepared and included in the EIA/EMP Report for the complete life of the proposed quarry (or) till the end of the lease period.
36. Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
37. Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
38. The Socio-economic studies should be carried out within a 5 km buffer zone from the mining activity. Measures of socio-economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
39. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
40. Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
41. If any quarrying operations were carried out in the proposed quarrying site for which now the EC is sought, the Project Proponent shall furnish the detailed compliance to EC conditions given in the previous EC with the site photographs which shall duly be certified by MoEF&CC, Regional Office, Chennai (or) the concerned DEE/TNPCB.
42. The PP shall prepare the EMP for the entire life of mine and also furnish the sworn affidavit stating to abide the EMP for the entire life of mine.
43. Concealing any factual information or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this Terms of Conditions besides attracting penal provisions in the Environment (Protection) Act, 1986.

  
MEMBER SECRETARY  
SEAC -TN

124

  
CHAIRMAN  
SEAC- TN

## Annexure II

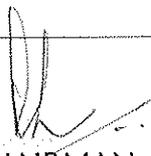
**Standard Environmental Clearance Conditions prescribed by MoEF&CC for Construction Projects.****1. Statutory Compliance:**

1. The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.
2. The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of firefighting equipment etc as per National Building Code including protection measures from lightning etc.
3. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
4. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
5. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
6. The project proponent shall obtain the necessary permission for drawing of ground water / surface water required for the project from the competent authority.
7. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
8. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department and Civil Aviation Department shall be obtained, as applicable, by project proponents from the respective competent authorities.



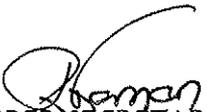
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SEAC -TN

125

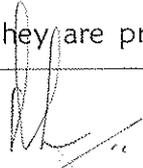


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SEAC- TN

9. The provisions of the Solid Waste (Management) Rules, 2016, e-Waste (Management) Rules, 2016, and the Plastics Waste (Management) Rules, 2016 shall be followed.
10. The project proponent shall follow the ECBC/ECBC-R prescribed by Bureau of Energy Efficiency, Ministry of Power strictly.
2. **Air quality monitoring and preservation:**
  1. Notification GSR 94(E) dated 25.01.2018 of MoEF&CC regarding Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance shall be complied with.
  2. A management plan shall be drawn up and implemented to contain the current exceedance in ambient air quality at the site.
  3. The project proponent shall install a system to carry out Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g., PM10 and PM25) covering upwind and downwind directions during the construction period.
  4. Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3-meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murrum and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site.
  5. Sand, murrum, loose soil, cement, stored on site should be covered adequately so as to prevent dust pollution.
  6. Wet jet shall be provided for grinding and stone cutting.
  7. Unpaved surfaces and loose soil should be adequately sprinkled with water to suppress dust.
  8. All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly

  
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SEAC -TN

126

  
CHAIRMAN  
SEAC- TN

disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Rules 2016.

9. The diesel generator sets to be used during construction phase shall be low Sulphur diesel type and shall conform to Environmental (Protection) prescribed for air and noise mission standards.
10. The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.
11. For indoor air quality the ventilation provisions as per National Building Code of India.

### 3. Water Quality Monitoring and Preservation:

1. The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rainwater.
2. Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.
3. Total freshwater use shall not exceed the proposed requirement as provided in the project details.
4. The quantity of freshwater usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with Half Yearly Compliance Reports (HYCR).
5. A certificate shall be obtained from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed, the quantity of water allotted to the project under consideration and the balance water available. This should be

  
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SEAC -TN

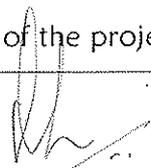
  
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SEAC- TN

specified separately for ground water and surface water sources, ensuring that there is no impact on other users.

6. At least 20% of the open spaces as required by the local building byelaws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.
7. Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation car washing, thermal cooling, conditioning etc. shall be done.
8. Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
9. Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
10. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
11. The local bye-law provisions on rainwater harvesting should be followed. If local byelaw provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. Rainwater harvesting recharge pits/storage tanks shall be provided for ground water recharging as per the CGWB norms.
12. A rainwater harvesting plan needs to be designed where the recharge bores of minimum one recharge bore per 5,000 square meters of built-up area and storage capacity of minimum one day of total freshwater requirement shall be provided. In areas where ground water recharging is not feasible, the rainwater should be harvested and stored for reuse. The ground water shall not be withdrawn without approval from the Competent Authority.
13. All recharges should be limited to shallow aquifer.
14. No ground water shall be used during construction phase of the project.

  
MEMBER SECRETARY  
SEAC -TN

128

  
CHAIRMAN  
SEAC- TN

15. Any ground water dewatering should be properly managed and shall conform to the approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering.
16. The quantity of freshwater usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with Half Yearly Compliance Reports (HYCR).
17. Sewage shall be treated in the STP with tertiary treatment. The treated effluent from STP shall be recycled/re-used for flushing, AC make up water and gardening. As proposed, not related water shall be disposed into municipal drain.
18. No sewage or untreated effluent water would be discharged through storm water drains.
19. Onsite sewage treatment of capacity of treating 100% wastewater to be installed. The installation of the Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for operation. Treated wastewater shall be reused on site for landscape, flushing, cooling tower, and other end-uses. Excess treated water shall be discharged as per statutory norms notified by Ministry of Environment, Forest and Climate Change. Natural treatment systems shall be promoted.
20. Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be taken to mitigate the odor problem from STP.
21. Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Centre Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.

  
MEMBER SECRETARY  
SEAC -TN

129

  
CHAIRMAN  
SEAC- TN

**4. Noise Monitoring and Prevention:**

1. Ambient noise levels shall conform to residential area/commercial area/industrial area/silence zone both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB.
2. Noise level survey shall be carried out as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of Half Yearly Compliance Report (HYCR).
3. Acoustic enclosures for DG sets, noise barriers for ground-run bays, ear plugs for operating personnel shall be implemented as mitigation measures for noise impact due to ground sources.

**5. Energy Conservation Measures:**

1. Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC.
2. Outdoor and common area lighting shall be LED.
3. The proponent shall provide solar panels covering a minimum of 50% of terrace area as committed.
4. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specifications.
5. Energy conservation measures like installation of CFLs/ LED for the lighting the area outside the building should be integral part of the project design and should be in place before project commissioning.

  
MEMBER SECRETARY  
SEAC -TN

  
CHAIRMAN  
SEAC- TN

6. Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1% of the demand load or as per the state level/ local building byelaws requirement, whichever is higher.

7. Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building byelaws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.

**6. Waste Management:**

1. A certificate from the competent authority handling municipal solid wastes, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project shall be obtained.

2. Disposal of muck during construction phase shall not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.

3. Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials.

4. Organic waste compost/ Vermiculture pit/ Organic Waste Converter within the premises with a minimum capacity of 0.3 kg /person/day must be installed.

5. All non-biodegradable waste shall be handed over to authorized recyclers for which a written tie up must be done with the authorized recyclers.

6. Any hazardous waste generated during construction phase shall be disposed of as per applicable rules and norms with necessary approvals of the State Pollution Control Board.

7. Use of environmentally friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction

  
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SEAC -TN

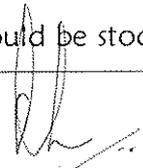
  
CHAIRMAN  
SEAC- TN

material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks, and other environmentally friendly materials.

8. Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September 1999 and amended from time to time. Ready mixed concrete must be used in building construction.
  9. Any wastes from construction and demolition activities related thereto shall be managed to strictly conform to the Construction and Demolition Rules, 2016.
  10. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination.
- 7. Green Cover:**
1. No tree can be felled/transplant unless exigencies demand. Where absolutely necessary, tree felling shall be with prior permission from the concerned regulatory authority. Old trees should be retained based on girth and age regulations as may be prescribed by the Forest Department. Plantations to be ensured species (cut) to species (planted).
  2. A minimum of 1 tree for every 80 sqm of land should be planted and maintained. The existing trees will be counted for this purpose. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping.
  3. Where the trees need to be cut with prior permission from the concerned local authority, compensatory plantation in the ratio of 1:10 (i.e. planting of 10 trees for every 1 tree that is cut) shall be done and maintained. Plantations to be ensured species (cut) to species (planted). Area for green belt development shall be provided as per the details provided in the project document.
  4. Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled

  
MEMBER SECRETARY  
SEAC -TN

132

  
CHAIRMAN  
SEAC- TN

appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.

5. A wide range of indigenous plant species should be planted as given in the Appendix-I, in consultation with the Government Forest/Horticulture Departments and State Agriculture University.

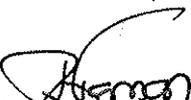
**8. Transport:**

1. A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria.

- a. Hierarchy of roads with proper segregation of vehicular and pedestrian traffic.
- b. Traffic calming measures.
- c. Proper design of entry and exit points.
- d. Parking norms as per local regulation.

2. Vehicles hired to bring construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during non-peak hours.

3. A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of

  
MEMBER SECRETARY  
SEAC -TN

  
CHAIRMAN  
SEAC- TN

components of the plan which involve the participation of these departments.

**9. Human Health Issues:**

1. All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.
2. For indoor air quality the ventilation provisions as per National Building Code of India.
3. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
4. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
5. Occupational health surveillance of the workers shall be done on a regular basis.
6. A First Aid Room shall be provided in the project both during construction and operations of the project.

**10. Corporate Environment Responsibility:**

1. The PP shall complete the CER activities, as committed, before obtaining CTE.
2. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be

  
MEMBER SECRETARY  
SEAC -TN

134

  
CHAIRMAN  
SEAC- TN

submitted to the MoEF&CC as a part of Half Yearly Compliance Report (HYCR).

3. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Half Yearly Compliance Report (HYCR).

**11. Miscellaneous:**

1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in Tamil language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed.
2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.
3. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
4. The project proponent shall submit Half Yearly Compliance Reports (HYCR) on the status of the compliance of the stipulated environmental conditions on the website of the Ministry of Environment, Forest and Climate Change at environment clearance portal.
5. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as

  
MEMBER SECRETARY  
SEAC -TN

135

  
CHAIRMAN  
SEAC- TN

prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.

6. The project proponent shall inform the Authority (SEIAA) of the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
7. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
8. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report and also during their presentation to the State Expert Appraisal Committee.
9. No further expansion or modifications to the plant shall be carried out without prior approval of the Authority (SEIAA).
10. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
11. The Authority (SEIAA) may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
12. The Authority reserves the right to stipulate additional conditions if found necessary. The Company in a time-bound manner shall implement these conditions.
13. The Regional Office of the MoEF&CC Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
14. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

  
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SEAC -TN

**Appendix - I**  
**List of Native Trees Suggested for Planting**

No	Scientific Name	Tamil Name	Tamil Name
1	<i>Aegle marmelos</i>	Vilvam	வில்வம்
2	<i>Adenaanthera pavonina</i>	Manjadi	மஞ்சளம், ஆனைக்குன்றிமணி
3	<i>Albizia lebbeck</i>	Vaagai	வாகை
4	<i>Albizia amara</i>	Usil	உசில்
5	<i>Bauhinia purpurea</i>	Mantharai	மந்தாரை
6	<i>Bauhinia racemosa</i>	Aathi	ஆத்தி
7	<i>Bauhinia tomentos</i>	Iruvathi	இருவரத்தி
8	<i>Buchanania axillaris</i>	Kattuma	காட்டுமா
9	<i>Borassus flabellifer</i>	Panai	பனை
10	<i>Butea monosperma</i>	Murukkamaram	முருக்கமரம்
11	<i>Bobax ceiba</i>	Ilavu, Sevvilavu	இலவு
12	<i>Calophyllum inophyllum</i>	Punnai	புன்னை
13	<i>Cassia fistula</i>	Sarakondrai	சரக்கொன்றை
14	<i>Cassia roxburghii</i>	Sengondrai	செங்கொன்றை
15	<i>Chloroxylon sweetenia</i>	Purasamaram	புரசு மரம்
16	<i>Cochlospermum religiosum</i>	Kongu, Manjallavu	கோங்கு, மஞ்சள் இலவு
17	<i>Cordia dichotoma</i>	Naruvuli	நருவுளி
18	<i>Creteva adansonii</i>	Mavalingum	மாவிளங்கம்
19	<i>Dillenia indica</i>	Uva, Uzha	உசா
20	<i>Dillenia pentagyna</i>	SiruUva, Siruzha	சீறு உசா
21	<i>Diospyro sebenum</i>	Karungali	கருங்காலி
22	<i>Diospyro schloroxylon</i>	Vaganai	வாகனை
23	<i>Ficus amplissima</i>	Kalltchi	கல் இச்சி
24	<i>Hibiscus tiliaceou</i>	Aatrupoovarasu	ஆற்றுப்புரைசு
25	<i>Hardwickia binata</i>	Aacha	ஆச்சா
26	<i>Holoptelia integrifolia</i>	Aayili	ஆயா மரம், ஆயிலி
27	<i>Lanea coromandelica</i>	Odhiam	ஓதியம்
28	<i>Lagerstroemia speciosa</i>	Poo Marudhu	பூ மருது
29	<i>Lepisanthus tetraphylla</i>	Neikottaimaram	நெய் கொட்டை மரம்
30	<i>Limonia acidissima</i>	Vila maram	விலா மரம்
31	<i>Litsea glutinos</i>	Pisinpattai	பிரம்பா பிசின்பட்டை
32	<i>Madhuca longifolia</i>	Illuppai	இலுப்பை
33	<i>Manilkara hexandra</i>	UlakkaiPaalai	உலக்கை பாலை
34	<i>Mimusops elengi</i>	Magizhamaram	மகிழ்மரம்
35	<i>Mitragyna parvifolia</i>	Kadambu	கடம்பு
36	<i>Morinda pubescens</i>	Nuna	நுணா
37	<i>Morinda citrifolia</i>	Vellai Nuna	வெள்ளை நுணா
38	<i>Phoenix sylvestre</i>	Eachai	ஈச்சமரம்
39	<i>Pongamia pinnat</i>	Pungam	புங்கம்

  
MEMBER SECRETARY  
SEAC -TN

137

  
CHAIRMAN  
SEAC- TN

40	<i>Premna mollissima</i>	Munnai	முன்னை
41	<i>Premna serratifolia</i>	Narumunnai	நறு முன்னை
42	<i>Premna tomentosa</i>	Malaipoovarasu	மலை புவரசு
43	<i>Prosopis cinerea</i>	Vanni maram	வன்னி மரம்
44	<i>Pterocarpus marsupium</i>	Vengai	வேங்கை
45	<i>Pterospermum canescens</i>	Vennangu, Tada	வேண்ணாங்கு
46	<i>Pterospermum xylocarpum</i>	Polavu	புலவு
47	<i>Puthranjiva roxburghii</i>	Karipala	கறிபாலா
48	<i>Salvadora persica</i>	Ugaa Maram	ஊகா மரம்
49	<i>Sapindus emarginatus</i>	Manipungan, Soapukai	மணிப்புங்கன் சோப்புக்காய்
50	<i>Saraca asoca</i>	Asoca	அசோகா
51	<i>Streblus asper</i>	Piray maram	பிராய் மரம்
52	<i>Strychnos nuxvomica</i>	Yetti	எட்டி
53	<i>Strychnos potatorum</i>	Therthang Kottai	தேத்தான் கோட்டை
54	<i>Syzygium cumini</i>	Navai	நாவல்
55	<i>Terminalia belleric</i>	Thandri	தான்றி
56	<i>Terminalia arjuna</i>	Ven marudhu	வேண் மருது
57	<i>Toona ciliata</i>	Sandhana vembu	சந்தன வேம்பு
58	<i>Thespesia populnea</i>	Puvarasu	புவரசு
59	<i>Walsuratrifoliata</i>	valsura	வால்கரா
60	<i>Wrightia tinctoria</i>	Veppalai	வேப்பலை
61	<i>Pithecellobium dulce</i>	Kodukkapuli	கொடுக்காப்புளி

  
MEMBER SECRETARY  
SEAC - TN

138

  
CHAIRMAN  
SEAC- TN

## Appendix –II

## Display Board

(Size 6' x5' with Blue Background and White Letters)

## -----சுரங்கம்

சுரங்கங்களில் குவாரி செயல்பாடுகளுக்கான சுற்றுச்சூழல் அனுமதி கீழ்க்கண்ட நிபந்தனைகளுக்கு உட்பட்டு வழங்கப்பட்டுள்ளது SEIAA/-----, தேதியிடப்பட்டு, சுற்றுச்சூழல் அனுமதி \_\_\_\_\_ தேதி வரை செல்லத்தக்கதாக உள்ளது.

புகமை பகுதி வளர்ச்சி	குவாரியின் எல்லைமையச் சுற்றி வேலி அமைக்க வேண்டும்
மேம்பாட்டுக்கான சுரங்கத் திட்டம்	சுரங்கப்பாதையின் ஆழம் தரைமட்டத்திலிருந்து மீட்டர்க்கு மிகாமல் தூருக்க வேண்டும். காற்றில் மாசு ஏற்படாதவாறு சுரங்க பணிகளை மேற்கொள்ள வேண்டும்.
நடப்பட்டு	வாகனங்கள் செல்லும் பாதையில் மாசு ஏற்படாத அளவிற்கு தண்ணீரை முறையாக தண்ணீர் லாரிகளின் மூலமாக அவ்வப்போது தெளிக்க வேண்டும்.
பராமரிக்கப்பட வேண்டிய மரங்கள் எண்ணிக்கை:	இரைச்சல் அளவையும் தூசி மாசுபாட்டையும் குறைப்பதற்காக குவாரியின் எல்லைமைய சுற்றி அடர்த்தியான புகமை பகுதியை ஏற்படுத்த வேண்டும்.
சுரங்கத்தில் வெடி வைக்கும்பொழுது நிலஅதிர்வுகள் ஏற்படாதவாறும் மற்றும் சுற்கள் பறக்காதவாரும் பாதுகாப்பு நடவடிக்கைகளை உள்விப்பாக செயல்படுத்தப்பட வேண்டும்	
சுரங்கத்தில் இருந்து ஏற்படும் இரைச்சல் அளவு 85 டி.சிபிஎல் (dBA) அளவிற்கு மேல் ஏற்படாதவாறு தகுந்த கட்டுப்பாடுகளை மேற்கொள்ள வேண்டும்.	
சுரங்க சட்ட விதிகள் 1955ன் கீழ் சுரங்கத்தில் உள்ள பணியார்களுக்கு தகுந்த பாதுகாப்பு கருவிகள் வழங்குவதோடு க்காதாரமுள்ள கழிப்பறை வசதிகளை செய்து தர வேண்டும்.	
கிராமம் அல்லது பஞ்சாயத்து வழியாக வாகனங்கள் செல்லும் சாலைமைய தொடர்ந்து தனக்கு பராமரிக்க வேண்டும்.	
சுரங்கப்பணிகளால் அருகில் உள்ள விவசாயப் பணிகள் மற்றும் தீர்நிலைகள் பாதிக்கப்படக் கூடாது.	
தீர்நிலைகள் பாதிக்கப்படாமல் இருப்பதை உறுதி செய்யும் வகையில் நிலத்தடி நீரின் தரத்தினை தொடர்ந்து கண்காணிக்க வேண்டும்.	
சுரங்கத்திலிருந்து கனிம பொருட்களை எடுத்துச் செல்வது கிராம மக்களுக்கு எந்தத் சிரமத்தினையும் ஏற்படுத்தாதவாறு பாதுகாப்போடும் மற்றும் சுற்றுச்சூழல் பாதிக்கவாத வண்ணம் வாகனங்களை சூயக்க வேண்டும்.	
சுரங்கப்பணிகள் முடிக்கப்பட்டவுடன் சுரங்க மூடல் திட்டத்தில் உள்ளவாறு சுரங்கத்தினை மூட வேண்டும்.	
சுரங்க நடவடிக்கைகளை முடித்தபின்னர் சுரங்கப் பகுதி மற்றும் சுரங்க நடவடிக்கைகளால் சூண்டியுள்ள ஏற்பாட்கூடிய வேறு எந்தப் பகுதியையும் மறுகட்டுமானம் செய்து தாவரங்கள் விவங்குகள் ஆகியவற்றின் வளர்ச்சிக்கு ஏற்ற வகையில் புகமைப்பகுதியை உருவாக்க வேண்டும்.	
முழுமையான நிபந்தனைகளை அறிய பாரிவேஷ் ( <a href="http://parivesh.nic.in">http://parivesh.nic.in</a> ) என்கிற இணையதளத்தைப் பார்வையிடவும். மேலும் எந்தவித சுற்றுச்சூழல் சார்ந்த புகார்களுக்கு சென்னையில் உள்ள சுற்றுச்சூழல் மற்றும் வன அமைச்சகத்தின் ஒருங்கிணைந்த வட்டார அலுவலகம்: 044 - 28222325 (அல்லது) தமிழ்நாடு மாசு கட்டுப்பாடு வாரியத்தின் மாவட்ட சுற்றுச்சூழல் பொறியாளரை அணுகவும்.	

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SEAC -TN

139

CHAIRMAN  
SEAC- TN



**MINUTES**

**804<sup>th</sup> MEETING**

**STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT  
AUTHORITY-TAMIL NADU**

**Date:01.04.2025**

**MINUTES OF THE 804<sup>th</sup> MEETING OF THE STATE LEVEL ENVIRONMENT IMPACT  
ASSESSMENT AUTHORITY HELD ON 01.04.2025.**

Agenda No	Description	File No.	Minutes
a)	Confirmation of the minutes of the 803 <sup>rd</sup> meeting of the Authority held on 27.03.2025.		The minutes of the 803 <sup>rd</sup> meeting of the Authority held on 27.03.2025. was confirmed.
1.	Proposed Rough Stone and Gravel Quarry lease over an extent 2.12.5 Ha at S.F.Nos. 586/11, 12, 13, 14, 15, 17, 18 of Gopalapuram Village, Vembakottai Taluk, Virudhunagar District, Tamil Nadu by Thiru. S.Shunmugavel - For Terms of Reference. (SIA/TN/MIN/520271/2025)	11754	<p>The authority noted that the subject was placed in the 538<sup>th</sup> SEAC meeting held on 01.03.2025. SEAC has furnished its recommendations for granting Terms of Reference subject to the conditions stated therein.</p> <p>After detailed discussions, the Authority accepts the recommendation of SEAC and decided to grant <b>Terms of Reference (ToR) along with Public Hearing for the quantity of 72,710m<sup>3</sup> of Rough Stone &amp; 28,248m<sup>3</sup> of Gravel upto the depth of 29m BGL</b> as per the approved mining plan, under cluster for undertaking the combined Environment Impact Assessment Study and preparation of separate Environment Management Plan subject to the conditions as recommended by SEAC &amp; normal conditions &amp; the conditions mentioned in 'Annexure B' of this minutes &amp; in addition to the following ToR:</p> <p>1. Since waterbodies are situated within 1km, the PP shall carry out the hydrogeological and hydrological study</p>

  
MEMBER SECRETARY

  
MEMBER

  
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SEIAA-TN

			<p>including the details of waterflow pattern to determine the impacts of the mining operation in the waterbodies.</p> <p>2. The details of enumeration of structures within 500m including schools, colleges, primary health centres should be submitted along with the EIA report.</p>
2.	<p>Proposed Rough Stone and Gravel Quarry lease over an extent 2.07.5 Ha at S.F.Nos. 174/1, 2, 3, 4 and 175/1 of Periya Venmani Village, Maduranthakam Taluk, Chengalpattu District, Tamil Nadu by Tvl. Global Mines - For Terms of Reference. (SIA/TN/MIN/520106/2025)</p>	11773	<p>The authority noted that the subject was placed in the 538<sup>th</sup> SEAC meeting held on 01.03.2025. SEAC has furnished its recommendations for granting Terms of Reference subject to the conditions stated therein.</p> <p>After detailed discussions, the Authority accepts the recommendation of SEAC and decided to grant <b>Terms of Reference (ToR) along with Public Hearing for the quantity of 4,12,150m<sup>3</sup> of rough stone and 23,734m<sup>3</sup> of Gravel upto the depth of 47m BGL</b> as per the approved mining plan, under cluster for undertaking the combined Environment Impact Assessment Study and preparation of separate Environment Management Plan subject to the conditions as recommended by SEAC &amp; normal conditions &amp; the conditions mentioned in 'Annexure B' of this minutes &amp; in addition to the following ToR:</p> <p>1.If any amalgamation is proposed in future, the application by PP may be revised/withdrawn accordingly.</p>

  
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MEMBER

  
CHAIRMAN  
SEIAA-TN

			2. The details of enumeration of structures within 500m including schools, colleges, primary health centres should be submitted along with the EIA report.
3.	Proposed Black Granite Quarry lease over an extent 4.50.0 Ha at S.F.Nos. 823 (P) & 824/3 of Ajjanahalli Village, Pennagaram Taluk, Dharmapuri District, Tamil Nadu by Tvl. KMB Trading company- For Terms of Reference. (SIA/TN/MIN/520786/2025)	11777	<p>The authority noted that the subject was placed in the 538<sup>th</sup> SEAC meeting held on 01.03.2025. SEAC has furnished its recommendations for granting Terms of Reference subject to the conditions stated therein.</p> <p>After detailed discussions, the Authority accepts the recommendation of SEAC and decided to grant <b>Terms of Reference (ToR) along with Public Hearing for the RoM quantity of 39,465m<sup>3</sup> of Black granite and 7,893m<sup>3</sup> of Recovery @20% upto the depth of 45m BGL</b> as per the approved mining plan, under cluster for undertaking the combined Environment Impact Assessment Study and preparation of separate Environment Management Plan subject to the conditions as recommended by SEAC &amp; normal conditions &amp; the conditions mentioned in 'Annexure B' of this minutes &amp; in addition to the following ToR:</p> <p>1. The details of enumeration of structures within 500m including schools, colleges, primary health centres should be submitted along with the EIA report.</p>

  
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MEMBER

  
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4.	<p>Proposed Rough Stone and Gravel Quarry lease over an extent 4.04.0 Ha at S.F.Nos. 502/1, 2(P), 510/1, 2 &amp; 511/1, 2 of Gopalapuram Village, Vembakottai Taluk, Virudhunagar District, Tamil Nadu by Thiru. S. Devaraj- For Terms of Reference.</p> <p>(SIA/TN/MIN/521246/2025)</p>	11791	<p>The authority noted that the subject was placed in the 538<sup>th</sup> SEAC meeting held on 01.03.2025. SEAC has furnished its recommendations for granting Terms of Reference subject to the conditions stated therein.</p> <p>After detailed discussions, the Authority accepts the recommendation of SEAC and decided to grant <b>Terms of Reference (ToR) along with Public Hearing for the quantity of 7,07,060m<sup>3</sup> of Rough Stone &amp; 1,90,060m<sup>3</sup> of Gravel upto the depth of 35m BGL</b> as per the approved mining plan, under cluster for undertaking the combined Environment Impact Assessment Study and preparation of separate Environment Management Plan subject to the conditions as recommended by SEAC &amp; normal conditions &amp; the conditions mentioned in 'Annexure B' of this minutes &amp; in addition to the following ToR:</p> <ol style="list-style-type: none"> <li>1. Since waterbodies are situated within 1km, the PP shall carry out the hydrogeological and hydrological study including the details of waterflow pattern to determine the impacts of the mining operation in the waterbodies.</li> <li>2. The details of enumeration of structures within 500m including schools, colleges, primary health centres should be submitted along with the EIA report.</li> </ol>
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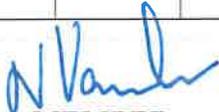
  
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5.	<p>Proposed Rough Stone and Gravel Quarry lease over an extent 2.94.0 Ha at S.F.Nos. 123/13B2, 125/1A, 125/1B &amp; 125/2, Menallur Village and S.F.Nos. 91/9C, 91/10B, 93/3A, 93/3B, 93/3C, 93/3D, 93/3E, 93/4A, 93/4B &amp; 93/6, Girijapuram Village, Vembakkam Taluk, Tiruvannamalai District, Tamil Nadu by M/s. Sri Ganesh Blue Metals – Unit II - For Terms of Reference. (SIA/TN/MIN/515153/2024)</p>	11795	<p>The authority noted that the subject was placed in the 538<sup>th</sup> SEAC meeting held on 01.03.2025. SEAC has furnished its recommendations for granting Terms of Reference subject to the conditions stated therein.</p> <p>After detailed discussions, the Authority accepts the recommendation of SEAC and decided to grant <b>Terms of Reference (ToR) along with Public Hearing for the quantity of 5,45,970m<sup>3</sup> of Rough Stone &amp; 46,944m<sup>3</sup> of Gravel by restricting the depth upto 47m BGL</b> as per the approved mining plan, under cluster for undertaking the combined Environment Impact Assessment Study and preparation of separate Environment Management Plan subject to the conditions as recommended by SEAC &amp; normal conditions &amp; the conditions mentioned in 'Annexure B' of this minutes &amp; in addition to the following ToR:</p> <ol style="list-style-type: none"> <li>1. Since waterbodies are situated within 1km, the PP shall carry out the hydrogeological and hydrological study including the details of waterflow pattern to determine the impacts of the mining operation in the waterbodies.</li> <li>2. The details of enumeration of structures within 500m including schools, colleges, primary health centres should be submitted along with the EIA report.</li> </ol>
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6.

**File No:11801**

Proposed Garnet sand Quarry lease over an extent of 3.07.0Ha at S.F.Nos. 137/7, 348/1A, 1B, 1C1, 1C2, 1C3, 2B1, 3A, 4, 5, 6B, 7A, 8, 9, 11, 12 & 13 of Naduvalur Village, Thuraiyur Taluk, Tiruchirappalli District, Tamil Nadu by Tvl. Riverways Mines and Minerals Ltd -for Amendment in Terms of Reference.

(SIA/TN/MIN/522153/2025)

The authority noted that the subject was placed in the 538<sup>th</sup> SEAC meeting held on 01.03.2025. SEAC has furnished its recommendations for granting Amendment in Terms of Reference issued subject to the conditions stated therein.

The Authority, taking into account, the recommendations of SEAC and after detailed deliberations, decided to issue the following Amendment in the ToR dated 19.09.2023 subject to the condition that all other conditions and validity mentioned in the ToR dated 19.09.2023 shall remain unchanged and unaltered.

S. No	Particulars	As in ToR dated 19.09.2023	Amendment Recommended
1.	Peak Production capacity ROM in Tonnes per annum	2400	9000
2.	Garnet Production@ 10% recovery	240	900
3.	Life @ targeted production 5 years	12 Years	5 Years

7.

**File No:11810**

Proposed Garnet sand Quarry lease over an extent of 4.90.0Ha at S.F.Nos. 390(P) of Kottathur Village, Musiri Taluk, Tiruchirappalli District, Tamil Nadu by Tvl. Riverways Mines and Minerals Ltd -for Amendment in Terms of Reference..

(SIA/TN/MIN/522482/2025)

The authority noted that the subject was placed in the 538<sup>th</sup> SEAC meeting held on 01.03.2025. SEAC has furnished its recommendations for granting Amendment in Terms of Reference issued subject to the conditions stated therein.

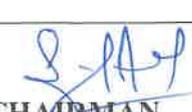
The Authority, taking into account, the recommendations of SEAC and after detailed deliberations, decided to issue the following Amendment in the ToR dated 22.06.2023 subject to the condition that all other conditions and validity mentioned in the ToR dated 22.06.2023 shall remain unchanged and unaltered.



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S. No	Particulars	As in ToR dated 22.06.2023	Amendment Recommended
1.	Peak Production capacity ROM in Tonnes per annum	1,772	6,912
2.	Garnet Production@ 10% recovery	177	691
3.	Life @ targeted production 5 years	12 years	5 years

8. **File No:11811**

Proposed Garnet sand Quarry lease over an extent of 4.75.0Ha at S.F.Nos. 390(P) of Kottathur Village, Musiri Taluk, Tiruchirappalli District, Tamil Nadu by Tvl. Riverways Mines and Minerals Ltd - for Amendment in Terms of Reference. (SIA/TN/MIN/522638/2025)

The authority noted that the subject was placed in the 538<sup>th</sup> SEAC meeting held on 01.03.2025. SEAC has furnished its recommendations for granting Amendment in Terms of Reference issued subject to the conditions stated therein.

The Authority, taking into account, the recommendations of SEAC and after detailed deliberations, decided to issue the following Amendment in the ToR dated 22.06.2023 subject to the condition that all other conditions and validity mentioned in the ToR dated 22.06.2023 shall remain unchanged and unaltered.

S. No	Particulars	As in ToR dated 22.06.2023	Amendment Recommended
1.	Peak Production capacity ROM in Tonnes per annum	2,500	9750
2.	Garnet Production@ 10%.recovery	250	975
3.	Life @ targeted production 5 years	12 years	5 years

9. **File No:11867**

Proposed Rough Stone Quarry lease over an extent of 2.00.0Ha at S.F.Nos. 416/35(Part-3) of Vinnamangalam Village, Ambur Taluk, Tirupathur District, Tamil Nadu by Thiru. T.G.Govind -for Amendment in Terms of Reference.(SIA/TN/MIN/524699/2025)

  
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The authority noted that the subject was placed in the 538<sup>th</sup> SEAC meeting held on 01.03.2025. SEAC has furnished its recommendations for granting Amendment in Terms of Reference issued subject to the conditions stated therein.

The Authority, taking into account, the recommendations of SEAC and after detailed deliberations, decided to issue the following Amendment in the ToR dated 20.08.2024 subject to the condition that all other conditions and validity mentioned in the ToR dated 20.08.2024 shall remain unchanged and unaltered.

S. No	Particulars	As in ToR dated 20.08.2024	Amendment Recommended
1.	Location of the Project (District, State)	Vellore, Tamil Nadu	Tirupathur, Tamil Nadu

10. **File No:11865**

Proposed Multistoried Residential Group Development at S.F.Nos. 66/2A, 66/107, 67/3B, 67/4A1, 67/4A2, 67/30, 67/31, 68/31, 68/32, 68/33, 69/1, 69/2, 72/7A, 72/7B, 72/8A1, 72/8A2, 72/9, 72/14A1, 72/14A2, 72/15A1, 72/15A2 and 113/1 of Chembarambakkam Village, Poonamallee Taluk, Thiruvallur District, Tamil Nadu by M/s. Chennai Residential Developers Private Limited – For Amendment in Terms of Reference. (SIA/TN/INFRA2/523925/2025)

The authority noted that the subject was placed in the 538<sup>th</sup> SEAC meeting held on 01.03.2025. SEAC has furnished its recommendations for granting Amendment in Terms of Reference issued subject to the conditions stated therein.

The Authority, taking into account, the recommendations of SEAC and after detailed deliberations, decided to issue the following Amendment in the ToR dated 16.07.2024 subject to the following conditions:

- i) All other conditions and validity mentioned in the ToR dated 16.07.2024 shall remain unchanged and unaltered.
- ii) The PP shall furnish the proof of land documents incorporating all the proposed Survey numbers & the relationship of the applicant with the land owner along with the supporting documents.

S. No	Particulars	As in ToR dated 16.07.2024	Amendment Recommended
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1.	Survey Numbers	66/2A Pt, 66/2B Pt, 67/1 Pt, 67/2 Pt, 67/3 Pt, 67/4A1, 67/4A2, 68/9A Pt, 68/9B Pt, 68/10 Pt, 69/1, 69/2, 72/6, 72/7A, 72/7B, 72/8A1, 72/8A2 Pt, 72/9, 72/14A1 Pt, 72/14A2, 72/15A1 Pt, 72/15A2 Pt, 113/1	66/2A, 66/107, 67/3B, 67/4A1, 67/4A2, 67/30, 67/31, 68/31, 68/32, 68/33, 69/1, 69/2, 72/7A, 72/7B, 72/8A1, 72/8A2, 72/9, 72/14A1, 72/14A2, 72/15A1, 72/15A2 and 113/1
2.	Total Land Area	47707.3 Sq.m	48132.68 Sq.m
3.	Total built up area	255233.24 Sq.m	261908.73 Sqm
4.	Dwelling Units	2166 Nos	2159 Nos
5.	Total Occupancy	13104 Nos (Residential Population 11913 + Floating Population 1191 Nos)	13287 Nos (Residential Population 11970 + Floating Population 1317 Nos)
6.	Greenbelt Area	5409.62 Sq.m	6010.23 Sq.m
7.	OSR Area	3610 Sq.m	4012.33 Sq.m
8.	Total water requirement	1581 KLD	1696 KLD
9.	Total freshwater requirement	1030 KLD	1107 KLD
10.	Treated Water requirement	551 KLD	589 KLD
11.	Sewage generation	1327 KLD	1422 KLD
12.	Treated water generation	1194 kLD	1351 kLD
13.	STP Capacity	750 KLD – 2Nos	750 KLD – 2Nos
14.	Power requirement	19609 KVA	11500 KVA
15.	DG sets	6 Nos of 500 KVA	650 KVA, 500 KVA & 320 KVA each 1 no


  
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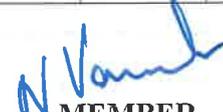

  
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11.	<p>Proposed expansion of Institutional Buildings for Chennai Institute of Technology at S.F. No. 58/1, 58/2, 58/3, 58/4, 58/5A2, 58/5A3A, 58/5C1, 58/6, 58/7, 58/8, 58/9, 58/10, 59/1A2A, 59/13, 59/14, 59/15, 59/16, 59/17, 59/18, 59/19, 59/20, 59/21, 59/22, 59/23, 59/24, 59/25, 59/26, 59/27, 59/28, 59/29, 59/30, 59/31, 59/32, 59/33, 59/34, 59/35A, 59/39, 59/40A, 59/41, 59/50, 59/51, 59/72, 59/90, 59/91 and 59/94 of Puthuper Village, Sriperumbudur Taluk, Kancheepuram District, Tamil Nadu by M/s. Parthasarathy Seeniammal Educational Trust – For Environmental Clearance.</p> <p>(SIA/TN/INFRA2/508947/2024)</p>	11558	<p>The authority noted that the subject was placed in the 538<sup>th</sup> SEAC meeting held on 01.03.2025. SEAC has furnished its recommendations for granting Environmental Clearance subject to the conditions stated therein.</p> <p>After a detailed deliberation, the authority decided to call for the additional details:</p> <p>i. The PP shall furnish the ownership details of the land and the relationship of the applicant with the land owner along with the supporting documents.</p> <p>On receipt of the above details, the SEIAA would further deliberate on this project and decide the further course of action. Hence, the Proponent is advised to submit the additional documents/information as sought above within the period of 30 days failing which your proposal will automatically get delisted from the PARIVESH portal.</p>
12.	<p>Proposed Construction of Hospital Building at S.F. Nos : 409/1A2B Part, 409/1B2 Part &amp; 409/2 Part in Moranapalli Village, Hosur Taluk, Krishnagiri District, Tamil Nadu by M/s.Everstrat Moet Private Limited, Evernest Mansion Private Limited, Everstrat Peak Private Limited and Everstrat Towers - For Environmental</p>	11771	<p>The authority noted that the subject was placed in the 538<sup>th</sup> SEAC meeting held on 01.03.2025. SEAC has furnished its recommendations for granting Environmental Clearance subject to the conditions stated therein.</p> <p>After detailed discussions, the Authority accepts the recommendation of SEAC and decided to grant Environmental Clearance subject to the conditions as recommended</p>



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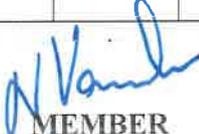
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	<p>Clearance. (SIA/TN/INFRA2/515787/2024)</p>	<p>by SEAC &amp; normal/standard conditions stipulated by MoEF&amp;CC and the following conditions and the conditions in Annexure 'C' of this minutes.</p> <ul style="list-style-type: none"> <li>i) The building plan &amp; design should strictly adhere to LCA norms.</li> <li>ii) The building geometry, design &amp; engineering should ensure congestion free atmosphere within and outside.</li> <li>iii) The wind direction &amp; the aerodynamics should not be disturbed because of the proposed building.</li> <li>iv) The building design should not impair the visibility of structures &amp; features around.</li> <li>v) There should be enough green space within and outside the building.</li> <li>vi) The building design and engineering should not lead to oxygen starvation.</li> <li>vii) Cool roofs should be provided to curtail heat absorption.</li> <li>viii) As per the OM vide F. No. IA3-22/1/2022-IA-III [E- 172624] Dated: 14.06.2022, the Project Proponents are directed to submit the six-monthly compliance on the Environmental conditions prescribed in the prior Environmental clearance letter(s)</li> </ul>
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			<p>through newly developed compliance module in the PARIVESH Portal from the respective login. A copy of the half yearly compliance report should be mailed to envcompseiatn@gmail.com.</p> <p>ix) The plantation of saplings shall be carried out in the earmarked greenbelt area as a part of the tree plantation campaign "Ek Ped Ma Ke Naam" and the details of the same shall be uploaded in the MeriLiFE Portal (<a href="https://merilife.nic.in">https://merilife.nic.in</a>).</p>
13.	Existing Rough stone and Gravel Quarry over an extent of 6.30.0 Ha in S.F.Nos. 1092/1A(P), 1092/1B(P), 1092/2A1(P), 1092/2A2(P), 1092/2B(P), 1093/1A(P), 1093/1B, 1093/2A1, 1093/2A2, 1093/2B, 1094/1A(P), 1094/1B(P), 1094/2A1, 1094/2A2(P) and 1094/2B(P) of Punnam Village, Pugalur Taluk, Karur District, Tamil Nadu by Tvl. Karpaga Vinayaga Blue Metals - For Terms of Reference (SIA/TN/MIN/520661/2025)	11755	<p>The SEIAA noted that the subject was placed in the 538<sup>th</sup> meeting of SEAC held on 01.03.2025. The SEAC has furnished its recommendation for the grant of Terms of Reference subject to the conditions stated therein.</p> <p>After detailed discussions, the Authority noted the following:</p> <ol style="list-style-type: none"> <li>1. Earlier, EC issued by DEIAA vide Lr.No. DEIAA-DIA/TN/MIN.13778/2018 KRR/EC NO.99/2018, Mines Dated 23.04.2018.</li> <li>2. Mining plan approved by Assistant Director of Dept. of Geology and Mining vide</li> </ol>



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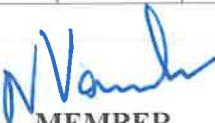
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			<p>Roc.No.285/Mines/2024 Dated. 03.01.2025.</p> <p>3. Subsequently, PP applied for ToR vide Online Proposal No. SIA/TN/MIN/520661/2025 Dated 27.01.2025.</p> <p>4. However, an Original Application No. 304/2024 was filed before Hon'ble NGT(SZ) by Tmt. K. Irai Thamarai against the PP among others regarding alleged illegal mining operations and forgery of documents.</p> <p>Hence, the Authority, after careful observations, decided that <b>MS-SEIAA may write a letter to the District Collector, Karur seeking his remarks whether to examine Terms of Reference (ToR) in lieu of pendency of Hon'ble NGT O.A. 304/2024(SZ) in allegation of forgery in documents.</b></p>
14.	Proposed Rough stone and Gravel Quarry over an extent of 2.03.0 Ha in S.F.Nos. 181/2, Periya Venmani, Maduranthakam Taluk, Chengalpattu District, Tamil Nadu by Tvl. Global Mines - For Terms of Reference (SIA/TN/MIN/519667/2025)	11783	The SEIAA noted that the subject was placed in the 538 <sup>th</sup> meeting of SEAC held on 01.03.2025. After detailed discussions, the Authority accepts the recommendation of SEAC and decided to grant <b>Terms of Reference (ToR) along with Public Hearing for the quantity of 2,26,005 m<sup>3</sup> of Rough Stone &amp; 4,698 m<sup>3</sup> of Gravel up to the depth of 45m BGL</b> as per the approved mining plan, under cluster for undertaking the combined Environment Impact

  
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			<p>Assessment Study and preparation of separate Environment Management Plan subject to the conditions as recommended by SEAC &amp; normal conditions &amp; the conditions mentioned in 'Annexure B' of this minutes.</p> <p>1. If any amalgamation is proposed in future, the application by PP may be revised/withdrawn accordingly.</p>
15.	<p>Proposed Rough stone and Gravel Quarry over an extent of 2.14.30 Ha of Patta land in S.F.Nos. 25/1C, 25/1D, 25/1E, 25/1F, 25/1G, 26/2A, 26/3A, 25/1H1, 25/1I, 25/1J, 25/1K, 26/1A1, 26/1B1, 65/2 and 65/3 of Elacheri Village, Vembakkam Taluk, Tiruvannamalai District, Tamil Nadu by Thiru. R. Seenuvasan - For Terms of Reference (SIA/TN/MIN/515173/2025)</p>	11796	<p>The SEIAA noted that the subject was placed in the 538<sup>th</sup> meeting of SEAC held on 01.03.2025. After detailed discussions, the Authority accepts the recommendation of SEAC and decided to grant <b>Terms of Reference (ToR) along with Public Hearing for the quantity of 3,54,390 m<sup>3</sup> of Rough Stone &amp; 31,244 m<sup>3</sup> of Gravel up to the depth of 47m BGL</b> as per the approved mining plan, under cluster for undertaking the combined Environment Impact Assessment Study and preparation of separate Environment Management Plan subject to the conditions as recommended by SEAC &amp; normal conditions &amp; the conditions mentioned in 'Annexure B' of this minutes.</p>
16.	<p>Proposed Rough stone and Gravel Quarry over an extent of 3.86.0 Ha of Patta land in S.F.Nos. 27/1, 2, 3, 4, 28/1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 28/11A, Sithalapakkam Village, Vembakkam</p>	11814	<p>The SEIAA noted that the subject was placed in the 538<sup>th</sup> meeting of SEAC held on 01.03.2025. After detailed discussions, the Authority accepts the recommendation of SEAC and decided to grant <b>Terms of</b></p>



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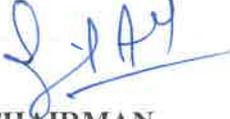


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	<p>Taluk, Tiruvannamalai District, Tamil Nadu by Thiru. N. Dharmalingam - For Terms of Reference (SIA/TN/MIN/522715/2025)</p>		<p><b>Reference (ToR) along with Public Hearing for the quantity of 6,04,110 m<sup>3</sup> of Rough Stone &amp; 63,956 m<sup>3</sup> of Gravel up to the restricted depth of 50m BGL</b> as per the approved mining plan, under cluster for undertaking the combined Environment Impact Assessment Study and preparation of separate Environment Management Plan subject to the conditions as recommended by SEAC &amp; normal conditions &amp; the conditions mentioned in 'Annexure B' of this minutes.</p> <p>1. Since the depth is restricted to 50m BGL, the PP should submit the revised mining plan accordingly along with the EIA Report.</p>
17.	<p>Proposed Lime Kankar &amp; Clay (Black Cotton Soil) Quarry over an extent of 158.86.5 Ha in S.F.Nos. 100/9, 10 etc., (Annexure - I) at Maravarperungudi Village and S.F.Nos. 468/1A, 1B1, etc., (Annexure -I) at T.Koppuchithampatti Village, Aruppukottai Taluk, Virudhunagar District, Tamil Nadu by M/s. The Ramco Cements Limited - For Terms of Reference (SIA/TN/MIN/522992/2025)</p>	11826	<p>The SEIAA noted that the subject was placed in the 538<sup>th</sup> meeting of SEAC held on 01.03.2025. After detailed discussions, the Authority accepts the recommendation of SEAC and decided to grant <b>Terms of Reference (ToR) along with Public Hearing for the quantity of 28,00,000 Ts of Lime Kankar and 20,00,000 Ts of Clay (BC soil) up to the depth of 3m BGL</b> as per the approved mining plan, under cluster for undertaking the combined Environment Impact Assessment Study and preparation of separate Environment Management Plan subject to the conditions as recommended by SEAC &amp; normal conditions &amp; the</p>

  
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		<p>conditions mentioned in 'Annexure B' of this minutes.</p> <p>1. The PP should submit the original Land ownership document along with the EIA Report.</p>									
18.	<p><b>File No:11778</b></p> <p>Existing Magnesite Mine Quarry over an extent 77.50 Ha in S.F.Nos. 178, Jagirammalayam Villages, Salem West Taluk, Salem District, Tamil Nadu by M/s.Sri Ponguru Magnesite Mine – For Amendment in Environmental Clearance (SIA/TN/MIN/521488/2025)</p> <p>The SEIAA noted that the subject was placed in the 538<sup>th</sup> meeting of SEAC held on 01.03.2025. The SEAC has furnished its <b>recommendation for the amendment in MoEF&amp;CC EC</b> subject to the conditions stated therein.</p> <p>The Authority, taking into account, the recommendation of SEAC and after detailed deliberations, decided to issue the following amendment in the MoEF&amp;CC EC dated 16.04.2010 subject to the condition that all other conditions and validity mentioned in the MoEF&amp;CC EC dated 16.04.2010 shall remain unchanged and unaltered.</p> <table border="1"> <thead> <tr> <th>S.No</th> <th>As per EC dated 16.04.2010</th> <th>Amendment Recommended</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>As per subject line of EC Accorded – “EC was accorded only for magnesite for the capacity of 38,000 TPA”</td> <td>Amendment requested for – “Magnesite of capacity 38,000 TPA along with Stacked Dunite of 1,65,355 Tonnes”</td> </tr> <tr> <td>2</td> <td>As per para 2 EC was accorded only for magnesite mining for the capacity of 38,000 TPA</td> <td>Amendment required for “Magnesite Mining of capacity 38,000 TPA along with Stacked Dunite Removal of 1,65,355 Tonnes for a period of Five Years.”</td> </tr> </tbody> </table> <p><b>Note:</b> The Proposed quantum of 1,65,355 Tonnes is proposed to be removed within 5 Years period @ 33,071 Tonnes per annum i.e., 110 Tonnes per Day ~ 4 Trips Per Day @ 30 Tonnes Truck Capacity.</p>	S.No	As per EC dated 16.04.2010	Amendment Recommended	1	As per subject line of EC Accorded – “EC was accorded only for magnesite for the capacity of 38,000 TPA”	Amendment requested for – “Magnesite of capacity 38,000 TPA along with Stacked Dunite of 1,65,355 Tonnes”	2	As per para 2 EC was accorded only for magnesite mining for the capacity of 38,000 TPA	Amendment required for “Magnesite Mining of capacity 38,000 TPA along with Stacked Dunite Removal of 1,65,355 Tonnes for a period of Five Years.”	
S.No	As per EC dated 16.04.2010	Amendment Recommended									
1	As per subject line of EC Accorded – “EC was accorded only for magnesite for the capacity of 38,000 TPA”	Amendment requested for – “Magnesite of capacity 38,000 TPA along with Stacked Dunite of 1,65,355 Tonnes”									
2	As per para 2 EC was accorded only for magnesite mining for the capacity of 38,000 TPA	Amendment required for “Magnesite Mining of capacity 38,000 TPA along with Stacked Dunite Removal of 1,65,355 Tonnes for a period of Five Years.”									

  
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19.	Proposed Rough Stone and Gravel Quarry lease over an extent 4.07.5 Ha at S.F.Nos. 172/3, 4, 5, 6, 173/1, 2, 3, 4, 5 & 6 in Periya Venmani Village, Maduranthagam Taluk, Chengalpattu District, Tamil Nadu by TVL. Global Mines- For Terms of Reference. (SIA/TN/MIN/520071/2025)	11794	<p>The authority noted that the subject was placed in the 538<sup>th</sup> SEAC meeting held on 01.03.2025.</p> <p>After detailed discussions, the Authority accepts the recommendation of SEAC and decided to grant <b>Terms of Reference (ToR) along with Public Hearing for the quantity of 2,26,005m<sup>3</sup> upto the depth of 47m BGL</b> as per the approved mining plan, under cluster for undertaking the combined Environment Impact Assessment Study and preparation of separate Environment Management Plan subject to the conditions as recommended by SEAC &amp; normal conditions &amp; the conditions mentioned in 'Annexure B' of this minutes.</p> <p>1. If any amalgamation is proposed in future, the application by PP may be revised/withdrawn accordingly.</p>
20.	Proposed Rough Stone and Gravel Quarry lease over an extent 4.36.78Ha at S.F.Nos. 222/4, 223/1, 223/2A, 223/2B, 227/13, 227/2E5A1, 227/2E5B, 227/2E7, 228/4, 228/5, 228/6, 228/7A, 228/9A and 228/9B Chithathoor Village, Vembakkam Taluk, Tiruvannamalai District, Tamil Nadu by Thiru. K. Boobalan- For Terms of Reference. (SIA/TN/MIN/516771/2024)	11797	<p>The authority noted that the subject was placed in the 538<sup>th</sup> SEAC meeting held on 01.03.2025.</p> <p>After detailed discussions, the Authority accepts the recommendation of SEAC and decided to grant <b>Terms of Reference (ToR) along with Public Hearing for the quantity of 4,25,830m<sup>3</sup> of rough stone &amp; 2,51,930m<sup>3</sup> of Gravel upto the depth of 47m BGL</b> as per the approved mining plan, under cluster for undertaking the combined Environment Impact Assessment Study and preparation of separate Environment Management Plan subject to the conditions</p>



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			as recommended by SEAC & normal conditions & the conditions mentioned in 'Annexure B' of this minutes.
21.	Proposed Rough Stone and Gravel Quarry lease over an extent 3.13.5 Ha at S.F.Nos. 2/1 and 1269/3 in Viralipatti Village, Nilakkottai Taluk, Dindigul District, Tamil Nadu by M/s. Adayar Granites- For Terms of Reference. (SIA/TN/MIN/521185/2025)	11873	<p>The authority noted that the subject was placed in the 538<sup>th</sup> SEAC meeting held on 01.03.2025.</p> <p>After detailed discussions, the Authority accepts the recommendation of SEAC and decided to grant <b>Terms of Reference (ToR) along with Public Hearing for the quantity of 3,06,760 m<sup>3</sup> of rough stone &amp; 35,660 m<sup>3</sup> of Gravel upto the depth of 46.5m BGL</b> as per the approved mining plan, under cluster for undertaking the combined Environment Impact Assessment Study and preparation of separate Environment Management Plan subject to the conditions as recommended by SEAC &amp; normal conditions &amp; the conditions mentioned in 'Annexure B' of this minutes.</p>
22.	<p><b><u>File No:11812</u></b></p> <p>Proposed garnet sand mine (G.O. No. (3D) No.71) over an extent of 4.80.0 ha at S.F. No. 390 (Part) in Kottathur Village, Musiri Taluk, Tiruchirappalli District Tamil Nadu By Tvl. Riverways Mines and Minerals Ltd – Amendment of Terms of Reference.(SIA/TN/MIN/522487/2025)</p> <p>The authority noted that the subject was placed in the 538<sup>th</sup> SEAC meeting held on 01.03.2025.</p> <p>The Authority, taking into account, the recommendations of SEAC and after detailed deliberations, decided to issue the following amendment in the ToR dated 22.06.2023 subject to the condition that all other conditions and validity mentioned in the ToR dated 22.06.2023 shall remain unchanged and unaltered.</p>		

  
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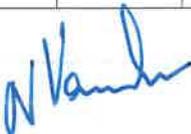
  
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S.No	Particulars	Aš in ToR dated 22.06.2023	Amendment Recommended
1	Peak Production capacity ROM in Tones per annum	3552	13814
2	Garnet Production@ 10% recovery	355	1381
3	Life @ targeted production 5 years	12 Years	5 Years
23.	Proposed Common Bio-Medical Waste Treatment Facility at Survey Nos. 133/1A2 & 154/11 of Noothulapuram Village, Nilakottai Taluk, Dindigul District, Tamil Nadu by M/s. Dindigul Waste Management Pvt. Ltd. - For Environmental Clearance. (SIA/TN/INFRA2/503067/2024)	11459	<p>The authority noted that the subject was placed in the 538<sup>th</sup> SEAC meeting held on 01.03.2025.</p> <p>After detailed discussions, the Authority accepts the recommendation of SEAC and decided to grant Environmental Clearance subject to the conditions as recommended by SEAC &amp; normal/standard conditions stipulated by MoEF&amp;CC and the following conditions:</p> <ul style="list-style-type: none"> <li>i) The PP should strictly adhere to the management of sewage, effluent hazardous and non-hazardous waste as proposed.</li> <li>ii) The PP shall ensure that workers have appropriate safety equipment, and the site also has safety protocols for handling hazardous chemicals and first-aid facilities.</li> <li>iii) The PP shall ensure that periodic safety audits are conducted to ensure compliance with workplace safety standards, including the safe handling and storage of chemicals.</li> </ul>



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|  |  | <ul style="list-style-type: none"> <li>iv) The PP shall ensure that workers are trained in safety practices, including the handling of toxic or flammable substances in emergencies.</li> <li>v) The PP shall ensure that the necessary licenses for manufacturing, handling, and storage of chemicals are obtained from regulatory bodies.</li> <li>vi) The PP shall adopt strategies to reduce water consumption and improve water efficiency.</li> <li>vii) The PP shall ensure that fire alarms, fire extinguishers, and fire exit routes are in place, and that complete fire safety control measures are implemented.</li> <li>viii) The PP shall ensure the maintenance of records with respect to chemical purchases, production data, waste disposal, safety inspections, and employee training.</li> <li>ix) The PP shall ensure that an emergency response plan is followed to deal with chemical spills, leaks, and other industrial accidents.</li> <li>x) The PP shall ensure the provision of essential welfare facilities for workers, such as clean drinking water, sanitation, and medical facilities.</li> <li>xi) The PP is legally bound to</li> </ul> |
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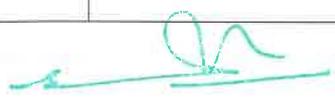


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			<p>compensate for any damages arising from workplace accidents, chemical spills, or Environmental damage.</p> <p>xii) As per the OM vide F. No. IA3-22/1/2022-IA-III [E- 172624] Dated: 14.06.2022, the Project Proponents are directed to submit the six-monthly compliance on the Environmental conditions prescribed in the prior Environmental clearance letter(s) through newly developed compliance module in the PARIVESH Portal from the respective login. A copy of the half yearly compliance report should be mailed to envcompseiatn@gmail.com.</p> <p>xiii) The plantation of saplings shall be carried out in the earmarked greenbelt area as a part of the tree plantation campaign “<i>Ek Ped Ma Ke Naam</i>” and the details of the same shall be uploaded in the MeriLiFE Portal (<a href="https://merilife.nic.in">https://merilife.nic.in</a>).</p>
24.	Proposed Rough Stone and Gravel quarry lease over an extent 3.95.0Ha at S.F.Nos.4/2, 1274/1 and 1274/2, Viralipatti Village, Nilakkottai Taluk, Dindigul District, Tamil Nadu by Tvl.	11767	The authority noted that the subject was placed in the 538 <sup>th</sup> SEAC meeting held on 01.03.2025. After detailed discussions, the Authority accepts the recommendation of SEAC and decided to grant <b>Terms of</b>



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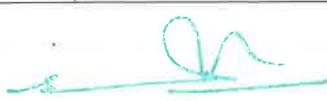


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	Adayar Granites - For Terms of Reference. (SIA/TN/MIN/520970/2025)		<b>Reference (ToR) along with Public Hearing for the quantity of 4,53,280m<sup>3</sup> of rough stone &amp; 46,505m<sup>3</sup> of gravel upto the depth of 51.5m BGL as per the approved mining plan, under cluster for undertaking the combined Environment Impact Assessment Study and preparation of separate Environment Management Plan subject to the conditions as recommended by SEAC &amp; normal conditions &amp; the conditions mentioned in 'Annexure B' of this minutes.</b>
25.	Proposed Colour Granite Gravel quarry lease over an extent 4.10.0ha at S.F.No:609A (Part) (Bit-2), Nagojanahalli Village, Pochampalli Taluk, Krishnagiri District, Tamil Nadu by M/s. KMB Granite Enterprises - For Terms of Reference. (SIA/TN/MIN/520561/2025)	11776	The authority noted that the subject was placed in the 538 <sup>th</sup> SEAC meeting held on 01.03.2025. After detailed discussions, the Authority accepts the recommendation of SEAC and decided to grant <b>Terms of Reference (ToR) along with Public Hearing for the quantity of 159903m<sup>3</sup> of Colour Granite m<sup>3</sup> &amp; 373102m<sup>3</sup> of Granite Waste m<sup>3</sup> upto the depth of 36m</b> as per the approved mining plan, under cluster for undertaking the combined Environment Impact Assessment Study and preparation of separate Environment Management Plan subject to the conditions as recommended by SEAC & normal conditions & the conditions mentioned in 'Annexure B' of this minutes.
26.	Proposed Rough Stone and Gravel quarry lease over an extent 1.60.5Ha at S.F.No.203/7, Appayanayakanpatti	11857	The authority noted that the subject was placed in the 538 <sup>th</sup> SEAC meeting held on 01.03.2025. After detailed discussions, the



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	<p>Village, Vembakottai Taluk, Virudhunagar District, Tamil Nadu by Thiru. S. Balakrishnan - For Terms of Reference. (SIA/TN/MIN/523950/2025)</p>		<p>Authority accepts the recommendation of SEAC and decided to grant <b>Terms of Reference (ToR) along with Public Hearing for the quantity of 1,85,232m<sup>3</sup> of rough stone &amp; 11,834 m<sup>3</sup> of gravel upto the depth of 39m BGL</b> as per the approved mining plan, under cluster for undertaking the combined Environment Impact Assessment Study and preparation of separate Environment Management Plan subject to the conditions as recommended by SEAC &amp; normal conditions &amp; the conditions mentioned in 'Annexure B' of this minutes.</p>
27.	<p>Proposed Garnet sand lease area over an extent of 4.75.50Ha at S.F. No.390(P), Kottathur Village Musiri Taluk, Tiruchirappalli District, Tamil Nadu by Tvl. Riverways Mines and Minerals Ltd - For Amendment to Terms of Reference. (SIA/TN/MIN/522461/2025)</p>	11809	<p>The authority noted that the subject was placed in the 538<sup>th</sup> SEAC meeting held on 01.03.2025. After detailed discussions, the Authority accepts the recommendation of SEAC and decided to grant the <b>Amendment in the Terms of Reference (ToR) dated 22.06.2023 along with Public Hearing for the quantity of 28800T of total mineable Reserves &amp; 2880T of Garnet Reserves @ 10% recovery upto the depth of 2m BGL</b> as per the approved mining plan, under cluster for undertaking the combined Environment Impact Assessment Study and preparation of separate Environment Management Plan subject to the conditions as recommended by SEAC &amp; normal conditions &amp; the conditions mentioned in 'Annexure B' of this minutes.</p>



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28.	Proposed Garnet sand lease area over an extent of 4.75Ha at S.F.No.390(P), Kottathur Village Musiri Taluk, Tiruchirappalli District, Tamil Nadu by Tvl.S.S.Minerals - For Amendment to Terms of Reference. (SIA/TN/MIN/523816/2025)	11834	The authority noted that the subject was placed in the 538 <sup>th</sup> SEAC meeting held on 01.03.2025. After detailed discussions, the Authority accepts the recommendation of SEAC and decided to grant the <b>Amendment in the Terms of Reference (ToR) dated 22.06.2023 along with Public Hearing for the quantity of 36000 T of Total mineable Reserves &amp; 3600 T of Garnet Reserves @ 10% recovery upto the depth of 2.0m</b> as per the approved mining plan, under cluster for undertaking the combined Environment Impact Assessment Study and preparation of separate Environment Management Plan subject to the conditions as recommended by SEAC & normal conditions & the conditions mentioned in 'Annexure B' of this minutes.
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**ANNEXURE 'B' – MINING TOR**

**Cluster Management Committee**

1. Cluster Management Committee shall be framed which must include all the proponents in the cluster as members including the existing as well as proposed quarry.
2. The members must coordinate among themselves for the effective implementation of EMP as committed including Green Belt Development, Water sprinkling, tree plantation, blasting etc.,
3. The List of members of the committee formed shall be submitted to AD/Mines before the execution of mining lease and the same shall be updated every year to the AD/Mines.
4. Detailed Operational Plan must be submitted which must include the blasting frequency with respect to the nearby quarry situated in the cluster, the usage of haul roads by the individual quarry in the form of route map and network.
5. The committee shall deliberate on risk & emergency management plan, fire safety & evacuation plan and sustainable development goals pertaining to the cluster in a holistic

  
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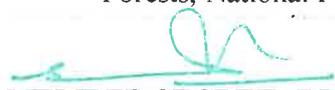
- manner especially during natural calamities like intense rain and the mitigation measures considering the inundation of the cluster and evacuation plan.
6. The Cluster Management Committee shall form Environmental Policy to practice sustainable mining in a scientific and systematic manner in accordance with the law. The role played by the committee in implementing the Environmental policy devised shall be given in detail in the EIA Report.
  7. The committee shall furnish action plan regarding the restoration strategy with respect to the individual quarry falling under the cluster in a holistic manner.
  8. The committee shall deliberate on the health of the workers/staff involved in the mining as well as the health of the public in the vicinity.

#### Agriculture & Agro-Biodiversity

9. Impact on surrounding agricultural fields around the proposed mining Area.
10. Impact on soil flora & vegetation around the project site.
11. Details of type of vegetation including no. of trees & shrubs within the proposed mining area and. If so, transplantation of such vegetation all along the boundary of the proposed mining area shall committed mentioned in EMP.
12. The Environmental Impact Assessment should study the agro-biodiversity, agro- forestry, horti-cultural plantations, the natural ecosystem, the soil micro flora, fauna and soil seed banks and suggest measures to maintain the natural Ecosystem.
13. Action should specifically suggest for sustainable management of the area and restoration of ecosystem for flow of goods and services.
14. The project proponent shall study and furnish the impact of project on plantations in adjoining patta lands, Horticulture, Agriculture and livestock.

#### Forests

15. The project proponent shall detailed study on impact of mining on Reserve forests and free ranging wildlife.
16. The Environmental Impact Assessment should study impact on forest, vegetation, endemic, vulnerable and endangered indigenous flora and fauna.
17. The Environmental Impact Assessment should study impact on standing trees and the existing trees should be numbered and action suggested for protection.
18. The Environmental Impact Assessment should study impact on protected areas, Reserve Forests, National Parks, Corridors and Wildlife pathways, near project site.

  
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### Water Environment

19. Hydro-geological study considering the contour map of the water table detailing the number of ground water pumping & open wells, and surface water bodies such as rivers, tanks, canals, ponds etc. within 1 km (radius) so as to assess the impacts on the nearby waterbodies due to mining activity. Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided, covering the entire mine lease period.
20. Erosion Control measures.
21. Detailed study shall be carried out in regard to impact of mining around the proposed mine lease area on the nearby Villages, Water-bodies/ Rivers, & any ecological fragile areas.
22. The project proponent shall study impact on fish habitats and the food WEB/ food chain in the water body and Reservoir.
23. The project proponent shall study and furnish the details on potential fragmentation impact on natural Environment, by the activities.
24. The project proponent shall study and furnish the impact on aquatic plants and animals in water bodies and possible scars on the landscape, damages to nearby caves, heritage site, and archaeological sites possible land form changes visual and aesthetic impacts.
25. The Terms of Reference should specifically study impact on soil health, soil erosion, the soil physical, chemical components and microbial components.
26. The Environmental Impact Assessment should study on wetlands, water bodies, rivers streams, lakes and farmer sites.
27. The EIA shall include the impact of mining activity on the following:
  - a) Hydrothermal/Geothermal effect due to destruction in the Environment.
  - b) Bio-geochemical processes and its foot prints including Environmental stress.
  - c) Sediment geochemistry in the surface streams.

### Energy

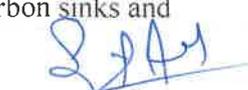
28. The measures taken to control Noise, Air, Water, Dust Control and steps adopted to efficiently utilise the Energy shall be furnished.

### Climate Change

29. The Environmental Impact Assessment shall study in detail the carbon emission and also suggest the measures to mitigate carbon emission including development of carbon sinks and

  
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- temperature reduction including control of other emission and climate mitigation activities.
30. The Environmental Impact Assessment should study impact on climate change, temperature rise, pollution and above soil & below soil carbon stock, soil health and physical, chemical & biological soil features.
31. Impact of mining on pollution leading to GHGs emissions and the impact of the same on the local livelihood.

### **Mine Closure Plan**

32. Detailed Mine Closure Plan covering the entire mine lease period as per precise area communication order issued.

### **EMP**

33. Detailed Environment Management Plan along with adaptation, mitigation & remedial strategies covering the entire mine lease period as per precise area communication order issued and the scope for achieving SDGs.
34. The Environmental Impact Assessment should hold detailed study on EMP with budget for Green belt development and mine closure plan including disaster management plan.

### **Risk Assessment**

35. To furnish risk assessment and management plan including anticipated vulnerabilities during operational and post operational phases of Mining.

### **Disaster Management Plan**

36. To furnish disaster management plan and disaster mitigation measures in regard to all aspects to avoid/reduce vulnerability to hazards & to cope with disaster/untoward accidents in & around the proposed mine lease area due to the proposed method of mining activity & its related activities covering the entire mine lease period as per precise area communication order issued.

### **Others**

37. The project proponent shall furnish VAO certificate with reference to 300m radius regard to approved habitations, schools, Archaeological sites, Structures, railway lines, roads, water bodies such as streams, odai, vaari, canal, channel, river, lake pond, tank etc.

  
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38. As per the MoEF& CC office memorandum F.No.22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent shall address the concerns raised during the public consultation and all the activities proposed shall be part of the Environment Management Plan.
39. The project proponent shall study and furnish the possible pollution due to plastic and microplastic on the Environment. The ecological risks and impacts of plastic & microplastics on aquatic Environment and fresh water systems due to activities, contemplated during mining may be investigated and reported.

### ANNEXURE 'C' – CONSTRUCTION EC

#### Climate Change

1. The proponent shall adopt strategies to decarbonize the building, reduce carbon footprints and develop strategies for climate proofing and mitigation.
2. The proponent shall adopt strategies to reduce carbon & GHG emissions during operation (operational phase and building materials).
3. The proponent shall adopt methodology to control thermal Environment and other shocks in the building.
4. The proponent shall adopt strategies to ensure the buildings in blocks are not trapping heat to become local urban heat islands.
5. The proponent shall ensure that the building does not create artificial wind tunnels creating cold water and uncomfortable living conditions resulting in health issues.
6. The activities should in no way cause emission and build-up Green House Gases. All actions to be eco-friendly and support sustainable management of the natural resources within and outside the campus premises.
7. The proponent shall ensure that the buildings does not cause any damage to water Environment, air quality and should be carbon neutral building.

#### Health

8. The proponent shall adopt strategies to maintain the health of the inhabitants within and in the vicinity.

#### Energy

9. The proponent shall adopt strategies to reduce electricity demand and consumption.
10. The proponent shall provide provisions for automated energy efficiency.
11. The proponent shall provide provisions for controlled ventilation and lighting systems.
12. The proponent shall provide adequate capacity of DG set (standby) for the proposed STP so as to ensure continuous and efficient operation.

  
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**Regulatory Frameworks**

13. The proponent shall effectively implement and strictly adhere to the Solid Waste Management Rules, 2016, E-Waste (Management) Rules, 2016, Plastic Waste Management Rules, 2016 as amended, Bio-Medical Waste Management Rules, 2016 as amended, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended, Construction and Demolition Waste Management Rules, 2016, & Batteries (Management and Handling) Rules, 2001.
14. The proponent shall provide elevator as per rules CMDA/DTCP.

**Database maintenance & audits**

15. The database record of Environmental conditions of all the events from pre- construction, construction and post-construction should be maintained in digitized format.
16. The proponent should maintain Environmental audits to measure and mitigate Environmental concerns.

**Biodiversity**

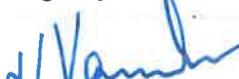
17. The proponent shall ensure that the proposed activities in no way result in the spread of invasive species.
18. The proponent shall adopt sustainability criteria to protect the micro-Environment from wind turbulences and change in aerodynamics since high rise buildings may stagnate air movements.
19. The proponent shall ensure utmost safety for the existing biodiversity, trees, flora & fauna and the critically endangered species & endangered species shall not disturb under any circumstances.
20. The proponent shall develop building-friendly pest control strategies by using non chemical measures so as to control the pest population thereby not losing beneficial organisms.
21. The proponent shall adopt strategies to prevent birds getting hit by the high buildings.

**Safety measures**

22. The proponent should develop an emergency response plan & safety evacuation plan (including disabled people) in addition to the disaster management plan.
23. All bio-safety standards, hygienic standards and safety norms of working staff to be strictly followed as stipulated in EIA/EMP.
24. The disaster management/disaster mitigation standards& fire safety standards as prescribed by competent authorities.
25. The proponent shall provide the emergency exit in the buildings.



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**Water/Sewage**

26. The proponent shall ensure that no untreated sewage is let outside the project site under any circumstances. Further, the treated water shall not be disposed off through any other means other than the permitted mode of disposal.
27. The proponent shall provide STP of adequate capacity as committed and shall continuously & efficiently operate STP so as to satisfy the treated sewage discharge standards prescribed by the TNPCB time to time.
28. The proponent shall periodically test the treated sewage through TNPCB lab /NABL accredited laboratory and submit report to the TNPCB & RO of MoEF&CC.
29. The proponent shall ensure that provision should be given for proper utilization of recycled water.
30. The project proponent shall adhere to storm water management plan as committed.

**Parking**

31. The project proponent shall provide sufficient parking space for the visitors and sufficient space shall be made inside the project area for free turn of vehicles, so as to avoid traffic congestion inside the premises. Separate In-gate and out gate shall be provided for the vehicular movement.

**Solid waste Management**

32. The proponent shall ensure that no form of municipal solid waste shall be disposed outside the proposed project site at any time.
33. The proponent should strictly comply with, Tamil Nadu Government order regarding ban on one time use and throwaway plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986.

**EMP**

34. The proponent shall strictly adhere to the EIA/EMP report.
35. The proponent shall ensure that the green belt plan is implemented as indicated in EMP. Also, the proponent shall explore possibilities to provide sufficient grass lawns.

**Others**

36. As per the 'Polluter Pay Principle', the proponent will be held responsible for any Environmental damage caused due to the proposed activity including withdrawal of EC and stoppage of work.
37. The project proponent shall adhere to height of the buildings as committed.



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ABC LANDS: SHRI VENUE

Kankala Cholan Salai

GOLD HOUSE & PROPERTIES @...

Balaji Lingan Home

Aishwarya Home

Panchavati Kishkinta

Image © 2025 Airbus

Google Earth

1985

Imagery Date: 5/15/2025 12°56'22.39" N 80°04'19.77" E elev 32 m eye alt 733 m

**BEFORE THE HON'BLE  
NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**O.A.No. 304 of 2024 (SZ)**

**Mrs. Irai Thamarai M,**

W/O Thiru. V. Mathiazhagan,

7/88A, Uppu Palayam,

Kuppam post, Pugalur taluk,

Karur 639 111

**...Appellant**

Vs

**1. State Level Environment Impact  
Assessment Authority (SEIAA),**

Rep. by its Member Secretary,

**And Another**

**...Respondents**

COUNTER AFFIDAVIT OF 2<sup>nd</sup> RESPONDENTS

COUNSEL FOR 2<sup>nd</sup> RESPONDENTS